Vol. II
24th March, 1955 (Thursday)

LOK SABHA DEBATES

(Part I—Questions and Answers)

(Vol. II contains Nos. 21—40)

LOK SABHA SECRETARIAT
NEW DELHI

FOUR ANNAS (INLAND)   ONE SHILLING (FOREIGN)

LOK SABHA

Thursday, 24th March, 1955.

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Shrimati Renu Chakravartty: May I know at what time my deferred question, *i.e.* S.Q. No. 856, will be taken up?

Mr. Speaker: I cannot answer it in the House in that manner.

Shrimati Renu Chakravartty: I have got a notice. That is why I want to know.

Mr. Speaker: The hon. Member may give it to the Secretary.

GANGUWAL POWER STATION

*1422. **Sardar Hukam Singh:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the amount of power available for distribution by the opening of the Ganguwal Power Station recently;

(b) how the power has been distributed among the various States; and

(c) whether the maximum load is being generated and utilised?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Installed capacity of 48,000 k.w. and firm capacity of 24,000 k.w.

(b) Bhakra Dam

construction	4,000 k.w
Punjab	3,500 k.w.
PEPSU	1,500 k.w.

(c) No, Sir.

Sardar Hukam Singh: May I know how much is being generated just at present, and how much is being utilised just at present?

Shri Hathi: We are generating 9,000 k.w. only, and 9,000 k.w. are being utilised.

Sardar Hukam Singh: What are the States that are availing themselves of this power just at present, and what are the States that are waiting for further production?

Shri Hathi: Punjab and PEPSU are getting 3,500 k.w. and 1,500 k.w. respectively; and the Bhakra dam construction is getting 4,000 k.w.; that makes a total of 9,000 k.w. Delhi will be getting 10,000 k.w., and within a couple of months the Ludhiana-Moga area will get 5,000 k.w. and this will make a total of 24,000 k.w. which is the maximum capacity to be generated.

AUTOMOBILE INDUSTRY

*1423. **Shri S. N. Das:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether the Indian automobile manufacturers have submitted any proposals for the consideration of Government for giving greater impetus to this industry; and

(b) if so, the nature of the proposals and the decision taken by Government in the matter?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) The answer is in the negative.

(b) Does not arise.

स्थानीय निर्माण कार्यक्रम

*१४२४. **श्री भक्त दर्शन** : क्या योजना मंत्री सभा पटल पर एक विवरण रखने की कृपा करेंगे कि जिसमें निम्नलिखित बातें दिखाई गई हों :

(क) स्थानीय निर्माण कार्यक्रम के लिए १९५४-५५ में विभिन्न राज्यों को अब तक कुल कितना धन दिया गया है ; और

(ख) सम्बन्धित राज्यों ने उस धन को किन-किन मदों पर व्यय किया है ?

योजना उपमंत्री (श्री एस० एन० मिश्र): (क) तथा (ख). अपेक्षित विवरण सभा पटल पर रख दिया गया है । [**देखिये परिशिष्ट ७, अनुबन्ध संख्या २६**]

श्री भक्त दर्शन : स्थानीय निर्माण कार्यक्रम के लिये पंचवर्षीय योजना में १५ करोड़ रुपये की रकम रक्खी गयी थी, क्या मैं जान सकता हूं कि अब तक उसमें से कुल कितना उपयोग किया जा चुका है और क्या यह आशा की जा सकती है कि योजना का जो अन्तिम वर्ष रहा हुआ है, उसमें पूरी रकम का उपयोग हो सकेगा ?

श्री एस० एन० मिश्र : जहां तक अब तक जो इस पर रकमें खर्च की गयीं उनका सवाल है, मैं माननीय सदस्य को यह बता सकता हूं कि पिछले साल करीब १५८ लाख रुपये इस काम के लिये दिये गये इसमें कितने रुपये खर्च हुये, इसका हिसाब अभी लगाना तो बाकी है लेकिन प्रान्तों को इतने रुपये यानी १५८ लाख के करीब दिया गया । इस साल अभी तक जो हमारे पास मांगें आई हैं, उन मांगों का ब्योरा मेरे पास है, लेकिन मैं समझता हूं कि २० से २५ प्रति शत इसमें कमी रह जायेगी इस साल में, लेकिन हम लोगों का ख्याल है कि आखिर तक १५ करोड़ रुपये की जो रकम है उसमें से बहुत कुछ हम खर्च कर पायेंगे ।

श्री भक्त दर्शन : यह जो विवरण पत्र रखा गया है इससे मालूम होता है कि कुल २८ राज्यों में से केवल आठ या नौ राज्यों ने अभी तक त्रैमासिक रिपोर्ट दी है और उसके आधार पर इनको केन्द्र से रुपया दिया गया है । मैं इसका कारण जानना चाहता हूं कि बहुत से राज्यों ने अभी तक अपनी रिपोर्ट देने में देरी क्यों की है और क्या यह नहीं किया जा सकता है कि जो रुपया बचा है वह अगले आर्थिक वर्ष में उन्हें दिया जा सके ?

श्री एस० एन० मिश्र : जी हां, हमने जो विवरण सभा पटल पर रखा, उसमें तो सिर्फ आठ ही प्रान्तों की चर्चा है लेकिन प्रति दिन हमारे पास राज्यों से मांगें आया करती हैं और अभी तक हमारे पास करीब पन्द्रह, सोलह राज्यों से मांगें आ चुकी हैं । अब जो माननीय सदस्य ने पूछा कि उनसे ब्योरे आने में देर क्यों होती है, इसके बारे में तो हम लोगों की भी यही शिकायत रहती है । हम चाहते हैं कि जल्दी से जल्दी उनके पास से ब्योरे आयें लेकिन सम्भव है उनकी भी कुछ व्यवहारिक कठिनाइयां हों ।

RIVER VALLEY PROJECTS

*1425. **Shri Dabhi:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that the Deputy Chairman, Planning Commission, while addressing the 28th annual session of the Institute of Engineers in New Delhi on the 12th December, 1954 stated that in the case of some big river valley projects, where reservoirs had been completed and water stored, it would take 10 to 15 years for irrigational facilities to be made available, and that this state of affairs was rather disappointing, in view of the enormous amounts spent on these projects; and

(b) if so, what are Government's reactions thereto?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir. The sense of the statement is correct. The Deputy Chairman had in view the Tungabhadra Project where, though the reservoir and part of the canal system are complete, the lands have not been made ready to receive the water.

(b) The development of the Ayacut areas of the River Valley Projects is the responsibility of the State Governments. Steps are, however, being taken to remedy such defects and to avoid similar defects in future. Teams of officials were sent by the Planning Commission to Hyderabad, Mysore, and Andhra for investigating the possibilities of accelerating the development of irrigation in Tungabhadra area. These teams have submitted their reports. The reports which are of a confidential nature, are being examined in consultation with States concerned.

Shri Dabhi: May I know whether the remarks are only in connection with the Tungabhadra project and regarding none else?

Shri Hathi: It was mainly with regard to the Tungabhadra project.

RESEARCH AND DEVELOPMENT OF PHARMACEUTICALS

***1426. Shri Jhulan Sinha:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the amount spent during the years 1953 and 1954 on research and development of pharmaceuticals in the country; and

(b) the extent of expansion in the manufacture thereof as a result of the Government's efforts?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) The exact information as regards private undertakings is not available but the amount spent through Central Drug Research Institute, Lucknow was Rs. 20 lakhs in the years 1952-53 and 1953-54.

(b) It is difficult to assess the extent of expansion secured by Government efforts alone. A list of patents drawn by the Council of Scientific and Industrial Research is laid on the Table of the House. [*See* Appendix VII annexure No. 40.]

Shri Jhulan Sinha: May I enquire whether there is any plan for developing the pharmaceuticals in this country so as to make the country self-sufficient in this respect, and if so, the results achieved so far?

Shri Kanungo: The report of the Pharmaceuticals Enquiry Committee which went into the question in detail is under the consideration of Government.

IRAN

***1427. Shri Krishnacharya Joshi:** Will the **Prime Minister** be pleased to state:

(a) the steps Government have taken to strengthen relations between India and Iran as contemplated in Article III of the Treaty of Friendship between the two Governments; and

(b) whether any cultural delegation has been sent so far to Iran?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) A statement indicating some of the steps taken is laid on the Table of the House. [*See* Appendix VII, annexure No. 41.]

(b) A Goodwill Mission consisting of Dr. Syed Mahmud and Shri Anil K. Chanda went to Iran in May 1953.

Shri Krishnacharya Joshi: May I know the total amount spent on cultural scholarships and on this delegation?

Shri Sadath Ali Khan: Four Iranian scholars so far have come to India, under the cultural scholarship scheme. The following grants have been made for cultural activities organised under

the auspices of the Indo-Iranian Cultural Association, Tehran:

1952-53	Rs. 5,188
1953-54	Rs. 4,650
1954-55	Rs. 9,700

Shri Krishnacharya Joshi: May I know when Government propose to send a professor of Sanskrit to Tehran?

شکشا تتھا پراکرتک سنسادھن اور
ویگیانک گویشنا منتری (مولانا آزاد) -
میں اس کا جواب دوں انڈین کونسل
اس پر غور کر رہی ہے - امید ہے کہ وہ
جلد بھیج سکے گی -

[**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** I may answer this question. The Indian Council is considering this matter and we hope that it would be able to send one quite soon.]

Dr. Suresh Chandra: May I know how many Indian scholars and statesmen went to Iran, just as many Iranian scholars and others have come to India as mentioned in the statement?

Shri Sadath Ali Khan: We have no information on that.

Shrimati Renu Chakravartty: May I know how many scholars or delegations went to Iran during the time of the Mossadeq Government, and how many after the establishment of the new Government.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): So far as I can remember, certainly, there have been no official delegations at all except the one consisting of Dr. Syed Mahmud and the Deputy Minister Shri Anil K. Chanda.

Shri Joachim Alva: Is it true that a wireless agreement will be arrived at between Iran and India, and may I also know whether Government have examined all the implications of their agreement in view of the heavy commitments of Iran with certain military powers?

Mr. Speaker: How does that arise out of this?

Shri Joachim Alva: It is in the statement supplied to us.

Mr. Speaker: What is in the statement? I have not seen it.

Shri Jawaharlal Nehru: I have no information on the subject. If the hon. Member has seen the statement and Government have issued it, he can rely upon it as being correct.

TEA

*1428. **Shri M. R. Krishna:** Will the Minister of **Commerce and Industry** be pleased to state whether the increase in the tea output in Pakistan will hamper the scale of Indian tea abroad?

The Deputy Minister of Commerce and Industry (Shri Kanungo): In view of the increase being small and tea consumption all over the world having risen, it is unlikely to have any effect on the sales of Indian Tea abroad.

Shri Ramachandra Reddi: May I know whether our tea exports are kept up even this year?

Shri Kanungo: Yes.

EXTERNAL PUBLICITY

*1429. **Shri Morarka:** Will the **Prime Minister** be pleased to state:

(a) whether Government have examined the advisability of entrusting the responsibility of external publicity to the Press Information Bureau in the interests of co-ordination of work as also of economy; and

(b) if so, the decision arrived at in the matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). External Publicity has had a chequered career since its early beginnings in 1941. It has been attached from time to time to the Home Department, the Information and Broadcasting Department and since 1948 the Ministry of External Affairs. In 1949 the Economy Committee of the Government suggested that External Publicity should be located in the Ministry of Information

and Broadcasting. This was, however, not accepted as it was thought that the requirements of External Publicity were different from those of internal publicity and required constant touch with the Ministry of External Affairs.

This is still the view of Government, though the question of improving External Publicity as well as economising on it and bringing about the closest co-ordination with the Press Information Bureau is constantly being examined.

Shri Morarka: May I know what is the total amount spent by us on external publicity?

Shri Sadath Ali Khan: I require notice.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): It is given in the figures supplied in the Budget papers.

Dr. Suresh Chandra: May I know if Government are considering integrating external publicity with the Indian Foreign Service?

Shri Jawaharlal Nehru: Integrating publicity with service—I do not understand.

Dr. Suresh Chandra: There is the External Publicity section in the External Affairs Ministry. There was, I understand, a proposal to integrate the Department of External Publicity with the Department of the Indian Foreign Service in the External Affairs Ministry.

Shri Jawaharlal Nehru: I do not understand this question at all. If he means that it is part of the work of External Affairs, it is one thing. But the Department of Foreign Service deals with service matters. So I just do not understand what the hon. Member means.

ASSISTANCE TO NEPAL

***1430. Sardar Iqbal Singh:** Will the **Prime Minister** be pleased to state:

(a) the extent of assistance, technical and financial, given by India to Nepal so far for its economic development; and

(b) what other countries are assisted by India in similar manner?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). The Government of India have agreed in principle to extend financial and technical assistance for some development projects in Nepal. The cost of these projects, according to present estimates, is nearly rupees eight crores, out of which a sum of Rs. 2.31 crores has already been spent. The major items of expenditure are the Tribhuvan Rajpath, survey and mapping, minor irrigation works, repairs to airfield, scholarships, equipment for a 500-bed hospital and Technical Aid Mission.

The other countries included in the Technical Aid Scheme of the Colombo Plan are countries of South and South-East Asia, among them being Ceylon, Burma, Pakistan, Cambodia and Malaya. The technical assistance given to these countries under the Colombo Plan constitutes training facilities provided to the nominees of these countries in India and Indian experts assigned to them.

Sardar Iqbal Singh: May I know whether the Government of Indonesia has asked for some assistance? If so, what is the nature of that assistance?

Shri Sadath Ali Khan: We have no information.

Sardar Iqbal Singh: May I know whether the Government of India have agreed to construct a road up to Kathmandu.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): This is the Tribhuvan Rajpath.

श्री विभूति मिश्र : अब तक नेपाल में और खास कर तराई के इलाके में सरकार ने कितने अस्पताल खोले हैं ?

श्री जवाहरलाल नेहरू : किस सरकार ने ?

श्री बिभूति मिश्र : भारत सरकार ने नेपाल सरकार को जो मदद दी है उस से कितने अस्पताल खोले गये हैं ?

श्री जवाहरलाल नेहरू : मुझे तो यह भी नहीं मालूम कि उन्होंने कोई अस्पताल खोले भी हैं या नहीं, हो सकता है कि उन्होंने खोले हों, लेकिन मुझे इल्म नहीं है ।

श्री साबत अली खां : मैं ने कहा था कि ५०० बेड्स का अस्पताल खोलने की एक तजवीज है।

श्री जवाहरलाल नेहरू : ५०० बेड्स का सामान भेजा गया है । इस के माने यह नहीं है कि एक अस्पताल खुले या दो, तीन । सामान इतना भेजा गया है ।

CENTRAL HOUSING FINANCE CORPORATION

*1431. **Shri Bibhuti Mishra:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether Government propose to establish a Central Housing and Finance Corporation; and

(b) if so, when?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). No such proposal is under the consideration of Government at present.

Shrimati Renu Chakravartty: May I know if any Development Corporation or body for the development of houses in the city of Delhi, other than the Delhi Improvement Trust, is contemplated?

Sardar Swaran Singh: The Delhi Improvement Trust is not a body only for the development of houses. But that is one of its functions. Its functions are much wider. There is a scheme under consideration for having a Delhi Development Authority. As to what shape it is likely to take, what is going to be the administrative set-up or whether any change is to take place, it is yet too early to make any firm commitment.

श्री एम० एल० द्विवेदी : मैं यह जानना चाहता हूं कि वर्क्स, हाउसिंग एंड सप्लाई मिनिस्ट्री के जरिये हाउसिंग की जो स्कीम चलाई जा रही है, रूरल हाउसिंग और अरबन हाउसिंग के लिये, उस के लिये अगर कारपोरेशन नहीं खोला जा रहा है तो किस तरह से उस का हिसाब रखा जायेगा क्योंकि उस में बहुत तरह की बातें हैं ?

सरदार स्वर्ण सिंह : केन्द्रीय सरकार ने राज्य सरकारों को रुपया दिया है और वह आगे मकान बनाने के लिये कर्जा देंगी । राज्य सरकारों से पूछा गया है कि वह स्टेट लेवेल पर इस किस्म के हाउसिंग फाइनेन्स कारपोरेशन बनाना चाहती हैं या नहीं । उन का जवाब आने पर फिर इस बात पर सोचा जायेगा ।

CORRUPTION CASES

*1432. **Shri D. C. Sharma:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the number of corruption cases detected in the Organisations of his Ministry (like the C.P.W.D.) during 1954; and

(b) the amount involved in each case and how the offenders have been dealt with?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). A statement containing the required information is placed on the Table of the Lok Sabha. [*See* Appendix VII, annexure No. 42.]

Shri D. C. Sharma: May I know if Government have any internal machinery for detecting such cases; if not, how did these cases come to the notice of the Ministry?

Sardar Swaran Singh: I think that the arrangements for supervision that are an integral part of Government machinery include looking into these matters. But it is difficult for me to say as to what was the exact source of information which resulted in the detection of these cases.

Shri D. C. Sharma: May I know what types of personnel were involved in it, and further, what type of supervising machinery is maintained by Government to look into the working of the C.P.W.D.?

Sardar Swaran Singh: It is a composite question. With regard to the set-up of the C.P.W.D., it is public property. We have got the Chief Engineer, a number of Superintending Engineers, a number of Executive Engineers; then we have got Assistant Engineers, Section Officers, Work *Mistries* and so on. So the officers at the higher level are supposed to supervise the work of the lower officers. They have to see that the works are executed properly, and if there are any lapses, then proper notice is taken thereof.

U. N. SECRETARIAT

*1433. **Th. Lakshman Singh Charak:** Will the **Prime Minister** be pleased to state:

(a) how many persons of Indian Nationality have been appointed in the United Nations Secretariat during the year 1954; and

(b) the amount contributed by the Government of India to the U.N. Secretariat for the year 1954-55?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Three.

(b) Assessments are made by the United Nations on calendar year basis. Amount assessed as payable by India for the year 1954 is Rs. 63,43,705.

Th. Lakshman Singh Charak: May I know if the appointments made by the U.N.O. are on the recommendation of the respective governments or directly? If the latter is the case, what is the method of selection?

Shri Sadath Ali Khan: Sometimes, they consult the governments.

Th. Lakshman Singh Charak: What is the method of selection when they do not consult?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): National Governments are consulted or asked to suggest names, but that is only done informally. It is entirely for them to decide how they choose. I cannot, at the moment, say what is the internal method of selection.

डा० सुरेश चन्द्र : इस समय जितने हिन्दुस्तानी वहां पर हैं, वह उस से बहुत कम हैं जितने कि वहां होने चाहियें और इस के बारे में गवर्नमेन्ट ने प्रोटेस्ट भी किया है, तो क्या मैं जान सकता हूं कि इस प्रोटेस्ट के जवाब में कुछ और हिन्दुस्तानियों को सेक्रेटेरियट में रखा गया है ?

श्री जवाहरलाल नेहरू : यह बात तो बार बार उठाई गई है कि हिन्दुस्तान और एशिया के दूसरे मुल्कों की नुमाइन्दगी वहां बहुत कम है । अब भी कम है, बार बार एतराज हो चुका है ।

LAHORE CRICKET TEST MATCH

*1434. **Shri Raghunath Singh:** Will the **Prime Minister** be pleased to state the number of Indian Nationals holding temporary permits who entered Pakistan in order to see the Cricket Test Match at Lahore between India and Pakistan in the last week of January, 1955?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): Approximately 23,000.

श्री रघुनाथ सिंह : क्या यह बात ठीक है कि वहां पर हिन्दुस्तानियों का खूब स्वागत हुआ और फ्री चाय और खाना दिया गया ?

श्री सादत अली खां : जी हां, यह बात बिल्कुल ठीक है ।

SALT TRADERS

*1435. **Shri Gidwani:** Will the Minister of **Production** be pleased to state:

(a) whether it is a fact that Government intend to revive the system

of having "approved merchants" for sale of salt; and

(b) if so, the reasons therefor?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) The system that the Government desire to see established at the Government salt sources, with the abolition of the District Nominee system, is not really one of "approved merchants", but of a single corporate body or association comprising of registered salt dealers, which will be responsible for indenting for salt on behalf of the States and arranging for its supplies.

(b) Past experience has shown that free indenting at Government salt sources by individual traders leads to cornering of stocks by a few traders and profiteering.

Shri Gidwani: Is it a co-operative society of the salt dealers or is it a corporate body of the merchants?

Shri R. G. Dubey: They are a corporation constituted by the merchants.

Shri Gidwani: Will it not lead to the same kind of profiteering which was there before, if particular corporations are constituted?

Shri R. G. Dubey: All these registered dealers in the area have been advised to form their associations and it is at the suggestion of these dealers themselves that this scheme has been suggested.

Shri Gidwani: Have steps been taken to ensure that there is no cornering on their part?

Shri R. G. Dubey: The State Governments must have taken precautions and that is why in the allocation of wagons priority is given according to the advice of the States.

PASSPORT

***1438. Chaudhri Muhammed Shaffee:** Will the **Prime Minister** be pleased to state:

(a) the number of cases where applications for International Passports were referred to the Ministry during the year 1954 by the State Governments; and

(b) the number of cases where passports were issued, or intimation of refusal was sent after the date by which the applicants wanted them?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) The information is not readily available with the Government of India.

(b) The Government of India have no information.

Chaudhri Muhammed Shaffee: May I know the maximum time that may be taken by the passport authorities in issuing the passports?

Shri Sadath Ali Khan: That depends from case to case. No separate record of such cases is maintained by State Governments. In several instances the passport records have been transferred or are in the process of transfer to one of the new Regional Passport Offices being set up by the Government of India.

Chaudhri Muhammed Shaffee: May I know if there is any blacklist?

Shri Sadath Ali Khan: I am unable to inform the hon. Member.

दिल्ली में जमीन के नीचे के जल-स्तर का बढ़ना

***१४४१. श्री आर० एस० तिवारी:** क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में जमीन के नीचे का जल-स्तर बढ़ गया है ;

(ख) क्या यह भी सच है कि इस समस्या की जांच करने के लिए कुछ दिन पूर्व सरकार द्वारा एक समिति की नियुक्ति की गई थी ;

(ग) यदि हां, तो उस समिति ने क्या सिफारिशें की हैं ;

(घ) क्या परीक्षण करने के लिए उग्रसैन की बावली में पम्प लगाये गये हैं ; और

(ङ.) यदि हां, तो उसका क्या परिणाम हुआ ?

निर्माण, आवास और संभरण मंत्री (सरदार स्वर्ण सिंह) : (क) जी हां ।

(ख) जी हां ।

(ग) समिति अभी पूरी जांच नहीं कर सकी है ।

(घ) जी हां ।

(ङ.) पम्प के द्वारा पानी निकालने से अभी तक जो जानकारी मिली है वह काफी नहीं है और यह काम कुछ समय तक जारी रखना पड़ेगा ।

श्री आर० एस० तिवारी: क्या इस काम के लिए जल्दी से जल्दी कोई और समिति नियुक्त की जाने वाली है ?

सरदार स्वर्ण सिंह: जी नहीं, पहली समिति अच्छी तरह काम कर रही है।

श्री एम० एल० द्विवेदी: सब-सायल वाटर किन किन इमारतों के नीचे ज्यादा पाया गया है ?

सरदार स्वर्ण सिंह: इमारतों के सम्बन्ध में कहना मुश्किल है । कुछ इलाके ऐसे हैं जहां पानी ज्यादा नजदीक पाया गया है और कुछ इलाके ऐसे हैं जहां पानी काफी दूर है और इसकी वजह उन इलाकों का पहाड़ी इलाका होना है।

श्री एम० एल० द्विवेदी: यह मैं इस वास्ते जानना चाहता था क्योंकि मुझे पता लगा था कि पार्लियामेंट के नजदीक भी सब-सायल वाटर पाया गया है, क्या यह सच है ?

सरदार स्वर्ण सिंह: जी नहीं, किसी ने गलत अफवाह फैला दी थी।

DIVISION OF SITALJORE

*1442. **Shrimati Renu Chakravartty**: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the river "Sitaljore" in P. S. Sonamukhi in Bankura District is being diverted by the Damodar Valley Corporation;

(b) whether the proposal to build an aqueduct or bridge over this river was ever considered;

(c) the average of land irrigated by this river; and

(d) how it is proposed to irrigate these areas now?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir. It is being diverted into the Sali river.

(b) Yes. The proposal was, however, found to be uneconomical.

(c) The information is being collected from the Government of West Bengal and will be laid on the Table of the House.

(d) The area will get water for irrigation direct from the Right Bank Main Canal of the Damodar Valley Corporation.

Shrimati Renu Chakravartty: May I know what is the distance between these areas and the right bank of the Damodar Valley Canal?

Shri Hathi: I would require notice; I do not know the actual details.

Shrimati Renu Chakravartty: May I know whether, when we formulate such schemes, we have any method whereby we also discuss the schemes at the village level or at least union level?

Shri Hathi: This is a matter which is left to the State Governments; they are expected to do that.

Shrimati Renu Chakravartty: May I know if the State Government has made any recommendation about this particular river Sitaljore which is now going to be diverted?

Shri Hathi: The Bengal Government has not made any recommendation for any particular area.

Shri K. K. Basu: Has the Government ascertained, before the diver-

sion is being decided upon, what will be the area of the land that is going to be affected by this diversion?

Shri Hathi: The Bengal Government have made those enquiries but, as I mentioned, these details of execution are with the Damodar Valley Corporation in consultation with the State Government.

ILLICIT IMMIGRANTS

*1444. **Dr. Ram Subhag Singh:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that some Indians alleged to be illicit immigrants have been kept in the detention camp at Mannar (Ceylon);

(b) if so, the number of such detenus; and

(c) since how long they are in detention?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes, Sir.

(b) The number of detenus in the Camp varies from time to time but there are 14 old cases in which the persons concerned deny that they are illicit immigrants and claim residence in Ceylon. Their claims and representations are under consideration of the Ceylon Government.

(c) Out of the 14 cases 8 have been in the Camp for the last 6 to 9 months, and the rest for the last three months.

Dr. Ram Subhag Singh: The Parliamentary Secretary said that some of the persons under detention deny that they are illicit immigrants. May I know how many such persons have appealed to the Government of Ceylon for considering their cases and how many have claimed that they are Ceylon citizens and are willing to stay in Ceylon?

Shri Sadath Ali Khan: As I said, their claims and representations are being considered by the Government of Ceylon.

Mr. Speaker: How many persons?

Shri Sadath Ali Khan: Fourteen old cases.

Dr. Ram Subhag Singh: May I know whether, in his recent communication to the Prime Minister of Ceylon, our Prime Minister raised this point with the Government of Ceylon so that their cases may be considered fairly?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): So far as I remember, I did not and I do not propose to take up these cases directly with the Prime Minister. We take up broader issues. These matters are dealt with, no doubt, by our High Commissioner. The Prime Ministers normally do not write about these trivial matters.

Dr. Ram Subhag Singh: May I know whether the Government of Ceylon has got the aid of the Government of India for checking this illicit immigration?

Shri Sadath Ali Khan: By an agreement between the Ceylon authorities and the High Commissioner of India, these matters are settled and the Ceylon authorities consult our High Commissioner there with regard to these cases and then a decision is taken.

STEEL

*1446. **Shri K. C. Sodhia:** Will the Minister of **Commerce and Industry** be pleased to lay a statement on the Table of the House showing:

(a) the quota of Steel allotted to the general public during the last three years and the current year;

(b) whether any relaxation in Government control on the supply of this commodity to the general public has been made during the same period;

(c) whether it is contemplated to make any relaxation in the near future; and

(d) whether Government are aware that there is a black market in this commodity?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) A statement is laid on the Table of the House. [*See* Appendix VII, annexure No. 43.]

(b) Yes, Sir. Distribution control was lifted completely on Heavy structurals with effect from 6th August, 1952. In respect of Bars, Rods and Light Structurals, no permit is required for sale by purchase from the Registered Stockists, from the 19th January, 1953. On pipes, Tubes and Fittings, both distribution and price controls have been lifted with effect from the 19th January, 1953.

(c) The position regarding supply and demand for steel is constantly reviewed and appropriate action is taken as and when considered necessary.

(d) Government are not aware of any large-scale black marketing in steel, though there may be stray cases.

Shri K. C. Sodhia: With reference to the statement supplied, may I know who are the other allottees excepting the general public?

Shri Kanungo: The State Governments and the consuming Departments of the Central Government.

Shri K. C. Sodhia: What percentage of the total allotment was made to the public?

Shri Kanungo: In the statement the amount is given which includes agricultural allotments and other allotments. Agricultural allotments are also for the public.

Shri K. C. Sodhia: I want to know the percentage.

Mr. Speaker: Out of the total amount, what is the percentage of allotment to the public?

Shri Kanungo: I cannot say unless I work out the arithmetic.

Shri K. C. Sodhia: Who makes the allotment?

Shri Kanungo: The Iron and Steel Controller of the Government of India.

Shri K. K. Basu: Is there any restriction on the general public getting heavy or medium structural steel?

Shri Kanungo: It is decontrolled now.

INDIAN HIGH COMMISSION, LONDON

*1448. **Shri S. V. Ramaswamy**: Will the **Prime Minister** be pleased to state:

(a) the strength of the staff in the Indian High Commissioner's office, London and the annual establishment charges relating thereto; and

(b) whether the External Affairs Inspectorate has made any proposals for effecting economy there?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) In the month of November, 1954, there was a total of 234 officers and 992 other employees. There might be slight variations since then. The present figures are not immediately available.

Actual expenses on establishment, incurred during the first nine months of the year 1954-55 are Rs. 85,05,440. Details of expenditure incurred since then are not yet available.

(b) No.

Shri S. V. Ramaswamy: Is there any other High Commission or Embassy in London or elsewhere which has got such a huge staff, and, if so are any attempts being made to reduce the staff?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We have not got the figures of other Embassies and High Commissions there: that is why I cannot say. But I know that many of them have got very big staffs and I know definitely that they spend much more on their Embassies than we do—some of them.

As for reducing the staff, it is not something in the air. If the hon.

Member is interested he can try to find out what these people do. They are very very hard-worked. I can say from personal knowledge. It is always difficult to say out of nine hundred persons how many can be reduced, or added to; but the fact is that they are supposed to be required.

Shri S. V. Ramaswamy: What is the strength of the floating staff and the strength of the India-recruited and Home-recruited staff?

Shri Sadath Ali Khan: I would require notice.

Dr. Suresh Chandra: May I know the number of Englishmen working in India House?

Shri Jawaharlal Nehru: Apart from a very very small number in responsible posts, they are mostly messenger boys and the like.

SINGARENI COLLIERIES

*1450. **Shri T. B. Vittal Rao:** Will the Minister of **Planning** be pleased to refer to the reply given to starred question No. 641 on the 7th March, 1955 and state:

(a) when the request for loan assistance for the development of Singareni collieries was received from the Hyderabad State Government;

(b) whether it is a fact that the Chief Mining Engineer of Government collieries recently visited these collieries; and

(c) if so, whether he has submitted any report?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) November, 1954.

(b) and (c). Yes, Sir.

Shri T. V. Vittal Rao: May I know if it is a fact that a sum of Rs. 2·3 crores have been allocated for the industrial development, for industries like Sirpur Paper Mills, Sir Silk and Singareni, while no amount has been granted for these industries so far?

Shri S. N. Mishra: I do not know to which allocation the hon. Member refers, but if it is in relation to industries in general, probably he would be better advised to address his question to the Minister of Commerce and Industry.

Shri T. B. Vittal Rao: In the First Five Year Plan a sum of Rs. 2·3 crores has been allocated for three industries in Hyderabad and they have asked for more assistance. But so far, though four years have already passed, nothing has been given.

Mr. Speaker: I have not been able to understand the question. The original question refers to the development of Singareni collieries. How does paper come in?

Shri T. B. Vittal Rao: Singareni is one of the industries to which the sum was allocated.

Mr. Speaker: But how does paper and other industries come in?

Shri T. B. Vittal Rao: Rs. 2·3 crores have been allocated under the Five Year Plan.

Mr. Speaker: I understand the facts all right, but I want to know the relevancy of the question.

Shri T. B. Vittal Rao: To Singareni no amount has been given out of the sum allocated.

Shri K. K. Basu: The amount was allocated to three industries, out of which Singareni is one.

Mr. Speaker: But the original question was restricted to Singareni collieries. How can he bring in the question of others?

Shri T. B. Vittal Rao: But Singareni has not been given any amount out of that.

Mr. Speaker: The question is about development of Singareni collieries,—unless he goes to the length of saying that paper industry is part of the colliery industry.

Shri T. B. Vittal Rao: What I am

saying is that to the Singareni colliery itself no amount has been given so far.

Shri S. N. Mishra: The position with regard to the assistance for this development would require the giving of certain details for its clarification. One request was addressed to the Minister of Production and another was addressed to the Deputy Chairman of the Planning Commission. The former request was addressed in April 1954 and the second one in November 1954. So far as the position of the Planning Commission is concerned it may be made clear that they could utilise funds out of the Rs. 3 crores allocation. But if they want to utilize the 1955-56 allocation, for the development of Singareni, they could well do so. But I do not know at what stage this is. This is the position so far as the Planning Commission is concerned.

Shri T. B. Vittal Rao: May I know whether the Chief Mechanical Engineer, Coal Board, was deputed by the Planning Commission or the Production Minister to go and inspect?

Shri S. N. Mishra: When this matter was considered in the Inter-Ministerial meeting the State Government was advised to reduce its demand to the Industrial Finance Corporation from Rs. 151 lakhs to Rs. 100 lakhs, so that there would be no necessity for any guarantee by the Central Government. This required technical appraisal by the Chief Mining Engineer. Therefore, the Chief Mining Engineer has submitted his report which has been forwarded to the Minister for Commerce and Industry for onward transmission to the Industrial Finance Corporation.

Shri T. B. Vittal Rao: May I know whether it is a fact that the Singareni collieries acceded to the request made by the Centre for a reduction, and, if so, when was their consent received?

Shri S. N. Mishra: That has been considered. The Chief Mining Engineer has already submitted his report. That report is now being processed in consultation with the State Government. But pending a decision on this application, the State Government has made a request for allotment out of the Special Development Fund.

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): The latest information is that the State Government are not very keen about the assistance from the Centre. They are trying other sources to secure the loan on better terms.

कपड़े की मिलें तथा रुई आयात

*१४५२. **श्री अमर सिंह डामर:** क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश की कपड़े की मिलों में पिछले वर्ष की तुलना में इस वर्ष करघों और तकुओं की संख्या बढ़ गई है,

(ख) यदि हां, तो कितनी,

(ग) क्या इस वर्ष रुई के आयात में वृद्धि करना आवश्यक होगा, और

(घ) यदि हां, तो कितनी?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) It is understood that there is increase in the number of spindles but not in the number of looms.

(b) About 69 thousand spindles.

(c) No, Sir.

(d) Does not arise.

BHAKRA PROJECT

*1454. **Sardar Hukam Singh:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to starred question No. 995 on the 16th September, 1954 and state:

(a) whether any programme for the reduction of foreign personnel employed on the Bhakra Project has since been drawn up by the Bhakra Control Board; and

(b) if so, what percentage is likely to be reduced during 1954-55?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The number of foreign specialists engaged on Bhakra Nangal Project is under constant review of the Bhakra Control Board and the Government of the Punjab and it is the policy of the State Government to reduce the number steadily as Indian understudies get trained.

(b) The number of specialists on 1st March, 1955 was 43 as against 63 on 1st March, 1954 *i.e.* a reduction of about 32 per cent.

Sardar Hukam Singh: What were the total emoluments paid in the form of salaries, leave allowances, family allowances and other allowances during the last year to these experts?

Shri Hathi: In 1952-53 it was Rs. 24,36,576; in 1953-54 it was Rs. 67 lakhs and in 1954 Rs. 61 lakhs.

Sardar Hukam Singh: Is there any agreement guaranteeing them a specific and definite period for their service?

Shri Hathi: Contracts are entered into with every individual specialist.

Sardar Hukam Singh: There were some complaints in the Press sometime ago that some experts had been discharged in disregard of the agreement. Was there any substance in that?

Shri Hathi: I do not think anybody's services were terminated in this manner.

Shri R. P. Garg: Is it a fact that recently some cracks in the Dam were discovered due to heavy blasting; if so, who is responsible for the blasting—Indian experts or foreign experts?

Shri Hathi: The construction of the dam has not yet started.

DEVELOPMENT SCHEMES

*1455. **Shri S. N. Das:** Will the Minister of **Planning** be pleased to lay a statement on the Table of the House showing:

(a) the important schemes of development in the various States which have been given up and have been replaced by other schemes to be finished during the Plan period;

(b) the main reasons for abandoning such schemes; and

(c) the importance of the new schemes that are to be implemented during the first Plan period?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) to (c). A statement is laid on the Table of the Lok Sabha. [Placed in Library. *See* No. S-93/55.]

Shri S. N. Das: May I know the total amount involved in the schemes that have been given up and the new schemes that have been taken up now?

Shri S. N. Mishra: So far as the new schemes are concerned, they come under adjustments and they amount to about Rs. 216 crores. About the schemes that have been abandoned, it will be difficult for me to answer.

Shri S. N. Das: May I know if any assessment has been made as to the extent of the employment that will be provided by these new schemes?

Shri S. N. Mishra: This question has been coming up before the House so often but it is only in a very tentative way that any assessment of the results produced can be made at this stage so far as employment effects are concerned.

Shri S. N. Das: May I know if all the new schemes that have been taken up are expected to be completed in the Plan period?

Shri S. N. Mishra: It is precisely for this purpose and particularly to add to the employment potential of the Plan, which was characterised by a certain amount of urgency, that these schemes were included and we expect that most of them will be completed.

श्री भक्त दर्शन : क्या मैं जान सकता हूं कि जो योजनाएं बीच में ही छोड़ दी गई थीं, उन

पर कुल कितना खर्च कर दिया गया था, या कम-से-कम यह बतलाने की कृपा की जाए कि उन पर कितना प्रति शत खर्च पूरे खर्च का किया जा चुका है ?

श्री एस० एन० मिश्र : जैसा मैंने पहले कहा यह तो बतलाना मुश्किल होगा कि कितनी रकमें उन पर खर्च की गई थी या खर्च की जाने वाली थी लेकिन मैं यह बताना चाहता हूं कि उनकी मात्रा कुछ ज्यादा नहीं थी।

IMPORT POLICY

***1456. Shri Dabhi:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that, as a result of liberalisation of import policy for the first half of the current year, Government are allowing the imports of certain textile articles such as bedsheets, bed-spreads etc.; and

(b) if so, whether there is any shortage in the supply of these articles in the country, which necessitate their import from abroad?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) and (b). There is no shortage in the supply of these articles in the country. A token import quota of 5 per cent. has been provided for during the January-June 1955 Licensing Period in order to provide the necessary incentive to the indigenous industry to improve the quality of their products.

Shri Dabhi: May I know the names or the varieties of the cloth imported and the total value of the cloth imported during the year 1953-54 and 1954-55?

Shri Kanungo: The types of material are bed-sheets, bed-spreads, counterpanes, table-cloth, tray-cloth, bed-covers, table-covers, dusters, handkerchiefs, napkins, pillow-cases, pillow-slips, scarves, shirts, shawls, cotton socks, towels, umbrella coverings, and during the period mentioned by the hon. Member, the import was totally banned.

FLOOD CONTROL

***1457. Shri Jhulan Sinha:** Will the Minister of **Irrigation and Power** be pleased to state the progress made in regard to the flood control measures since the formation of the various Flood Control Boards?

The Deputy Minister of Irrigation and Power (Shri Hathi): The next meeting of the Central Flood Control Board will be held on the 28th March, 1955, when the position regarding flood control measures will be reviewed. A statement showing the latest position will be laid on the Table of the House immediately thereafter.

Shri Jhulan Sinha: May I enquire if any steps have been taken to prevent the recurrence of floods in the Ghandak area in Bihar as a result of the report of a Committee of the Members of this House submitted to Government last year?

Shri Hathi: In the schemes that have been formulated by the Bihar Government an amount of Rs. 35,00,000 has been sanctioned for the same.

Shri Jhulan Sinha: I am referring to the report submitted by Members of this House to the Central Government.

Mr. Speaker: The hon. Member is referring to the report submitted by a Committee of the Members of this House. Has any action been taken on that report?

Shri Hathi: I have not seen the report.

SIKKIM

***1458. Shri Krishnacharya Joshi:** Will the **Prime Minister** be pleased to state:

(a) whether Government have constructed any Railways, Aerodromes and Roads in Sikkim so far; and

(b) if so, the amount spent on the constructions?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). The Government of India, after assuming the administrative control and financial liability for the construction, development and maintenance of roads in Sikkim, have incurred an expenditure of over Rs. 55 lakhs upto the end of September, 1954. In addition to this, they have spent another sum of about Rs. 8 lakhs out of the provision of Rs. 108 lakhs made under the State 7-Year Development Plan (1954-61) on roads. There is no proposal for the construction of any aerodrome or railway in Sikkim.

Shri Krishnacharya Joshi: May I know the total mileage of road construction in Sikkim so far?

Shri Sadath Ali Khan: The Plan envisages an increase in the mileage of motorable roads to the extent of about 100 miles, jeepable roads to the extent of 122 miles and bridle paths to the extent of 57 miles; the total would be 279 miles.

Shri Krishnacharya Joshi: May I know when Government proposes to construct railway lines there?

Shri Sadath Ali Khan: There is no such proposal at present.

EXPORT OF FILMS

***1459. Shri M. R. Krishna:** Will the Minister of **Information and Broadcasting** be pleased to state:

(a) the number of Indian feature films sent abroad during 1953-54;

(b) the total amount realized from these films; and

(c) whether any special care is taken in the production of films intended for exhibition in foreign countries?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Information is only available in terms of footage and not on the basis of number of films.

(b) It will be difficult to secure accurate figures.

(c) No, Sir. The powers of the Central Government for purposes of sanctioning of cinematograph films for exhibition are at present confined to exhibition in India only and a film certified by the Board of Film Censors is in practice permitted to be taken abroad without restriction. No special sanction is needed from India for commercial exhibition abroad.

Shri M. R. Krishna: May I know the countries which have imported the largest number of films during 1953 and 1954?

Dr. Keskar: As I said, there is no special permission required for ordering films from India and so I will not be able to supply these figures.

Shrimati Renu Chakravartty: In view of the answer given to part (a) of the question, are we to understand that the Government allows export only on the basis of footage and not after examining the character and nature of the film itself?

Dr. Keskar: No, Sir. The account in footage is kept by the Customs people. As far as the question of export of films is concerned, we ascertain that the film has been passed by the Board of Censors and that does not preclude anyone from taking it outside India and there is no stoppage.

Shri Joachim Alva: Have Government examined the position of Indian films which are exhibited abroad and which give a cultural or moral disrespect of our country through the exhibition of some of them as has happened recently?

Dr. Keskar: That might be so, but as I said, our powers do not extend so far and it is not right or desirable for us, I think, to stop these things.

ROHTAS CEMENT FACTORY

***1460. Shri Bibhuti Mishra:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that the production of cement by the Rohtas Industries Ltd., Dalmianagar, (Bihar)

has decreased in 1954 as compared to 1953;

(b) if so, the reasons therefor;

(c) whether Government are aware that the plant is too old and is not working satisfactorily; and

(d) the steps so far taken by Government in this regard?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) No, Sir.

(b) to (d). Do not arise.

श्री विभूति मिश्र: क्या सरकार को पता है कि इस रोहतास सीमेंट फैक्टरी में १०० रुपए से अधिक तनख्वाह पाने वाला एक भी बिहारी आदमी नहीं है?

श्री कानूनगो: यह तो उत्पादन के सम्बन्ध में सवाल था और उत्पादन ज्यादा हो रहा है।

U.N.O.

*1461. **Th. Lakshman Singh Charak:** Will the **Prime Minister** be pleased to lay a statement on the Table of the House showing:

(a) the total number of Indians working in the U.N.O.; and

(b) the posts held by them and the total emoluments drawn by them?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). A detailed statement is placed on the Table of the House. [*See* Appendix VII, annexure No. 44.]

Shri Joachim Alva: Before or after employment of Indian nationals at the U.N.O. Secretariat, are there any instances where employees have been politically screened by the U.N.O. Headquarters?

Shri Sadath Ali Khan: We have no information on the point.

PAYMENT OF COMPENSATION

*1462. **Shri D. C. Sharma:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the steps taken for intensifying the scheme for the payment of compensation to displaced persons; and

(b) the average disbursement per month during the months of November and December. 1954 and January, 1955?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) The number of regions, pay Units and Settlement Units have been increased and the procedure for checking the compensation applications has been simplified.

(b) Rs. 1,15,86,419.

Shri D. C. Sharma: May I know how these figures disbursed during the months of November, December and January compare with the figures disbursed during the three months previous to that period?

Shri J. K. Bhonsle: The figures have increased and we are speeding up the payment of compensation.

Shri D. C. Sharma: I want to know the extent of speeding up to which the hon. Minister has referred.

Shri J. K. Bhonsle: I do not understand the question as such, but if it was Rs. 10 during the last three months, we are now paying Rs. 20.

Shri D. C. Sharma: What I mean to say is this. In the month of November, Rs. 1,00,00,000 was given. I want to know what was the amount of speeding up as compared to the month of August.

Shri J. K. Bhonsle: We will lay the information on the Table of the Lok Sabha.

Shri D. C. Sharma: In what way the procedure will be simplified and how many cases have been dealt with during these three months as compared to the previous three months?

Shri J. K. Bhonsle: That information will also be given, Sir.

INDO-CHINA

*1463. **Chaudhri Muhammed Shaffee:** Will the **Prime Minister** be pleased to state:

(a) the number of Government employees sent to Indo-China under the terms of the Geneva Agreement; and

(b) the expenses incurred on them by India since the Agreement was executed?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) The total number of staff sent by India to Indo-China under the terms of the Geneva Agreement is 1086 of whom 135 are civilians and the remaining 951 are Defence personnel. Of the civilian personnel 89 are staff whose services have been borrowed from the various Ministries and Offices of the Government of India, 24 from the State Governments and 22 are non-officials.

(b) The expenditure incurred by India on maintaining the staff in Indo-China is not yet known. Expenditure on passages, travelling allowance and daily allowance for sending the staff to Indo-China is debitable to the Common Pool. The board and lodging expenses are also to be met from the Common Pool. India is to bear only the expenditure on basic salaries and certain allowances of the personnel of the National Delegations in each of the three Commissions.

Chaudhri Muhammed Shaffee: May I know what facilities are being given to them by the Governmnt?

Shri Sadath Ali Khan: It is stated in the answer.

HINDUSTAN MACHINE TOOLS, LTD.

*1464. **Shri Gidwani:** Will the Minister of **Production** be pleased to state:

(a) the total value of the output of the Hindustan Machine Tools, Ltd., during the year 1954; and

(b) whether the factory showed any profits during that year?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) The factory started token production of component parts of 8½" High Speed Lathes and assembly of the same kind of lathes from imported component parts in October, 1954. There was no output of finished machine tools during the year 1954.

(b) Does not arise in view of the answer to (a).

जम्मू तथा काश्मीर की सीमा पर हमले

*१४६७. **श्री रघुनाथ सिंह:** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) जम्मू तथा काश्मीर के भू भाग में १९५४ में पाकिस्तानियों की ओर से कितने हमले किए गए; और

(ख) क्या यह सच है कि युद्ध-विराम रेखा का उल्लंघन कर अखनूर तथा चम्बा के क्षेत्र में सबसे अधिक हमले हुए हैं?

वैदेशिक-कार्य मंत्री के सभासचिव (श्री सादत अली खां): (क) भारत सरकार की सूचना के अनुसार १९५४ में जम्मू और काश्मीर राज्य की सीमा क्षेत्र पर ६५ हमले और युद्ध विराम रेखा का उल्लंघन किया गया।

(ख) हमले के आंकड़े डिस्ट्रिक्ट वाइज प्राप्त नहीं हुए हैं।

श्री रघुनाथ सिंह: क्या मैं जान सकता हूं कि इन ६५ हमलों में घायल आदमियों की तादाद क्या है?

प्रधान मंत्री तथा वैदेशिक-कार्य मंत्री (श्री जवाहरलाल नेहरू): आम तौर से यह खतरनाक हमले नहीं हुए।

श्री रघुनाथ सिंह: क्या मैं जान सकता हूं कि इस काल में हिन्दुस्तान की तरफ से भी पाकिस्तान पर कोई हमले हुए या सिर्फ पाकिस्तान ही की तरफ से हिन्दुस्तान पर हमले होते रहे हैं?

श्री सादत अली खां: हमारी पालिसी बहुत ही सुलहकुन है।

INFLUX OF EAST PAKISTAN DISPLACED PERSONS

*1468. **Shrimati Renu Chakravartty:** Will the **Prime Minister** be pleased to state the steps taken by Government to reduce the influx of East Pakistan Displaced Persons?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): The question of influx of Hindus from East Bengal was discussed by the Ministers of Minority Affairs of India and Pakistan when they met in New Delhi in July last year. Since then the matter has been under correspondence between them and it is likely to be discussed by them when they meet again shortly.

This problem was also discussed by the Rehabilitation Minister of the Government of India with the Pakistan Minister for Interior during the latter's visit to India in January, 1955, and they have agreed to visit East Bengal shortly to study the position.

Shrimati Renu Chakravartty: May we know if there is any truth in the statement that has appeared that the Rehabilitation Minister's tour of the two countries is not certain and there is no specific date fixed?

Shri Sadath Ali Khan: I am afraid we have no information on the point to which the hon. Member refers.

The Minister of Rehabilitation (Shri Mehr Chand Khanna): Sir, I did not catch the question.

Mr. Speaker: Whether any date has been fixed for the intended tour by the Rehabilitation Minister of India and the Minister of Interior of Pakistan?

Shri Mehr Chand Khanna: I have been in correspondence with Major-General Iskander Mirza. A number of letters have passed between us, but no definite date has been fixed as yet. Major-General Mirza wrote to me only about a week or ten days ago that he was heavily preoccupied with many other important engagements. I am pursuing the matter again with him in a day or two.

Shrimati Renu Chakravartty: Has Government any information from our own Deputy High Commissioner, Dacca, as to the reason for this huge influx which has been started and is continuing for the last eight months?

Shri Sadath Ali Khan: Yes, Sir. There is a feeling of general insecurity and a worsening of the economic condition which are forcing these unfortunate people to come over here.

Shrimati Renu Chakravartty: What steps has Government taken to do anything in this matter, especially if it is a question of economic distress?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): This refers to economic distress in another country, the hon. Member will remember. It is not in our own country. It is very difficult for us to take steps to improve the economic condition in another country.

Shrimati Renu Chakravartty: But, we have certain trade relations with them. I would like to know, since this also affects our economy, what steps our Government has taken or propose to take in the matter?

Shri Jawaharlal Nehru: This matter is obviously of the utmost importance and seriousness, as the hon. Member says, affecting our country, and we are all very much concerned about it. I do not know whether I can help by suggesting any particular method of dealing with this situation. Mostly it appears that what are called Scheduled Castes or Namasudras are coming over in considerable numbers. Why they should be coming over now in such large numbers is difficult for us to say. There is no doubt that economic conditions are an important element. Deteriorating economic conditions, feeling of insecurity and uncertainty for the future and other causes would have been operating there for these last few years. In dealing with another country there are

certain limitations which we have inevitably to face. We are talking with them, we are discussing the matter with them and we are pressing upon them. All these, apart from the proposed visit and getting replies from them, will generally lead to a bettering of the situation. For the moment I do not know what more I can say.

Dr. Ram Subhag Singh: In view of the fact that Major-General Iskander Mirza is a very busy person nowadays and is likely to be so in the coming weeks, may I know whether the hon. Minister for Rehabilitation is thinking of any other way to approach the Government of Pakistan for having this matter solved?

Shri Mehr Chand Khanna: I do not apprehend this difficulty. I think we will be able to go to East Pakistan in the near future. Major-General Iskander Mirza has assured me that he is as anxious as I am to go to East Pakistan and try to find a solution of this increased migration.

Mr. Speaker: Dr. Ram Subhag Singh....He does not seem to be keen on putting the question. I am going to the next question.

COAL SEAM IN ORISSA

***1470. Shri T. B. Vittal Rao:** Will the Minister of **Production** be pleased to refer to the reply given to starred question No. 426 on the 18th November, 1952 and state:

(a) whether the Orissa Government have since granted prospecting licence and mining lease over the area adjacent to the Talcher Colliery;

(b) if so, the stage at which the work of prospecting stands; and

(c) by what period coal is likely to be extracted from these mines?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) The prospecting licence and mining lease applied for have not yet been granted. The State Government have recently suggested certain modifications in the areas for which applications were made to them and these revised proposals made by the State Government are now under consideration.

(b) and (c). Do not arise at present.

RURAL ELECTRIFICATION

***1471. Shri Jhulan Sinha:** Will the Minister of **Irrigation and Power** be pleased to refer to the reply given to starred question No. 26 on the 15th November, 1954 and state:

(a) the names of other States who have been given aid for rural electrification; and

(b) the amount of aid given to each State?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). A statement is laid on the Table of the House. [*See* Appendix VII, annexure No. 45.]

Shri Jhulan Sinha: Is the Government in a position to enlighten us as to the progress made in the rural electrification scheme in any of the States?

Shri Hathi: If the Member wants progress for any particular States, on notice I will be able to supply that information.

Shrimati Renu Chakravartty: May I know if this electrification scheme, as far as it refers to West Bengal, has been given to the Calcutta Electric Supply Corporation also?

Shri Hathi: Generally it is for the State Government to approach the Central Government for this.

Shri K. K. Basu: May I know, before any assistance is given to the States for the rural electrification, whether the Government put up any limit within which this electric energy should be charged for?

Shri Hathi: No; there is no limit, because the tariff is decided by the States themselves.

WRITTEN ANSWERS TO QUESTIONS

हाथ करघा से बनी वस्तुएं

*१४३६. श्री भागवत झा आजाद: क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) दक्षिण पूर्वी एशिया में हाथ करघा द्वारा बनी हुई वस्तुओं की बिक्री के लिए १९५४-५५ में क्या कार्यवाही की गई है, और

(ख) उक्त अवधि में उस क्षेत्र में कितने एम्पोरियम खोले गए हैं?

वाणिज्य तथा उद्योग उपमंत्री (श्री कानूनगो): (क) तथा (ख). निर्यात बिक्री व्यवस्था योजना के अंतर्गत हाथ करघा की बिक्री व्यवस्था के लिए तीन अफसर दक्षिण-पूर्वी एशिया में नियुक्त किए गए और तीन एम्पोरिया खोले गए हैं।

TEA

***1437. Shri M. S. Gurupadaswamy:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the total quantity of tea exported to U.S.A. during the year 1954;

(b) whether Government have considered the possibility of making arrangements for export of more tea to U.S.A.; and

(c) if so, the action taken or proposed to be taken in this direction?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) 32,160,000 lbs.

(b) and (c). Indian tea is free to go to any country which offers the best price. No special arrangements for export of more tea to U.S.A. is considered necessary beyond the propaganda that is being carried on for tea consumption in U.S.A.

INSTALLED CAPACITY OF INDUSTRIES

***1439. Shri Ibrahim:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether any survey was undertaken about the installed capacity of industries of the country?

(b) if so, the installed capacity of the textile and other manufacturing industries of the country?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) and (b). No general survey has been undertaken about the installed capacity of industries, as such a survey does not serve any purpose except in certain special cases where Government have to assess the capacity of an industry.

बड़े उद्योग

*१४४०. सेठ गोविन्द दास: क्या वाणिज्य तथा उद्योग मंत्री उन बड़े उद्योगों के नाम बताने की कृपा करेंगे जो भविष्य में सरकार द्वारा चलाए जाने के लिए सुरक्षित किए गए हैं अर्थात् जिन उद्योगों को पूंजीपति नहीं चला सकेंगे?

वाणिज्य तथा उद्योग उपमंत्री (श्री कानूनगो): माननीय सदस्य का ध्यान १९४८ के औद्योगिक नीति विषयक प्रस्ताव की ओर आकर्षित किया जाता है जिसकी एक प्रति सदन के पुस्तकालय में मौजूद है।

दिल्ली परिवहन सेवा

*१४४२. श्री नवल प्रभाकर: क्या निर्माण, आवास तथा संभरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि केन्द्रीय सचिवालय के निकट बस-यात्रियों के लिए शेड डालने का विचार है, और

(ख) यदि हां, तो उस पर अनुमानतः कितना व्यय होगा?

निर्माण, आवास तथा संभरण मंत्री (सरदार स्वर्ण सिंह): (क) जी हां।

(ख) ४४,००० रुपए।

AGRICULTURAL LAND LEFT BY MUSLIM EVACUEES

***1445. Dr. Satyawadi:** Will the Minister of **Rehabilitation** be pleased to lay on the Table of the House a statement showing:

(a) the total agricultural land left by the Muslim evacuees in Punjab (District-wise);

(b) the acreage of land in Punjab (District-wise), that has not still been allotted to the displaced persons; and

(c) whether Government propose to allot these lands to the Harijan tillers on easy terms?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). A statement is placed on the Table of the Lok Sabha. [*See* Appendix VII, annexure No. 46.]

(c) No. The available land is not even sufficient to satisfy the claims of those who have not yet been allotted lands.

WASHINGTON INTERNATIONAL TRADE FAIR

***1447. Shri S. C. Samanta:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that an International Trade Fair is proposed to be held in Washington in the near future;

(b) if so, whether any invitation has been received by Government officially or unofficially to participate in the fair;

(c) the facilities offered by the Fair Authorities in this connection; and

(d) whether it is also a fact that last year in a similar Fair, Indian wares were much appreciated and won the first prize?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

(b) Yes, Sir.

(c) Exhibition booth free of rent. Also import of exhibits into the U.S.A. for display and publicity without payment of import duties and octroi and excise duties.

(d) Yes, Sir.

SECOND FIVE YEAR PLAN

***1449. Pandit D. N. Tiwary:** Will the Minister of **Planning** be pleased to state:

(a) the number of irrigation schemes, if any, sent by the Government of Bihar for inclusion in the Second Five Year Plan; and

(b) how many of them have been examined by the Technical Committee of the Planning Commission so far?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The number of Irrigation Schemes sent by the Government of Bihar for inclusion in the Second Five Year Plan is 32.

(b) The schemes are in various stages of examination.

COMPENSATION TO DISPLACED PERSONS

***1451. Shri R. K. Chaudhuri:** Will the Minister of **Rehabilitation** be pleased to state:

(a) whether it is a fact that rural displaced persons are being paid compensation at half of their verified claims; and

(b) if so, the reasons therefor?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). Yes. This was necessary so as to ensure equal treatment to urban and rural house-owners, the main consideration being the fact that the value of rural property could not be considered to be the same as of urban property of similar specifications.

COIR BOARD

***1452. Shri N. Sreekantan Nair:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether the vacant post of the Chairman of the Coir Board has been filled up;

(b) if so, what are the special qualifications for the newly appointed officer that entitle him to be the Chairman of the Coir Board; and

(c) whether the Central Government consulted the State Governments in selecting a suitable person to be the Chairman.

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) Yes, Sir, as a temporary measure.

(b) The officer appointed is a permanent Grade I officer of the Central Secretariat Service and has had considerable experience in the working of Statutory Boards in the Ministry of Commerce and Industry.

(c) The Central Government are in consultation with the State Governments concerned regarding appointment of a permanent Chairman.

HINDUSTAN SHIPYARD LIMITED

*1465. **Shri Ibrahim:** Will the Minister of **Production** be pleased to refer to the reply given to starred question No. 1654 on the 7th April, 1954 and state:

(a) whether the Hindustan Shipyard limited, Visakhapatnam is now manufacturing engines and boilers; and

(b) if so, the number manufactured during 1954?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) No.

(b) Does not arise.

मजदूरों के लिए आवास

***१४६६. सेठ गोविन्द दास:** क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे :

(क) क्या सरकार को विदित है कि श्री विनोबा भावे ने यह प्रस्ताव रखा है कि मजदूरों तथा अल्प आय वाले व्यक्तियों के लिए बड़े शहरों में दस से लेकर बारह मील के अन्तर पर आवास तथा निःशुल्क आने-जाने की व्यवस्था की जाए; और

(ख) क्या इसको यथावश्यक स्थानों में कार्यान्वित करने का विचार किया जा रहा है ?

निर्माण, आवास और संभरण मंत्री (सरदार स्वर्ण सिंह): (क) जी हां।

(ख) यह विषय मुख्यतः राज्य सरकारों के ध्यान देने का है।

तिब्बत के लिए परमिट प्रणाली

***१४६६.** { **डा० राम सुभग सिंह:** / **श्री आर० एस० तिवारी:** }

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि:

(क) क्या भारत-चीन समझौते के उपबन्धों के अनुसार तिब्बत आने-जाने के लिए परमिट प्रणाली जारी करने का विचार किया जा रहा है,

(ख) यदि हां, तो कब से , और

(ग) क्या सरकार ने भारत में उन स्थानों के संबंध में निर्णय कर लिया है जहां से यह परमिट जारी हुआ करेंगे ?

वैदेशिक-कार्य मंत्री के सभासचिव (श्री जे० एन० हजारिका): (क) से (ग). तिब्बत पर भारत चीन समझौते के अनुसार व्यापारियों, सामान ढोने वालों और खच्चर दल के चालकों को अनुमति पत्र देने की व्यवस्था के विस्तृत विवरण पर अमल किया जा रहा है और यह आशा की जाती है कि इस साल मई में व्यापार का मौसम शुरू होने के पहले ही यह व्यवस्था अस्तित्व में आ जाएगी। सारा विवरण, जैसे ही तैयार हो जाएगा, प्रेस को भेज दिया जाएगा।

ILLICIT IMMIGRANTS

*1472. **Shri Krishnacharya Joshi:** Will the **Prime Minister** be pleased to state the total number of persons who were deported from Ceylon to India during January-February 1955 under the Illicit Immigration Act?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): The number for January and February, 1955, is 158. These figures relate to those who are considered illicit emigrants. They indicate a considerable decline in illicit emigration to Ceylon and are a testimony to the success achieved in preventing this traffic.

RECRUITMENT TO GAZETTED POSTS

***1473. Chaudhri Muhammed Shaffee:** Will the Minister of **Information and Broadcasting** be pleased to state:

(a) the number of Gazetted Officers who were recruited by the Ministry during 1954 without reference to the Union Public Service Commission;

(b) how many of these cases were previously rejected by the U.P.S.C.; and

(c) how many of these cases were sent up to the U.P.S.C. for reconsideration and with what results?

The Minister of Information and Broadcasting (Dr. Keskar): A statement is placed on the Table of the House. [*See* Appendix VII, annexure No. 47.]

(b) None so far as we know for the posts they are holding.

(c) None.

MAINTENANCE ALLOWANCE OF DISPLACED PERSONS

***1474. Shri Gidwani:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of displaced persons whose maintenance allowance was stopped during the year 1954;

(b) the reasons therefor; and

(c) whether it is proposed to pay them compensation under the 'priority' category?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). Maintenance allowance has been stopped for following reasons:—

(i) payment of compensation;

(ii) ineligibility of the grantees to the continued drawal of maintenance allowance;

(iii) rejection of compensation applications;

(iv) failure on the part of the grantees to file compensation applications within the prescribed date, *viz.*, 31st July, 1953;

(v) failure on the part of the grantees to comply with the directions of the Settlement Officers to furnish certain information or documents within the prescribed period for finalisation of their compensation applications.

During 1954, the number involved was 10,740. The majority of these were claimants whose maintenance allowance was stopped on payment of compensation.

(c) Yes, it is proposed to pay compensation in the priority category to those who had filed their compensation applications under Maintenance allowance category irrespective of whether or not such allowance had been discontinued.

HOUSES OF DISPLACED MUSLIMS

***1475. Shrimati Renu Chakravartty:**
Shri K. K. Basu:

Will he Minister of **Rehabilitation** be pleased to state:

(a) the number of houses of displaced Muslims in West Bengal still in possession of East Pakistan displaced persons;

(b) the number of displaced persons who have been given alternative accommodation prior to vacating the premises; and

(c) the number of those who have yet to be provided with alternative accommodation?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

द्वितीय पंचवर्षीय योजना

***१४७६. श्री एस० एम० दास:** क्या योजना मंत्री यह बताने की कृपा करेंगे:

(क) क्या यह सच है कि आगामी पंचवर्षीय योजना का निर्माण नीचे से अर्थात् गांवों को इकाई मानकर किया जाएगा,

(ख) यदि हां, तो योजना आयोग ने इस आधार पर कार्य करने के लिए क्या उपाय किए हैं;

(ग) योजना को कार्यान्वित करने में ग्रामवासियों का किस प्रकार और कहां तक सहयोग प्राप्त किया जा रहा है,

(घ) इस सम्बन्ध में केन्द्र से राज्य सरकारों के पास जो गश्ती चिट्ठियां तथा हिदायतें भेजी गई हैं, क्या उनकी प्रतियां सभा पटल पर रखी जाएंगी; और

(ङ) इन गश्ती चिट्ठियों के अनुसार कहां तक कार्य किया जा रहा है, इसका पता लगाने के लिए क्या कोई जांच की गई है ?

योजना उपमंत्री (श्री एस० एन० मिश्र): (क) से (ङ). अपेक्षित विवरण लोक सभा की मेज पर रखा गया है **(देखिए परिशिष्ट ७, अनुबन्ध संख्या ४८).**

SUBSIDIARY INDUSTRIES AROUND ROURKELA

***1477. Dr. Ram Subhag Singh:** Will the Minister of **Production** be pleased to state:

(a) whether Government contemplate setting up any subsidiary industry around the proposed steel works in Rourkela (Orissa);

(b) whether the Orissa Government has also been consulted in this regard; and

(c) if so, the subsidiary industries which are likely to be set up around the Rourkela Steel Plant?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) and (b). The Hindustan Steel Limited have been in touch with the Government of Orissa in the matter of establishment of subsidiary industries around the Rourkela area.

(c) The matter is under examination.

आल इंडिया रेडियो

४२४. श्री एम० एल० द्विवेदी: क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में आल इंडिया रेडियो द्वारा, उसकी स्थापना के समय से निम्नलिखित मदों पर कितनी पूंजी लगाई गई है :----

(१) भूमि, भवन, आदि,

(२) ट्रांसमीटर सेट, मशीन तथा कल पुर्जे आदि,

(३) फर्नीचर, फिक्सचर तथा फिटिंग आदि,

(४) अन्य सामान;

(ख) क्या उनकी देखभाल, मरम्मत आदि पर व्यय की गई राशि पूंजी खाते में जोड़ दी जाती है,

(ग) १९४८ से अब तक रेडियो के लाइसेंस से कुल कितनी आय हुई है; और

(घ) आल इंडिया रेडियो की आय के अन्य स्रोत, यदि कोई हों, तो वे क्या हैं और उनसे कितनी आय होती है ?

सूचना और प्रसारण मंत्री (डा० केसकर): (क) आल-इंडिया रेडियो द्वारा, १९५२-५३ तक कुल २,०४,६९,६० रुपए की पूंजी लगाई गई, जिसका विवरण नीचे दिया है :----

(१) भूमि, भवन	६९,५६,९३८ रु०
(२) ट्रांसमीटर सेट, मशीन तथा कल-पुर्जे, आदि	१,१३,४४,८७५ रु०
(३) फर्नीचर, फिक्सचर तथा फिटिंग आदि पर खर्च पूंजीगत खर्च नहीं माना जाता ,	
(४) अन्य उपकरण अर्थात् मस्तूल एरियल और लगे हुए बिजली के सामान	१९,५९,८०३ रु०

१९५३-५४ में कुल पूंजीगत व्यय ३२ लाख रु० के लगभग है और १९५४-५५ के लिए पूंजीगत अनुदान के अन्तर्गत कुल १,१०,६२,००० रु० का तखमीना है।

(ख) ट्रांसमीटरों, स्टूडियो और प्रसारण को सुनने के केन्द्रों आदि की देखभाल और मरम्मत आदि पर जो धन व्यय होता है उसे पूंजी खाते में नहीं डाला जाता। फिर भी (१) बिजली और रोशनी, (२) देखभाल और मरम्मत, (३) आवश्यकतानुसार स्टूडियो में परिवर्तन तथा ध्वनि व्यवस्था आदि देखभाल की मुख्य मदों पर खर्च नीचे दिया जाता है :----

वर्ष	रु०
१९४८-४९	९,६५,८२७
१९४९-५०	१३,७५,२११
१९५०-५१	१३,७७,१३०
१९५१-५२	१७,७१,६५२
१९५२-५३	१५,९५,८५६

(ग) वसूली का खर्च निकाल कर रेडियो लाइसेंसों से हुई कुल शुद्ध आय नीचे दिखाई गई है :

वर्ष	आय
१९४८-४९	३०,१४,८१८ रु०
१९४९-५०	५१,४१,२४४ „
१९५०-५१	७७,९१,५४० „
१९५१-५२	१,०७,६१,०२३ „
१९५२-५३	१,११,७८,११४ „

(घ) आय के अन्य स्रोत ये हैं :---

(१) रेडियो पत्रिकाएं, और

(२) विविध प्राप्तियां।

रेडियो पत्रिकाओं से कोई शुद्ध आय नहीं होती। इन पर शुद्ध घाटा निम्नलिखित हैं :

वर्ष	शुद्ध घाटा
१९४८-४९	३,७८,१८२ रु०
१९४९-५०	४,८२,७४९ „
१९५०-५१	४,१९,०३६ „
१९५१-५२	३,५२,२३९ „
१९५२-५३	२,१४,३८१ „

विविध प्राप्तियों से आय इस प्रकार हैं:----

वर्ष	रु०
१९४८-४९	८१,००६
१९४९-५०	७९,३४०
१९५०-५१	८६,१४०
१९५१-५२	१,१४,६०७
१९५२-५३	१,०७,०५९

ऊपर लिखी मदों को छोड़ कर अखिल भारतीय रेडियो का आवर्त्तक व्यय सन् १९५२-५३ में १,७५,६२,४०६ रु० हुआ।

FLOOD CONTROL IN AGARTALA

425. Shri Biren Dutt: Will the Minister of **Irrigation and Power** be pleased to state:

(a) how far the work of controlling flood in Agartala Town has progressed; and

(b) the amount that has been sanctioned for investigation and protective measures thereon?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The estimate and plans relating to works for protecting Agartala town against floods have been prepared and transmitted to the Tripura State authorities for execution.

(b) The sanctioned budget grant for the year 1954-55 under 'Investigations' for works in Tripura State is Rs. 1,56,200 only. The amount provided for the year 1955-56 is Rs. 2,32,000. The cost of the estimate for the protection of Agartala town is Rs. 3,66,200.

EAST PAKISTAN DISPLACED PERSONS

426. Shrimati Renu Chakravartty: Will the Minister of **Rehabilitation** be pleased to lay a statement on the Table of the House showing:

(a) the number of displaced persons from East Pakistan who came to India during 1947-49, 1950-52, and 1953-54; and

(b) how many of these were rehabilitated during these periods?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

मध्य भारत में विस्थापित व्यक्ति

४२७. **श्री अमर सिंह डामर :** क्या पुनर्वास मंत्री ७ मार्च, १९५५ को दिए गए तारांकित प्रश्न संख्या १५२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

(क) मध्य भारत के किन-किन शहरों और कस्बों में विस्थापित व्यक्ति बसाए गए हैं;

(ख) मध्य भारत में विस्थापित व्यक्तियों की किन-किन बस्तियों में मशीनरी लगाई गई है, और

(ग) उसका मूल्यांकन क्या है?

पुनर्वास उपमंत्री (श्री जे० के० भोंसले): (क) विस्थापित व्यक्तियों को मध्य भारत के अनेक कस्बों और शहरों में बसाया गया है। उनमें से महत्वपूर्ण स्थान भोरकुवा (इन्दौर) उज्जैन, ग्वालियर, शामगढ़, मोरेना, नीमच, मनासा, भानपुरा, और तराना हैं।

(ख) विस्थापित व्यक्तियों को काम सिखाने के लिए इन्दौर में औद्योगिक कर्मशाला के सामान के अतिरिक्त अन्य किसी स्थान पर कोई मशीनरी नहीं लगाई गई है।

(ग) इन्दौर में सामान के लिए ५०,००० रुपए की स्वीकृति दी गई है।

Vol. II-No.25
24th March, 1955 (Thursday)

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Preservation Unit
Fumigated
Parliament Library

(*Vol. II contains Nos. 16—30*)

Gazettes & Debates Section
Parliament Library Building
Acc. No. 25392
Date 09.12.2014

LOK SABHA SECRETARIAT
NEW DELHI

SIX ANNAS (INLAND) TWO SHILLINGS (FOREIGN)

CONTENTS

(Volume II, Nos. 16 to 30—From 14th to 31st March 1955.)

Columns

No. 16.—Monday, 14th March, 1955—

Death of King Tribhuvan . . . . 1941—43

Constitution (Fourth Amendment) Bill
Motion to refer to Joint Committee—
Not concluded . . . . 1943—2068
Shri Jawaharlal Nehru . . . . 1943—57
Shri N. C. Chatterjee . . . . 1960—75
Shri H. N. Mukerjee . . . . 1975—87
Shri Asoka Mehta . . . . 1987—98
Shri Pataskar . . . . 1998—2019
Shri Frank Anthony . . . . 2020—32
Dr. Krishnaswami . . . . 2033—44
Shri C. C. Shah . . . . 2044—58
Shri V.G. Deshpande . . . . 2058—68

No. 17—Tuesday, 15th March, 1955—

Messages from the Rajya Sabha . . . . 2069—70

Paper laid on the Table—
Audit Report (Posts and Telegraphs) 1955, Part I— 2070

Committee on Absence of Members from Sittings of the House—Eighth Report—Report Presented 2071

Constitution (Fourth Amendment) Bill—
Referred to Joint Committee . . . . 2071—2198
Shri V. G. Deshpande . . . . 2071—75
Shri Gadgil . . . . 2075—84
Shri Tulsidas . . . . 2085—95
Shri U.M. Trivedi . . . . 2095—2102
Shri Venkataraman . . . . 2102—13
Pandit Thakur Das Bhargava . . . . 2113—26
Shri M. S. Gurupadaswamy. . . . . 2126—30
Shri Punnoose . . . . 2130—35
Shri B. S. Murthy . . . . 2136—39
Shri P. N. Rajabhoj . . . . 2139—46
Shri T. T. Krishnamachari . . . . 2146—64
Shri Barman . . . . 2164—67
Shri S. N. Das . . . . 2167—72
Shri Raghavachari . . . . 2172—77
Shri Jawaharlal Nehru . . . . 2177—93

Essential Commodities Bill—Report of Select Committee—Presented 2198

No. 18.—Wednesday, 16th March, 1955—

Motion for Adjournment—
Stoppage of work at Calcutta Port . . . 2199—2200

Columns

Papers laid on the Table—
Bulletin *re.* Silk Industry in Japan 2200
Notification under Central Excises and Salt Act 2200
Messages from the Rajya Sabha 2201

Hindu Minority and Guardianship Bill—
Report of Joint Committee—Laid on the Table 2201
Committee on Private Members' Bills and Resolutions—
Twenty-third Report—Presented 2201
Statement *re.* Removal of restriction on movement of wheat . . . 2202—03
General Budget for 1955-56:—
General Discussion—Not concluded . . . . . . 2203—2320

No. 19.—THURSDAY, 17TH MARCH, 1955—
Messages from Rajya Sabha . . . . 2321—22
Leave of Absence 2322
General Budget for 1955-56—
General Discussion —Not concluded . . . . 2322—2440

No. 20—FRIDAY, 18TH MARCH, 1955.—
Calling attention to Matter of Urgent Public Importance—
Strike in Pondicherry . . . . 2441—45

General Budget for 1955-56—
General Discussion—Not concluded . . . . 2445—2501

Committee on Private Members' Bills and Resolutions—
Twenty-third Report—Adopted 2501
Indian Trade Unions (Amendment) Bill (*Insertion of new section 15A*)—
Motion to consider—Negatived . . . . 2501—38
Shri T. B. Vittal Rao . . . . 2502—05
Shri D. C. Sharma . . . . 2505—12
Shri Keshavaiengar . . . . 2512—15
Shri Sadhan Gupta . . . . 2515—21
Shri Raja Ram Shastri . . . . 2521—29
Dr. Satyawati . . . . 2530—32
Shrimati Renu Chakravartty . . . . 2532—34
Shri Khandubhai Desai . . . . 2534—38

Prevention of Corruption (*Amendment*) Bill (*Amendment of section* 5)—
Motion to circulate—Not concluded . . . . 2539—58
Shri U. C. Patnaik . . . . 2539—48
Shri Bogawat . . . . 2549—51
Shri Sivamurthi Swami . . . . 2552—53
Shri Bagwat Jha Azad . . . . 2553—56

No. 21.—SATURDAY, 19TH MARCH, 1955—
Calling attention to Matter of Urgent Public Importance—
Strike in Calcutta Port . . . . 2559—60

Paper laid on the Table—
Minerals Conservation and Development Rules, 1955 . . 2561

Columns

General Budget for 1955-56—
General Discussion—Not concluded . . . . 2561—2709
Message from the Rajya Sabha . . . . 2709—10
No. 22.—MONDAY, 21ST MARCH, 1955.—
President's Assent to Bills 2711
General Budget for 1955-56—
General Discussion—Concluded . . . . . . 2711—61

Essential Commodities Bill, as reported by Select Committee—
Motion to consider—Adopted . . . . 2761—2818
Shri T. T. Krishnamachari . . . . 2761—67
Shri Amjad Ali . . . . 2767—68
Shri U.M. Trivedi . . . . 2768—76
Shri Venkataraman . . . . 2776—83
Kumari Annie Mascarene . . . . 2783—87
Pandit Thakur Das Bhargava . . . . 2787—2802
Shri Tushar Chatterjea . . . . 2802—05
Dr. Suresh Chandra . . . . 2806—10
Shri Raghavachari . . . . 2810—13
Shri Nand Lal Sharma . . . . 2813—15
Shri Kanungo . . . . 2815—18
Clauses 2 to 7A . . . . 2818—37
Clause 8 . . . . 2837—38

No. 23.—TUESDAY, 22ND MARCH, 1955.—
Message from Rajya Sabha . . . . 2839—40
Statement re. Accident to Frontier Mail . . . . . . 2840—41
Essential Commodities Bill—Passed, as amended . . . . 2841—56
Clauses 1 and 8 to 15 . . . . 2841—56
Motion to pass 2856
Shri T. T. Krishnamachari 2856

Demands for Grants for 1955-56— . . . . 2856—2972
Demand No. 99.—Ministry of Works, Housing and Supply . . 2856—2917
Demand No. 100.—Supplies . . . . 2856—2917
Demand No. 101.—Other Civil Works . . . . 2856—2917
Demand No. 102.—Stationery and Printing . . . . . . 2856—2917
Demand No. 103.—Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply . . 2856—2917
Demand No. 136.—New Delhi Capital Outlay . . . . . 2856—2917
Demand No. 137.—Capital Outlay on Buildings . . . . . 2856—2917
Demand No. 138.—Other Capital Outlay of the Ministry of Works, Housing and Supply . . . . 2856—2917
Demand No. 69.—Ministry of Labour . . . . 2918—72
Demand No. 70.—Chief Inspector of Mines . . . . . 2918—72
Demand No. 71.—Miscellaneous Departments and Expenditure under the Ministry of Labour . . . . 2918—72
Demand No. 72.—Employment Exchanges and Resettlement . . 2918—72
Demand No. 73.—Civil Defence . . . . 2918—72
Demand No. 139.—Capital Outlay of the Ministry of Labour . . 2918—72
Accidents in Coal Mines . . . . 2972—86

Columns

No. 24.—WEDNESDAY, 23RD MARCH, 1955.—
Paper laid on the Table—
Report of Indian Government Delegation to 37th Session of International Labour Conference 2987
Committee on Private Members' Bills and Resolutions—
Twenty-fourth Report—Presented 2987
Salaries and Allowances of Members of Parliament (Amendment) Bill—Introduced 2987-88
Business of the House . . . . 2988—90
Demands for Grants for 1955—56— . . . . 2990—3152
Demand No. 69—Ministry of Labour . . . . 2990—3040
Demand No. 70—Chief Inspector of Mines . . . . . . 2990—3040
Demand No. 71—Miscellaneous Departments and Expenditure under the Ministry of Labour . . . . 2990—3040
Demand No. 72—Employment Exchanges and Resettlement . . 2990—3040
Demand No. 73—Civil Defence . . . . 2990—3040
Demand No. 129—Capital Outlay of the Ministry of Labour . 2990—3040
Demand No. 90—Ministry of Rehabilitation . . . . . 3040—3152
Demand No. 91—Expenditure on Displaced persons . . . 3040—3152
Demand No. 92—Miscellaneous Expenditure under the Ministry of Rehabilitation . . . . 3040—3152
Demand No. 132.—Capital Outlay of the Ministry of Rehabilitation 3040—3152

No. 25.—THURSDAY, 24TH MARCH, 1955.—
Correction of Answer to Starred Question No. 233 3153
Spirituous Preparations (Inter-State Trade and Commerce) Control Bill—Introduced 3153-54
Demands for Grants for 1955-56— . . 3154—3306
Demand No. 90—Ministry of Rehabilitation 3173
Demand No. 91—Expenditure on Displaced Persons . . 3174
Demand No. 92—Miscellaneous Expenditure under the Ministry of Rehabilitation 3174
Demand No. 132—Capital Outlay of the Ministry of Rehabilitation 3174
Demand No. 41—Ministry of Food and Agriculture . . . 3174—3306
Demand No. 42—Forest . . . . 3174—3306
Demand No. 43—Agriculture . . . . 3174—3306
Demand No. 44—Civil Veterinary Services . . . . . . 3174—3306
Demand No. 45—Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture . . . . 3174—3306
Demand No. 121—Capital Outlay on Forests . . . . . 3174—3306
Demand No. 122—Purchases of Foodgrains . . . . . . 3174—3306
Demand No. 123—Other Capital Outlay of the Ministry of Food and Agriculture . . . . 3174—3306

No. 26—FRIDAY, 25TH MARCH, 1955.—
Demands for Grants for 1955-56— . . 3307—67, 3383, 3347—52
Demand No. 41—Ministry of Food and Agriculture . . . 3307—23
Demand No. 42—Forest . . . . 3307—23
Demand No. 43—Agriculture . . . . 3307—23
Demand No. 44.—Civil Veterinary Services . . . . . . 3307—23
Demand No. 45—Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture . . . . 3307—23
Demand No. 121.—Capital Outlay on Forests . . . . . 3307—23

Columns

Demand No. 122—Purchases of Food grains . . . . . 3307—23
Demand No. 123—Other Capital Outlay of the Ministry of Food and Agriculture . . . . 3307—23
Demand No. 11—Ministry of Defence . . . . . . 3323—67, 3347—52
Demand No 12—Defence Services, Effective—Army . . . 3323—67
Demand No. 13—Defence Services, Effective—Navy . . . 3323—67
Demand No. 14—Defence Services, Effective—Air Force . . 3323—67
Demand No. 15—Defence Services, Non-Effective Charges . . 3323—67, 3347-52
Demnd No. 111—Defence Capital Outlay . . . . . 3327—67
Salaries and Allowances of Members of Parliament (Amendment) Bill—Passed . . . . 3367—83, 3383—88
Committee on Private Members' Bills and Resolutions—Twenty-fourth Report—Adopted . . . . 3388—89
Resolution *re* Collective Bargaining by Workers—Barred . . 3389—93
Resolution *re* inbalance in Price Structure—Barred . . . 3393—3401
Resolution *re* River Valley Schemes—Withdrawn . . . 3401—46

No. 27—MONDAY, 28TH MARCH 1955—
Paper Laid on the Table—
Annual Report of the Indian Council of Agricultural Research for 1952-53 3453
President's Assent to Bills 3453
Message from Rajya Sabha . . . . 3453—55
Demands for Grants for 1955-56— . . . . 3455—3592
Demand No. 11—Ministry of Defence . . . . . . 3455—3592
Demand No. 12—Defence Services, Effective—Army . . . 3455—3592
Demand No. 13—Defence Services, Effective—Navy . . . 3455—3592
Demand No. 14—Defence Services, Effective—Air Force . . 3455—3592
Demand No. 15—Defence Services, Non--Effective Charges . . 3455—3592
Demand No 111—Defence Capital Outlay . . . . . 3455—3592
Index . . . . 3455—3592

No. 28—TUESDAY, 29TH MARCH, 1955—
Papers laid on the Table—
Statements showing action taken by Government on assurances etc. 3593—94
President's proclamation *re* Andhra 3594
Message from the Rajya Sabha 3594
Finance Bill—Petition presented 3595
Demands for Grants for 1955-56 — . . . . . 3595—3742
Demand No. 11—Ministry of Defence . . . . . . 3597—3618
Demand No. 12—Defence Services, Effective—Army . . . 3597—3618
Demand No. 13—Defence Services, Effective—Navy . . . 3597—3618
Demand No. 14—Defence Services, Effective—Air Force . . 3597—3618
Demand No. 15—Defence Services, Non-Effective Charges . 3597—3618
Demand No. 111—Defence Capital Outlay . . . . . 3597—3618
Demand No. 5—Ministry of Communications . . . . . 3619—3742
Demand No. 6.—Indian Posts and Telegraphs Department (Including Working Expenses) . . . . 3619—3742

Columns

Demand No. 7—Meteorology . . . . 3619—3742
Demand No. 8—Overseas Communications Service . . . 3619—3742
Demand No. 9—Aviation . . . . 3619—3742
Demand No. 10—Miscellaneous Departments and Expenditure under the Ministry of Commuinications . . . . . . 3619—3742
Demand No. 108—Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue) . . . . 3619—3742
Demand No. 109—Capital Outlay on Civil Aviation . . . 3619—3742
Demand No. 110—Other Capital Outlay of the Ministry of Communications . . . . 3619—3742

No. 29—WEDNESDAY, 30TH MARCH, 1955—

Message from Rajya Sabha 3743
Committee on Private Members' Bills and Resolutions—Twenty-fifth Report—Presented 3743

Demands for Grants for 1955-56— . . . . 3743—3882
Demand No. 5—Ministry of Communications . . . . . . 3743—63
Demand No. 6—Indian Ports and Telegraphs Department (Including Expenses Working . . . . 3743—63
Demand No. 7—Meteorology . . . . 3743—63
Demand No. 8—Overseas Communications Service . . . 3743—63
Demand No. 9—Aviation . . . . 3743—63
Demand No. 10—Miscellaneous Departments and Expenditure under the Ministry of Communications . . . . . . 3743—63
Demand No. 108—Capital Outlay on Indian Ports and Telegraphs (Not met from Revenue)— . . . . 3743—63
Demand No. 109—Capital Outlay on Civil Aviation . . . 3743—63
Demand No. 110—Other Capital Outlay of the Ministry of Communications . . . . 3743—63
Demand No. 46—Ministry of Health . . . . 3763—3811
Demand No. 47—Medical Services . . . . 3763—3811
Demand No. 48—Public Health . . . . 3763—3811
Demand No. 49—Miscellaneous Expenditure under the Ministry of Health . . . . 3763—3811
Demand No. 124—Capital Outlay of the Ministry of Health . . 3763—3811
Demand No. 76—Ministry of Natural Resources and Scientific Research . . . . 3811—82
Demand No. 17—Survey of India . . . . 3811—82
Demand No. 78—Botanical Survey . . . . 3811—82
Demand No. 79—Zoological Survey . . . . 3811—82
Demand No. 80—Geological Survey . . . . 3811—82
Demand No. 81—Mines . . . . 3811—82
Demand No. 82—Scientific Research . . . . . . 3811—82
Demand No. 83—Miscellaneous Departments and Expenditure under the Ministry of Natural Resources and Scientific Research 3811—82
Demand No. 130—Capital Outlay of the Ministry of Natural Resources and Scientific Research . . . . 3811—82

No. 30.—THURSDAY, 31ST MARCH 1955—

Papers laid on the Table—
Notifications under the Sea Customs Act . 3883

Date 09.12.2014

LOK SABHA

Thursday, 24th March, 1955.

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(*See Part I*)

---

12 NOON.

CORRECTION OF ANSWER TO STARRED QUESTION No. 233.

The Deputy Minister of Irrigation and Power (Shri Hathi): On the 25th of February, 1955, in reply to a supplementary question put in the Lok Sabha by Shri S. C. Samanta, whether any Indian expert is at present associated with this Bureau, I stated that Mr. Kapoor an Indian Engineer is already on the staff of the Bureau. I regret that my reply to this question was slightly incorrect. The correct position is that Shri B. K. Kapoor, who was employed in the Economic Commission for Asia and the Far East as a Member of the Bureau on Flood Control had by that time retired and come back to India.

SPIRITUOUS PREPARATIONS (INTER-STATE TRADE AND COMMERCE) CONTROL BILL.

The Deputy Minister of Commerce and Industry (Shri Kanungo): I beg to move for leave to introduce a Bill to make provision for the imposition

in the public interest of certain restrictions on inter-State trade and commerce in spirituous medicinal and other preparations and to provide for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make provision for the imposition in the public interest of certain restrictions on inter-State trade and commerce in spirituous medicinal and other preparations and to provide for matters connected therewith."

The motion was adopted.

Shri Kanungo: I introduce the Bill.

DEMANDS* FOR GRANTS FOR 1955-56

Shri Dabhi (Kaira North): During the course of the General Discussion on the Budget, several Members of the House raised certain important points. But, the hon. Finance Minister had no occasion to reply to these points even though they were important. My request and suggestion to the Government is that when the Ministers reply to the cut motions with which their Ministries are concerned, they may reply to these points if they consider them important.

The Minister of Agriculture (Dr. P. S. Deshmukh): If there is sufficient time.

Mr. Speaker: Of course. I think it is reasonable to expect that the Ministers if they have got the time should reply to the points made in the General Discussion. After all, it is a question of the convenience of the Ministers and the time available.

*Moved with the recommendation of the President.

DEMANDS RE. MINISTRY OF REHABILITATION.

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Rehabilitation. Out of the four hours allotted for the Demands of this Ministry, about 3½ hours were availed of yesterday and 30 minutes now remain. I think I have to call upon the hon. Minister.

The Minister of Food and Agriculture (Shri A. P. Jain): On a point of clarification, Sir, after the Demands for this Ministry are over, the Demands of the Ministry of Food and Agriculture will be taken up. Five hours have been allotted for them. That would take us up to 5.30. Do you propose to finish today at 5 o'clock and give half an hour to our Ministry tomorrow?

Mr. Speaker: Yesterday it was decided that half an hour more will be given. We shall have half an hour tomorrow.

Shri A. P. Jain: Give me half an hour tomorrow.

Mr. Speaker: I think we shall have to sit up till 5.30. There is no other way.

Shri Nand Lal Sharma (Sikar): We have received the fresh bulletin today. We were thinking that two hours more will be allotted for this Ministry today. All of a sudden it has been limited to half an hour.

Mr. Speaker: The hon. Member is not perhaps in possession of all the facts. He may refer to the proceedings and consult his friends. Then, he will not like to raise this point.

पुर्नवास मंत्री (श्री मेहर चन्द खन्ना): कल आनरेबल मेम्बर साहिबान ने इस बहस में जो हिस्सा लिया और इस बहस में मेरे मुताल्लिक और मेरे कोलीग जनरल भोंसले के मुताल्लिक जिनका ख्यालात का इजहार किया और हमें मुबारिकबाद पेश की और हम में विश्वास प्रकट किया, मैं उस के लिये उन का प्रति धन्यवाद करता हूं। हम जानते हैं कि रिहैबिलिटेशन प्राबलेम एक इंसानी प्राबलेम है। इस का उन इंसानों के साथ ताल्लुक है जो कि आज से सात साल पहले मगरबी पाकिस्तान से हिन्दुस्तान में आये। मैं ईस्ट पाकिस्तान के मुताल्लिक बाद में जिक्र करूंगा। हम इस प्राबलम को ह्यूमन लेवल पर और ह्यूमन कंसीडरेशन से डील करना चाहते हैं। मैं आप को तसल्ली दिलाना चाहता हूं कि हमारी यह कोशिश है और रहेगी कि हम इस रिहैबिलिटेशन के प्राबलेम को जितनी भी जल्दी हो और जितनी भी तेजी से हो सके, सुलझायें। मेरा सम्बन्ध रिहैबिलिटेशन मिनिस्टरी से तकरीबन सात साल से है...

डा० रामा राव (काकिनाडा): अंग्रेजी में फरमायें।

श्री मेहर चन्द खन्ना: मैं ने श्री नियोगी जी के साथ काम किया है....

Dr. Rama Rao: May I point out that the hon. Deputy Minister also spoke in Hindi? I think this dosage of Hindi may be a little graduated so that we may stand it.

Shri Nand Lal Sharma: Can the use of Hindi be objected to in this way?

अध्यक्ष महोदय: मेरी मुश्किल यह है कि जो माननीय सदस्य प्वाइंट आफ आर्डर रेज कर रहे हैं वे भी अंग्रेजी में कर रहे हैं......

श्री नंद लाल शर्मा: लेकिन हम तो....

अध्यक्ष महोदय: आर्डर आर्डर, मैं समझता हूं कि जो बोलने वाले हिन्दी में बोलना चाहते हैं उन को मैं हिन्दी में बोलने से मना नहीं कर सकता।

श्री मेहर चन्द खन्ना : जनाबेवाला, मैं कह रहा था कि मेरा सम्बन्ध इस मिनिस्ट्री के साथ तकरीबन सात साल से है। मैं ने श्री नियोगी जी के साथ, श्री मोहन लाल सक्सेना के साथ और श्री अजीत प्रसाद जैन के साथ काम किया। नियोगी जी का जो वक्त था वह ऐसा वक्त था जब बहुत भारी तादाद में इन्सान पाकिस्तान से हिन्दुस्तान में आ रहे थे। तकरीबन ५० लाख आदमी थे जिन की निकासी का बन्दोबस्त करना था और इस के साथ ही साथ उन के रिलीफ का भी। एक वक्त था जब कि तकरीबन १० लाख के करीब आदमी हमारे कैम्पों में पड़े हुए थे। मोहन लाल जी ने रिहैबिलिटेशन की बुनियाद रखी। उन के वक्त में हम रिलीफ से रिहैबिलिटेशन की तरफ बढ़े। हमने रिहैबिलिटेशन प्लांस बनाये, हम ने खाका बनाया और हम ने पालिसीज ले डाउन कीं। अजीत प्रसाद जी का असल वक्त था जब कि हम रिहैबिलिटेशन स्कीम्स को बहुत हद तक पाए तक्मील तक पहुंचा पाए। मेरे तीनों नेताओं ने बड़ी जांफिशानी से, बड़ी दयानतदारी से और बड़ी मेहनत से काम किया। उन की जिम्मेवारी आज मेरे, भौंसले साहब और हमारे उन साथियों के सिर पर है जो मेरे साथ सात बरस से काम कर रहे हैं।

जो पाकिस्तान से रिफ्यूजीज आये हैं मैं उन से एक चीज कहना चाहता हूं। कल श्री ठाकुर दास भार्गव ने और बहिन सुचेता कृपालानी ने जिक्र किया कि उन का यह ख्याल है कि मगरबी पाकिस्तान के जो शरणार्थी हैं उन का काम खत्म हो चुका है। जहां हम यह तसलीम करने के लिये तैयार नहीं कि मगरबी पाकिस्तान के भाइयों के लिये कुछ नहीं किया गया, वहां हम यह भी नहीं तसलीम कर सकते कि उन का तमाम काम खत्म हो गया है। गवर्नमेंट ने मगरबी पाकिस्तान के शरणार्थियों के बसाने के लिये आज तक १५३ करोड़ रुपया खर्च किया है। इस के अलावा मगरबी पाकिस्तान के भाइयों को ६० लाख एकड़ जमीन मिली है। इस के अलावा कुछ ६, ७ लाख देहाती मकान हैं जो कि उन के बसने के लिये उनको दिये गये हैं।

[PANDIT THAKUR DAS BHARGAVA *in the Chair.*]

यह रकम काफी बन जाती है। अगर आज ६० लाख एकड़ जमीन की कीमत लगाई जाय और ६ लाख मकानों की कीमत लगायी जाय तो यह रकम मेरे ख्याल में शायद २०० करोड़ रुपया के लगभग होगी। तो आज तक गवर्नमेंट ने मगरबी पाकिस्तान के शरणार्थियों को बसाने के लिये तीन सौ या साड़े तीन सौ करोड़ रुपया खर्च किया, चाहे काइंड में किया या कैश में किया। लेकिन शायद आप को मेरी यह दलील पसन्द न आये।

सरदार हुक्म सिंह (कपूरथला भटिंडा) : क्या वह जमीन सरकार की मिल्कियत थी ?

श्री मेहर चन्द खन्ना : लेकिन एक चीज साफ है जो कि हमारी रिपोर्ट में दर्ज है और वह यह है कि आयन्दा साल भी मगरबी पाकिस्तान के शरणार्थियों के बसाने के लिये हम १४ करोड़ ६६ लाख रुपया खर्च करेंगे। यह चीज हमारी रिपोर्ट के चेप्टर ७ में आखिरी पेज पर है कि अगले साल भी १४ करोड़ ६६ लाख रुपया मगरबी पाकिस्तान से जो शरणार्थी आये हैं उन के बसाने पर खर्च किया जायेगा।

एक दो और मोटी मोटी चीजें हैं उन का भी मैं जिक्र कर दूं ताकि यह गलतफहमीं जो है वह दूर हो जाये। जो हमारे पाकिस्तान से भाई आये हैं उन की एजूकेशन के लिये इस साल हमारा बजट एलाटमेंट ७५ लाख रुपया है। अगले साल के लिये भी ७५ लाख

(श्री मेहर चन्द खन्ना)

रुपया है। एक पैसा भी कम नहीं किया गया। वोकेशनल ट्रेनिंग के लिये इस साल का एलाटमेंट ५० लाख रुपया है और अगले साल के लिये भी ५० लाख है। दवाइयों वगैरह के लिये और टी० बी० के लिये इस साल का अलाटमेंट १२ लाख ८० हजार है, अगले साल के लिये १२ लाख ५२ हजार है। इस में १५, २० हजार का फर्क है। जो होम्स और इन्फार्मरीज हैं उनके लिये इस साल का एलाटमेंट १ करोड़ १० लाख है, अगले साल के लिये ६५ लाख है। इस कमी की वजह है और वह साफ है। हमारी बहुत सी बहिनें और हमारे बहुत से भाई कम्पेन्सेशन लेकर होम्स और इन्फार्मरीज से बाहर चले गये हैं। इसलिये उन पर जो आगे खर्च होता था वह अब नहीं होगा। मैं याद से कह रहा हूं कि आज भी हमारी इन्फार्मरीज में वही तादाद है जो कि पिछले साल थी मासिवा उन भाई और बहिनों के जिन को कम्पेन्सेशन मिल चुका है और जो अब चले गये हैं। अगले साल का हाउसिंग का एलाटमेंट सात करोड़ है और इस साल का भी सात करोड़ है। और जो देहाती और शहरी कर्ज हैं वह इस साल भी ६० लाख हैं और अगले साल भी ६० लाख हैं। तो मैं आप को यह यकीन दिलाना चाहता था, जबानी बात से नहीं बल्कि फक्ट्स और फीगर्स से, कि जो गलतफहमी फैल गयी है वह दुरुस्त नहीं है जिस से शरणार्थी भाइयों में एक किस्म का हैजान फैल रहा है। लेकिन एक बात याद रखनी चाहिए। वह यह है कि जैसे जैसे शरणार्थियों के बसने का काम खत्म होता जायेगा या जैसे जैसे शरणार्थी बसते जायेंगे वैसे वैसे यह जरूरी बात है कि ऐलाटमेंट कम होता जायेगा। मेरे भाई चोइथ राम गिडवानी जी ने जो यह कहा था कि एक फैक्ट फाइंडिंग कमेटी मुकर्रर की जाये, मैं उस की जरूरत नहीं समझता। फैक्ट फाइंडिंग कमेटी की जरूरत तो उस वक्त होती जब कि मैं इस से इन्कार करता और यह कहता कि हमारा तमाम काम खत्म हो चुका है। जब मैं खुद कहता हूं कि हमारा काम बाकी है और अगले साल के लिये हम १४ करोड़ ६६ लाख का प्रावीजन कर रहे हैं तो फैक्ट फाइंडिंग कमेटी मुकर्रर करने की जरूरत मुझे नजर नहीं आती।

दूसरी चीज आप ने फरमाई कि हमारे जो शहर हैं चाहे वह उल्हास नगर हो, चाहे फरीदाबाद हो, चाहे राजपुरा हो, उन की इकानामी अच्छी हालत में नहीं है। आप ने फरमाया था कि उन में एम्प्लायमेंट की हालत अच्छी नहीं है। मैं खुद तसलीम करता हूं कि वहां एम्प्लायमेंट की हालत अच्छी नहीं है। इसलिये हम प्लानिंग कमीशन के पास गये। हमें प्लानिंग कमीशन ने एक करोड़ रुपया पिछले साल दिया और दो करोड़ रुपया इस साल देने का इकरार किया था। लेकिन चूंकि एक इंडस्ट्री को चलाने के लिये बहुत सी चीजों की जरूरत पड़ती है, इसलिये हम ने कहा कि हमें फिलहाल १ करोड़ दो, जो कि हम कोशिश कर रहे हैं कि हम ज्यादा से ज्यादा इंडस्ट्रीज की स्कीम्स बनावें और उनको इन शहरों में लगावें। ताकि हमारे जो दुखी भाई हैं उन की इस एक्यूट अनएम्प्लायमेंट को जल्दी से जल्दी दूर किया जाय।

हम ने मशरकी पाकिस्तान के लिये एक एक्सपर्ट कमेटी मुकर्रर की है और मगरबी पाकिस्तान के लिये भी एक एक्सपर्ट कमेटी मुकर्रर करने के लिये जैसा कि कल इशारा किया गया, हम सोचेंगे और गौर करेंगे। मुझे उस के मुकर्रर करने में कोई खास दिक्कत नहीं मालूम होती।

एक और सवाल जो कल पेश किया गया था वह कम्पेन्सेशन के मुताल्लिक था । बार बार कहा जाता है कि कम्पेन्सेशन की अदायगी में कोताही हो रही है । खैर किसी हद तक यह दुरुस्त भी हो । लेकिन मैं इस बात में अपना तमाम कसूर मानने के लिये तैयार नहीं । खुशकिस्मती से आज जो इस हाउस में बतौर सदर बैठे हुए हैं वह पंडित ठाकुर दास भार्गव हैं । बहिन सुचेता कृपालानी आज मौजूद नहीं हैं । ये दोनों एडवाइजरी कमेटी के मेम्बर हैं । हम ने ड्राफ्ट रूल्स बनाये । इन की खिदमत में दे दिये । वह उन पर अभी तक गौर कर रहे हैं । इस हाउस में एक ऐक्ट बनाया है जिस के मुताबिक इस हाउस के मातहत एक स्टेट्यूटरी बोर्ड बनाया गया है । हम ने ड्राफ्ट रूल्स बनाये और इस स्टेट्यूटरी बोर्ड के हवाले कर दिये । अब यह जो सवाल है कि सब्स्टेंशियल हाउसेज हैं, किसी की कीमत १०,००० है, किसी की कीमत २०,००० है, हम ने देहाती मकानों की कीमत आधी कर दी है, यह तमाम सवाल जो है वे एडवाइजरी बोर्ड के सामने है । वह बोर्ड जब हमें अपनी रिपोर्ट भेजेगा तो हम उस रिपोर्ट पर गौर करेंगे । और यही नहीं, बल्कि हिन्दुस्तान के सारे मिनिस्टर साहिबान, जिन का रिहैबिलिटेशन से सम्बन्ध है, हमारा इरादा है कि उन को भी बुलाया जाय, उन के साथ भी मशविरा किया जाय, और जो हमने ड्राफ्ट रूल्स बनाये हैं, या जो रिपोर्ट हमारे पास आयेगी हम उन की भी राय इस मामले में लेंगे यही नहीं, ऐक्ट के नीचे यह एक आबलिगेटरी चीज है । इस में हम कोताही नहीं कर सकते । हम इस से पीछे हट नहीं सकते । और वह जो रूल्स हैं वह इस ऐवान में आयेंगे, इस हाउस के सामने आयेंगे । आप को इस बात का हक होगा कि आप उन रूल्स के मुताल्लिक जो चाहें राय दें, जो चाहे राय न दें । ऐसी चीज हम नहीं करना चाहते जिस में कि ऐवान को पता न हो, रिफ्यूजीज को पता न हो, एडवाइजरी बोर्ड को पता न हो या रिहैबिलिटेशन मिनिस्टर्स को पता न हो ।

बाकी कम्पेन्सेशन के मुताल्लिक तो फिगर्स मालूम ही हैं । ११ करोड़ के करीब रुपया हम आज तक अदा कर चुके हैं । कोई ४८,००० हमारे भाई बहिन हैं जिन को हम ने कम्पेन्सेशन दिया है । इस के अलावा दो लाख एकड़ जमीन भी दी गई है । अब हमारा इरादा है कि दो तीन महीने के अन्दर, मई-जून के इख्तिताम से पहले जो दो लाख और ४० हजार रिफ्यूजीज भाई और बहिन हैं, जिन्होंने क्लेम नहीं दिया है हम उन से भी दरख्वास्तें मांगेंगे । लेकिन जब तक कि रूल्स प्रोमलगेट न हों और जब तक एडवाइजरी बोर्ड की राय हमारे पास न आ जाय, तब तक हम उस तेजी के साथ काम नहीं कर सकते जिस तेजी के साथ हम काम करना चाहते हैं ।

और दूसरी चीज एक और भी है । वह यह है कि हम ने जो सरकारी मकान बनाये, दुकानें बनायीं वह करीब दो लाख रिफ्यूजी भाइयों और बहिनों को एलाट हुए हैं । उन में से मेरी इत्तिला के मुताबिक ५० फीसदी या ६० फीसदी ऐसे भाई हैं और बहिनें हैं जिन के पास पाकिस्तान में न कोई मकान था, न कोई दुकान थी । उन्हों ने कोई क्लेम आज तक नहीं दिया । इस के अलावा बहुत से मकान उन भाइयों और बहिनों के पास हैं जिन के कि बहुत छोटे छोटे क्लेम्स हैं । अगर मकान ५ हजार का है तो क्लेम मुमकिन है १ हजार या ५ सौ का हो । बाजे भाई और बहन ऐसे हैं कि बाप ने मकान ले लिया, बेटे ने दुकान ली और दूसरे भाई ने किसी दूसरे शहर में एक मकान ले लिया, साथ ही लोन्स भी ले लिये, अब ऐसे भाई को जिस का कि कोई क्लेम नहीं है उस को अगर हम कहते हैं कि मकान से तशरीफ ले जाइये तो वह कहता है कि यह अजीब सोशल जस्टिस है, पांच,

[श्री मेहर चन्द खन्ना]

सात वर्ष से इस में रहता आया हूं, तुम मुझे उस मकान से अब निकालना चाहते हो । ऐसे लोगों को मैं कहूंगा कि भाई मैं क्या करूं । मेरे पास तो कोई बाहर का रुपया है ही नहीं । मेरे पास तो वही रुपया है जो कि मैं ने एक रेफ्यूजी से वसूल करना है और दूसरे रेफ्यूजी को देना है । अगर आज ऐडवाइजरी बोर्ड यह कहे कि साहब नान क्लेमेंट्स जो हैं छोटे क्लेमेंट्स जो हैं उन से आप ६ वर्ष में या ८ वर्ष में वसूल करें तो यह जरूरी सी बात है कि जो क्लेमेन्ट्स हैं और जिन को कि कम्पेन्सेशन मिलना है उन को ६, ८ या १० वर्ष पहले नहीं मिल सकता । मैं आप की खिदमत में अर्ज कर रहा था कि यह चीज ऐसी नहीं है कि जिस का मैं आज ही जवाब दे दूं लेकिन इन तकलीफात के बावजूद इन आब्जेक्शन्स और हर्डल्स के हम यह कोशिश करेंगे कि हमारे जो दुखी भाई हैं, उन को जितनी जल्दी कम्पेन्सेशन मिल सके, मिले ।

अब मैं मशरिकी पाकिस्तान की तरफ जाना चाहता हूं । आज मेरी बहिन श्रीमती रेणु चक्रवर्ती ने सवाल किया और उसका प्राइम मिनिस्टर ने जवाब दे दिया । कल चटर्जी साहब ने, लाला अचिंत राम ने कोई ऐसा भाई नहीं था जस ने उस माइग्रेशन के मुताल्लिक जो आज पाकिस्तान से हो रहा है, ज्यादा वाजे तौर पर काफी जोर से इस पर रोशनी न डाली हो । मैं आप से एक जिम्मेदार शख्स की हैसियत से और उस शख्स की हैसियत से जिस का काम इस वक्त मशरिकी पाकिस्तान के भाइयों और बहिनों को बसाना है, कहना चाहता हूं कि मुझे उस से काफी तकलीफ हो रही है । It is causing me very deep concern.

Shrimati Renu Chakravartty (Basirhat): Please speak in English—these few lines at least.

Shri Mehr Chand Khanna: This question of migration from East Pakistan is causing me, the Government of India and the Government of West Bengal very deep concern. We have been thinking about it. We have been doing our level best to probe into the causes and see what remedy can be found.

I stated earlier in the House that as far as my negotiations with Major-General Iskander Mirza were concerned, I am pursuing them and I do not propose to talk about it any more now. But there are one or two things that I wish to point out. One of them is this, that in certain sections of the Pakistan Press a statement has been made which, I believe, is an engineered statement, that due to the policy of the Government of India in the matter of rehabilitation grants and loans, we are inviting people from East Pakistan. I think it is a perversion of truth. We have been dealing with the problem of the rehabilitation of displaced persons from East Pakistan for the last five or six years; we have spent over Rs. 70 crores on their rehabilitation. The quantum of assistance, whether in the shape of urban loans, rural loans, trade loans or in the matter of allotment of land is the same. No fresh incentive has been given. To say that these people are leaving their hearths and homes and are coming into India for a few hundred rupees or for two acres of land, is beyond me. I do not want to use very strong language. I am a displaced person myself and I know how a displaced person feels to leave his hearth and home where he has lived for generations.

The second thing which has been stated in that part of the Press is this, that most of the trouble we have invited, ourselves, is by the statement issued by my predecessor, Shri A. P. Jain, on the 14th July 1954, to the effect that no displaced person who comes from Pakistan after the 31st December 1954 will be entitled to any rehabilitation benefits. That statement was immediately contradicted, not only by us, not only by the

Government of West Bengal, but even in Pakistan, in the East Pakistan Press. And even if that statement had any basis for migration, may I humbly ask, what are the reasons for migration after the 1st January 1955? A bigger migration is taking place today, after the 1st January 1955, than it was in the preceding months. If this statement of my predecessor had anything to do with this migration, I submit that the demand for the issue of new migration certificates should have ceased on the 1st January 1955.

Shri N. C. Chatterjee (Hooghly): May I draw the attention of the hon. Minister to a statement in the Pakistan Press.......

Shri Mehr Chand Khanna: You are taking my five or ten minutes.

Shri N. C. Chatterjee: Just one minute.

The statement is to the effect that this exodus is being stimulated by a Press Note of the West Bengal Government which has promised a substantial contribution from Rs. 1,600 to Rs. 3,600........

Shri Mehr Chand Khanna: I have already alluded to it. The quantum of rehabilitation assistance is the same as has been in existence for the last two or three years.

Anyhow, I do not wish to say much on this point for the obvious reason that I want to go to East Pakistan, see things for myself, go there with my old friends and see whether anything can be done to restore a sense of confidence, that appears to have been shaken, in the minds of the minorities—the Hindus in East Pakistan.

Now, I will come to the question of the rehabilitation of displaced persons in that region. May I go on in English or in Urdu? I wish to speak in Urdu, if you do not mind.

Shrimati Renu Chakravartty: In English.

Shri Mehr Chand Khanna: I have been now in Calcutta since 1st November, 1954. Roughly, I have been there for over 4½ months. During this period, I have lost no time in eliciting public opinion. I met Members of Parliament representing all shades of opinion, I met social workers, I have gone to refugees, I have sat amongst them and I have talked to them. In a way, I have got some assessment of the problem as it exists in West Bengal today and in the States of Tripura, Assam, Bihar and Orissa. Now, this problem can be divided under two heads: rural and urban. But before I go and touch upon those aspects of the rehabilitation problem, I wish to inform the hon. House that the data that we have got today is practically out-of-date. An assessment of the rehabilitation problem, the refugee problem in the eastern States, was made three or four years ago. Since then, there has been a very large influx. So the first thing that we have decided, in consultation with the Government of West Bengal, is this, that a fresh statistical survey should be undertaken in that region so that we know what is the size of the problem. Once we know the size of the problem we will be in a position to tackle it on a more planned, on a more rational and on a more scientific basis. Anyhow, we know what the present size of the problem is; we know that there are 34 lakhs of displaced persons in that region.

So far as procurement of land is concerned, Mrs. Chakravartty herself has admitted that it was not a very easy problem. There are difficulties in our way, whether the difficulties are due to injunctions, whether the difficulties are due to saline lands, whether the difficulties are due to reclamation of land, but the difficulties are there and they are admitted. And, we, as a Government have to find a solution to solve this problem. What we have done in the meantime is this, that we have approached the Planning Commission with the request that they should help us in locating big areas of land where

[Shri Mehr Chand Khanna]

families, say, about 500 to 1000, can be taken and rehabilitated.

There is one thing more which we wish to do in this connection. Our idea is not to take the families to places where there are no normal civic or essential amenities. We will see that some kind of amenities are provided and that there is a follow-up organisation to ensure that all those displaced persons who are sent to these areas, further away from Bengal, are not put to any unnecessary inconvenience.

Shrimati Renu Chakravartty: What about small areas? Are they not going to be reclaimed?

Shri Mehr Chand Khanna: As far as the smaller areas in Bengal, Assam, Bihar, and Tripura are concerned, I can assure the hon. Member that every possible effort is being made to locate them. We are also going to have a Special Officer in the Ministry whose main job will be to locate the sites, to see that those areas which we are going to acquire tomorrow, or for which we are going to pay a certain amount of money, will be such that they will yield some reasonable results. The time at my disposal is only five to seven minutes more so I must immediately advert to urban rehabilitation.

This problem is really very difficult. But, we propose to attack this problem from four different directions. First is the setting up of vocational and production centres. They are there. We have set up a Committee to look into them, to examine the problem afresh and see whether there is any need either for the expansion of the existing centres or for the setting up or opening up of new centres.

The second thing is the setting up of small cottage industries in those colonies and townships and in those areas where there are heavy concentrations of refugee population. In this matter, I am grateful to the Ministry of Commerce and Industry for having placed the services of an officer of theirs, who is experienced in the setting up of cottage industries, at the disposal of the Ministry of Rehabilitation; and we have already made a start with Teherpur and one or two other colonies.

The third thing which we want to do is the setting up of small-scale and medium size industries. During the last month or so, seven schemes have been finalised, as far as the Rehabilitation Ministry is concerned, and these schemes are now pending with the Ministry of Finance for the usual scrutiny and sanction. I have no hesitation that these schemes will be sanctioned. These schemes will provide employment, when they go into full production, to about five thousand displaced persons. We are not stopping there. We are going ahead with it and we will try and set up as many industries as we can, taking into consideration the availability of raw material, the marketability and other factors and try to solve this problem of unemployment in our colonies and townships, which, as was stated yesterday, are situated at very great distances from Calcutta.

Another thing that we have done—and there too I am grateful to the Planning Commission for coming to our rescue. We want that in concerns like the Damodar Valley Corporation, the Chittaranjan Locomotive Workshops, the National Instruments Factory, the refugees both unskilled and skilled should be absorbed as far as possible. I know that if refugees of the requisite qualifications are not available, we cannot get them absorbed into those concerns. Our idea is that they should be given apprenticeship training first so that they can be fitted into the machinery of the Damodar Valley Corporation and the Cittaranjan Locomotive Workshops.

Sir, there are one or two more questions which I would like to touch

and they relate to the squatters' colonies and the deserters. As regards the squatters' colonies, we have already taken in hand their regularisations. As is known to most of the hon. Members here, these colonies could be divided into two heads one those which were set up before a particular date and the other those which were set up after a particular date. Their numbers are 133 and 46 respectively. As regards the 133 colonies, there is no difficulty about them. But, as regards the 46 colonies, at the last Rehabilitation Ministers' Conference at Calcutta, at which my revered friend, Shri Ajit Prasad Jain presided, a decision was taken that if they, like anybody else, can prove that they squatted before that particular date, there will be no difficulty in regularisation.

Shrimati Renu Chakravartty: But, thousands came in after that date and what is going to happen to them?

Shri Mehr Chand Khanna: I am happy to inform the House that out of the colonies so far regularised, more are those which came into existence after that particular date. It will thus be seen that we have paid a little greater attention to those colonies, I mean the 46, which were not being normally regularised.

Now, Mrs. Chakravartty wants to know what about those who came after. Well, we recognise squatting up to particular date and no further. When all proper arrangements were made for the reception of displaced persons in Bengal, people were taken to camps and taken charge of. If anybody squate after that particular date; we cannot accept the responsibility. That will be an unending responsibility to which no Government can be party.

Shrimati Renu Chakravartty: It is an unending responsibility; they are still coming.

Shri Mehr Chand Khanna: I am coming to that. I stated that a fresh survey is being undertaken. The date of that survey is 31st March, 1955. After that date, if any displaced person comes into Bengal (since the policy of the Government of India is to look after these migrants) they will be cared for. But, I am only taking of the squatters. We will not tolerate any further squatting. We are prepared to take them to our camps; we are prepared to take them to our rehabilitation colonies, to our worksite camps, but we cannot be a party to any unauthorised squatting. And, if this is done, that will be, naturally, the responsibility of the displaced person himself.

Now, one more question and that is about deserters. There have been large-scale desertions from Bihar and Orissa. A number of them have met me and some of them were adept at applying pressure tactics. They came and sat outside my office, one day, the second day and the third day. So, ultimately we asked them to let us know what their problem was and what could be done for them. It is no use shouting because by shouting they could neither be rehabilitated in Bengal nor could they be sent back to Bihar and Orissa. As it is, Bengal is in a very difficult situation. Mrs. Chakravartty herself admitted that the density of the population there is very great, the number of displaced persons coming there is very large, so we cannot go on accepting people both from East Pakistan and from Bihar and Orissa. That cannot be done; that is entirely out of the question. So, we had a talk; we discussed the problem and I am glad to say that some of the families have already gone back. Let me also tell the House what we have promised to do for these people who have returned. We will take them back to the places they came from; we will pay for their transport; if there are any defects or deficiencies in our colonies we will remedy them. If it is going to take some time we will see that they are given some dole during that period, so that they do not starve. If, on the top of all that, we are convinced that the land that has been given to them is not good land, it is useless land, it

[Shri Mehr Chand Khanna]

cannot produce any good crops, then we are prepared to find them alternative land, if it is available in that area.

Shrimati Renu Chakravartty: Is any enquiry going to be undertaken for all these areas?

Shri Mehr Chand Khanna: The enquiry that I have undertaken is this. To some of the areas I had been myself; to some of the areas I had sent my Secretary, Mr. Chandra, who has been my colleague for about seven years in this Ministry. He is one of the seniormost officers of the Indian Civil Service. To some other colonies, where I have not been able to go, I have sent my Joint Secretary, who has again got a very brilliant record of service in the administration. So, whether I go there myself, or whether I send my officers there, I take good care to satisfy myself that the needful is being done. So I do not find the necessity of setting up an enquiry committee. I concede, Sir, that if there are any defects, we are going to remove them.

Shrimati Renu Chakravartty: When you are going to survey the whole of Bengal, why not survey these too?

Shri Mehr Chand Khanna: A decision was taken during the time of Shri Ajit Prasad Jain that whatever decision is taken in the case of West Bengal will equally apply to other States. If I find that there is any necessity for any survey to be undertaken in the other States, there will be no hesitation on our part, because we want to know what the problem is; we want to know what is the size of the problem; we want to come to grips with the problem. That is how we are trying to assess and solve the problem of rehabilitation in the Eastern Region.

Sir, I have not got much time at my disposal. If you like I can say a few words about Assam. Tripura, Bihar and Orissa. You have been very indulgent to me.

Shri Barman (North Bengal—Reserved—Sch. Castes): May I appeal to the House to give the hon. Minister a few minutes more, because this is a very important problem?

Mr. Chairman: I do not wish to stand between the House and the hon. Minister, but whatever time is taken from the other Ministry has to be made up and for that the House will have to sit some time longer; because I do not wish the time of any other Ministry to be curtailed.

Shri Mehr Chand Khanna: I will only take less than five minutes and conclude.

Sir, I am sorry to say that some of the hon. Members while throwing bouquets at me called some of my colleagues in the State Government names yesterday. That gentleman is not present in the House today. But I am prepared to say that during the short time I have been in Bengal, with my experience of rehabilitation I have in that zone, I can say with a full sense of responsibility that I have received nothing else but co-operation at the hands of the State Government. I am grateful to Dr. Bidhan Chandra Roy and Mrs. Renuka Ray for the confidence that they have reposed in me and the steadfast help and assistance they are giving me in tackling this difficult problem. It is the joint concern of both the Centre and the State Government. I feel that a word was needed in that direction.

Some reference was made to the procedure of the files coming down and going back to Calcutta and all that. That procedure has been simplified. I myself stay in Calcutta most of the time.

Shrimati Sucheta Kripalani (New Delhi): If the State administration is inefficient can you put it right? That is my question.

Shri Mehr Chand Khanna: I stay in Calcutta most of the time. As far as

the Secretariat in Calcutta is concerned, it has been adequately strengthened. You will be glad to know that during the last four months, we have sanctioned nearly 80 schemes, covering an expenditure of about Rs. 9 crores. So, I can now assure the House that there will be no difficulty either in the sanction of the schemes or in their implementation, because I am going to devote a good bit of my time to see that the schemes are implemented. But we will have to examine the schemes; we will have to satisfy ourselves that the schemes are sound; we cannot accept each and every scheme that comes in our way.

I am thankful to you, Sir, for the indulgence shown to me.

Shri Barman: Mr. Chairman, hon. Minister promised to say something about Assam and Tripura. Can he say a few words about it?

Shri Mehr Chand Khanna: I won't be able to do it in the time available.

Mr. Chairman: I shall now put the cut motions to the vote of the House.

The cut motions were negatived.

Mr. Chairman: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1956, in respect of the following heads of demands entered in the second column thereof:

Demands Nos. 90, 91, 92 and 132."

The motion was adopted.

[*The motions for Demands for Grants which were adopted by the Lok Sabha are reproduced below.*— Ed. of P. P.]

DEMAND NO. 90—MINISTRY OF REHABILITATION.

"That a sum not exceeding Rs. 23,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Ministry of Rehabilitation'."

DEMAND NO. 91—EXPENDITURE ON DISPLACED PERSONS.

"That a sum not exceeding Rs. 9,50,38,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Expenditure on Displaced persons'."

DEMAND NO. 92—MISCELLANEOUS EXPENDITURE UNDER THE MINISTRY OF REHABILITATION.

"That a sum not exceeding Rs. 9,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Miscellaneous Expenditure under the Ministry of Rehabilitation'."

DEMAND NO. 132—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION.

"That a sum not exceeding Rs. 28,46,25,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

DEMANDS *re.* MINISTRY OF FOOD AND AGRICULTURE.

Mr. Chairman: The House will now take up discussion of the Demands for Grants Nos. 41, 42, 43, 44, 45, 121, 122, and 123 relating to the

[Mr. Chairman]

Ministry of Food and Agriculture. As the House is aware, 5 hours have been allotted for the Demands of this Ministry. It was decided yesterday that the House would sit for half an hour more today so as to dispose of the Demands of the Ministry of Food and Agriculture.

There are a number of cut motions to these various Demands. Hon. Members may hand over the numbers of the selected cut motions which they propose to move at the Table, within 15 minutes. I shall treat them as moved, if the members in whose names these cut motions stand are present in the House and the motions are otherwise in order.

The time limit for speeches will, as usual, be 15 minutes for the members, including movers of cut motions, and 20 minutes, if necessary, for Leaders of Groups.

DEMAND NO. 41—MINISTRY OF FOOD AND AGRICULTURE.

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 57,74,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Ministry of Food and Agriculture'."

DEMAND NO. 42—FOREST.

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 87,94,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Forest'."

DEMAND NO. 43—AGRICULTURE.

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 13,49,20,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Agriculture'."

DEMAND NO. 44—CIVIL VETERINARY SERVICES.

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 71,56,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Civil Veterinary Services'."

DEMAND NO. 45.—MISCELLANEOUS DEPARTMENTS AND OTHER EXPENDITURE UNDER THE MINISTRY OF FOOD AND AGRICULTURE.

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 5,25,89,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture'."

DEMAND NO. 121—CAPITAL OUTLAY ON FORESTS

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 40,31,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Capital Outlay on Forests'."

DEMAND No. 122—PURCHASES OF FOODGRAINS.

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 77,13,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Purchases of Foodgrains'."

DEMAND No. 123—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE.

Mr. Chairman: Motion is:

"That a sum not exceeding Rs. 69,40,61,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture'."

Shri A. P. Jain: May I make a suggestion, Sir? Yesterday the House decided to sit up to 5-30. Now it is ten minutes to 1. It will mean that we will sit up to ten minutes to 6. I think it becomes a little too tedious to continue right up to 6, or very nearly 6 in the evening.

May, I therefore, request you that, in view of what has happened, we might finish today at 5 or a few minutes after 5 and give this Ministry the balance of the time tomorrow.

Mr. Chairman: The difficulty is that tomorrow the Demands for Grants of the Defence Ministry will come up. Then, the same thing will continue and persist till the end, if this is allowed. Yesterday it was decided to sit half an hour more today, so that we may begin with the Defence Ministry tomorrow. If the House has no objection, the hon. Minister of Food and Agriculture can reply tomorrow: I do not wish to force him to reply today. We shall go on at least till 5.30 or even more. If he so chooses, he can reply tomorrow.

Shri A. P. Jain: My intention was that since the time has been exceeded and we have to make up 50 minutes, instead of sitting till 6 P.M. today, we may make up half of it today and the other half tomorrow. That is, we may sit up to 5-30 P.M. today and 5-30 P.M. tomorrow also.

Mr. Chairman: I would like to know what the Defence Minister thinks about it, but I have no objection. We have already decided to sit up to 5.30 today. It does not matter if we go on sitting for half an hour more and finish your Ministry's Demands today. If the Minister of Defence and the Minister of Food and Agriculture agree between themselves, I have no objection to the hon. Minister giving his reply tomorrow if that is more convenient to him.

Shri K. K. Basu (Diamond Harbour): Are we reducing the quota allowed for that Ministry?

Dr. Ram Subhag Singh (Shahabad South): On the other hand, the time is increased.

Mr. Chairman: We propose to sit today till 5-30 or a few minutes thereafter and then the question of 20 minutes only will remain. If it is convenient for the Minister of Food and Agriculture to reply tomorrow, I have no objection. We will sit up to 5-30 today or ten minutes after that and the reply of the hon. Minister will be given tomorrow.

Shri N. B. Chowdhury (Ghatal): While discussing the Budget of the Food and Agriculture Ministry, We need constantly to keep in mind that food is man's primary concern and agriculture is the means of livelihood of at least 70 per cent. of the people of India. So, to judge the activities of this Ministry, we have not only to consider what increase in production or areas of production has taken place but also to see how far there has been increase in the consumption of articles of food by the people whose

[Shri N. B. Chowdhuri]

level of consumption is far below the standard and we have to see how far it has led to the increased prosperity in the agricultural sector because on it depends the prosperity of 70 per cent. of the people of our country. Viewed in this light, when we see the peasantry burdened with debts, under nourished, poorly housed, poorly clothed and at the same time hear from the hon. Finance Minister about the "embarrassment of riches", to which he referred the other day, or note the embarrassment of Dr. P. S. Deshmukh, the Minister of Agriculture, about greater difficulties of tackling over-production, we are reminded of a paradox about Indian economy that India is a rich country but the people are poor. We are happy that there has been increase in production, but can it be claimed that millions of people who were not getting two square meals a day are no longer underfed? Can it be claimed that the peasants who have worked in sun and rain for the increased production have improved their lot? We all know that in India the people do not get the necessary calorific value of food. According to the planners in 1950 the availability of food was about 13.71 oz. cereals and we ought to know by how much it has increased since then. We all know Dr. Arkroyod's figures which were arrived at some time back here in India and according to them, at least 3,000 calories of food value should be given for manual workers and for others at least 2,400 calories. We know that there is difficulty about getting the full calorific value, and it has been also stated at page 172 of the Plan:

> "For the large section of the community which live near the margin of subsistence, a certain minimum supply of foodgrains at reasonable rate constitutes the rock bottom of the standard of living."

Considered in this light, we find that there has been no substantial increase in the consumption of food articles and even in some cases, with regard to poor people, there has not been any increase at all so far as we can see from their condition. While we agree there has been an overall increase in production, we find that in the report itself it is stated that it is mainly due to the increase in inferior cereals and coarse grains. With regard to rice and wheat, although the flugre indicates some increase, they are still below the Five Year Plan targets and it is only with regard to coarse grains that there has been an increase.....

Dr. P. S. Deshmukh: We have far exceeded the target.

Shri N. B. Chowdhury: Yes, that is with regard to coarse grains only.

Dr. P. S. Deshmukh: Rice also.

Shri N. B. Chowdhury: With regard to coarse grains, the target was 17 million tons and we have achieved 21 million tons, about with regard to rice and wheat, we find that against the target of 27.2 and 8.3 million tons respectively, we have achieved 27.1 and 7.8 million tons. We should like to know what steps Government has taken in order to improve the quality of grains produced in the country and to convert the areas where they were producing these inferior cereals into areas of production of better cereals. That is a thing which we would like to know from the hon. Minister.

There is a wide fluctuation with regard to production. With regard to my State of West Bengal, I find that the rice production there was 33 to 35 lakhs tons between 1947-48 and 1951-52, and in 1952-53, it was 30 lakh tons, but in 1953-54, it was 50 lakh tons and again in 1954-55, that is, this year, we find that it is only 30 lakh tons. There is thus wide fluctuation due to flood and drought conditions. So, we have to bear in mind all these factors which affect

our agrarian economy. Even in a recently published report by the Colombo Plan Committee on agricultural activity in South East Asia it is stated that rice production is still below pre-war *per capita* level. We want to know what is the position with regard to the same so far as our country is concerned.

I come now to another point, namely, the problem of the scarcity areas. I have already referred to the level of consumption. If the level of consumption is so low, then there should be no wonder if we cannot accept with a placid feeling the "embarrassment of riches." We feel that big stocks and empty bellies go ill together. In the report itself, there is mention about these scarcity conditions and the relief measures. It will be astonishing to hear that while we are talking about the very large increase in production, if we take into account only the last three years, there are a large number of States where scarcity conditions and famine conditions existed. Going into the report for 1953, I find that in the beginning of 1953, parts of Bombay, Andhra, Rajasthan, Madras, Madhya Pradesh and Vindhya Pradesh were affected by scarcity.

1 P.M.

And going through the Report for 1954 which has been presented to us we also find that parts of Bombay, Andhra, Rajasthan, Madras, Madhya Pradesh and Vindhya Pradesh were affected by scarcity. It is also stated there that parts of Assam, West Bengal, North Bihar and Eastern U. P. were affected by floods resulting in distress. It has been stated, of course, that Central Government and State Governments are opening test works. Besides that, they are also making arrangements for remission in land revenue, grant of *taccavi* loans etc. For this purpose the Central Government is to give as grant 50 per cent. of the actual expenditure incurred by the State Governments on gratuitous relief up to Rs. 2 crores and 75 per cent. of the expenditure incurred by them in excess of Rs. 2 crores. But, what do we actually find? In spite of this provision here, what is actually being done there is far short of what is needed. Although there is this guarantee of relief we find that relief works have not been started in areas which have been very seriously affected by scarcity conditions. Also, in the management of relief works we find that there is corruption and all sorts of difficulties. There is no representative committee as yet to organise the relief works. Therefore, I would point out to the Government that while granting such amounts they should also see that these amounts are properly spent and relief is taken to all places where there is scarcity.

Regarding the achievements of the Ministry, I would refer to Chapter IX of the Five Year Plan in which it has been very clearly stated:

> "While the several parts of the nation's economy are mutually interdependent and must all receive their proper share of attention from the economic planner, the success of the whole Plan will vitally depend on the results achieved in making the most advantageous use of the land and labour resources engaged in agriculture."

Sir, the objective was "most advantageous use". Now, we ought to know by how much the area of 58 million acres of current fallows has been reduced and what portion of the 98 million acres of cultivable waste has been reclaimed if it has been reclaimed to whom it has been distributed. We know that in order to make an advantageous use of land or to make the most efficient use of land it is necessary to supply rural credit, increase the area of irrigation and so on. All these things are intimately connected. But, we find that only 13 per cent. of cultivable lands yielded double crops. This area has to be increased because wherever we provide irrigation we find that crops become double and

[Shri N. B. Chowdhuri]

sometimes treble or even quadruple. We hear that there has been a large provision for irrigation in respect of these multipurpose river valley projects areas. But when we come to the achievement of targets or extension of irrigated areas we do not find that there has been sufficient progress. For instance, with regard to minor irrigations we find that out of 11.23 million acres which was the target only 4.7 million acres up till now has been achieved. As regards multi-purpose river valley projects the achievement is far less compared to the target. We find that up till now the result achieved is far less than the 8.5 million acres which is reported to be the target under that head. In our country we are depending on the vagaries of nature mostly for the increased production. Therefore, I would like to point out that unless there is larger provision in the Second Five Year Plan for extending the areas under irrigation we cannot have a stable increase in production.

Then, Sir, I have to refer to another important matter and that is with regard to the employees who are working in the Central Government godowns—I mean the food godowns. There are a large number of workers engaged in loading, unloading and other similar works in the Central Government godowns in West Bengal—for instance at Kidderpore, Brooklyn, Santragachi etc. etc. There the workers are being mercilessly exploited. It may be said that the workers are not under the direct employment of Government and that they are being employed by the contractors. But I would draw the attention of the hon. Minister for Food and Agriculture to the fact that these workers are being mercilessly exploited by the contractors there. Although the Tribunals appointed by Government and the I. L. O. have spoken against this contract system, yet the Government is continuing to have this system under which the workers are suffering seriously. There these workers are made to carry a load of 3 to 3-1/2 maunds. There is no security of service. They do not get any holidays, not even the 15th of August and the 26th of January.

Mr. Chairman: Two minutes more.

Shri N. B. Chowdhury: Sir, I shall take 20 minutes and it may be adjusted in my party time.

Mr. Chairman: No question of taking 20 minutes. I have already pointed out that ordinary Members will have only 15 minutes and leaders of parties 20 minutes.

Shri N. B. Chowdhury: With regard to these godowns we find that whenever there is a change of the contractor, the wages are also reduced. We have received a telegram stating that on the 24th March the Director-General is going to appoint another contractor. From the reports we find that whenever there is a change of contractor, the wage is further reduced. I can quote figures to show how the rates have been gradually reduced since March 1953 Previously it was Bhor & Co., then it was Bhutel & Co., and afterwards it was Ghosh & Co. With regard to unloading only it is found that, whereas they were getting for every hundred loads Rs. 3-12-0 before March 1953, they got only Rs. 2-5-0 after March 1953 and only Rs. 1-14-0 after December 1954.

Then with regard to agricultural prices, which have been very often referred to in this House, in spite of repeated demands no minimum economic price has been ensured for the jute growers in West Bengal. We all know the case of sugar that in spite of demands from all sections of people it has not been raised to Rs. 1-12-0 per maund as has been demanded.

Finally, I shall refer to the subject of rural credit. It has been provid-

ed in the Five Year Plan that there would be a provision of Rs. 100 crores by way of short-term loans at the end of the fourth year, Rs. 25 crores by way of medium-term loans and Rs. 5 crores by way of long-term loans. In spite of this provision the Government could not make any substantial provision at all. The other day the hon. Minister for Finance explained why they failed to provide these loans. He said that it was due to the lack of proper institutions. But, there are co-operatives in sufficient number. It is not that sufficient number of co-operatives have not yet come into existence. Already there are over 1½ lakhs of co-operatives in the country. How is it that the Government could not utilise these co-operatives, put them on a sound footing and distribute this rural credit through them? Here is a large shortfall so far as targets of Five Year Plan are concerned. We certainly expect that the Government would in the current year do all that they can to provide larger amount of credit and build up credit institutions so that they can be of help to the agriculturists.

Sir, I shall take only one minute to say something with regard to the agricultural workers whom they are going to rehabilitate. There is some provision there. They should take into consideration the desire of these people. There is a proposal to take a certain number of families from Travancore-Cochin to Bhopal. The people are in very great difficulty there. They want to go to any place in the world in order to earn a living by the sweat of their brow. Now, while looking into this question the Government should see that not only the few agricultural labourers for whom they are going to do something are rehabilitated but the whole question of the distribution of waste lands and cultivable fallows which are said to be under the control of the Government should be taken up and the land distributed among the agricultural labourers in order to impr-- the overall agrarian economy of the country.

डा० राम सुभग सिंह : सभापति जी, अभी श्री निकुंज बिहारी चौधरी ने कहा कि खाद्य पदार्थों का उत्पादन पंच वर्षीय योजना के टार्जेट के मुताबिक नहीं बढ़ा है। इस को मैं गलत समझता हूं।

Shri N. B. Chowdhury: I did say that it exceeded the target but it was only with regard to inferior cereals.

डा० राम सुभग सिंह : वित्त मन्त्री क बजट स्पीच में साफ लिखा हुआ है।

> "Agricultural production in the country during the year drawing to a close was generally satisfactory. Good and seasonal monsoons in 1953-54 had resulted in a marked improvement in the agricultural production which stood at 18 per cent. higher than in 1950-51. The production of foodgrains in 1953-54 which amounted to 66 million tons, exceeded the Five Year Plan target by about 4.4 million tons and that of oil seeds at 5.6 million tons by about one lakh tons."

इस के साथ चावल और गेहूं के उत्पादन में भी १२ प्रतिशत और १६ प्रतिशत की वृद्धि हुई है। इस लिये जो कुछ भी निकुंज बिहारी ने कहा उसको मैं गलत समझता हूं और इस के लिये मंत्रिमंडल को धन्यवाद देता हूं कि किदवई, साहब, श्री जैन, डा० देशमुख और दूसरे सभी लोगों के सहयोग से यह उत्पादन बहुत बढ़ गया है। यह बढ़ोतरी जापानी तरीके की खेती की वजह से, लोकस्ट कंट्रोल की वजह से या और जो नीति अख्त्यार की गई है उस की वजह से हुई है। देश में अनाज की पैदावार में काफी वृद्धि हो गई है।

वित्त मंत्री ने बजट के डिस्कशन का जवाब देते हुए कहा था कि वह ग्रामीणों को सहायता देने के नाम पर कपड़े के कर को

[डा० राम सुभग सिंह]

घटा रहे हैं। उस के निमित्त मैं कहना चाहता हूं कि वित्त मंत्री का वह प्राविजन पूंजीपतियों के पक्ष में और जो कपड़े के व्यापारी हैं उन के पक्ष में था। एक गलत राय तो उन को वह दी गई जिस के कारण उन्होंने मीडियम और कोर्स कपड़े की ड्यूटी बढ़ाई और दूसरी गलत राय उन को वह दी गई जिस के अनुसार उन्होंने २८ फरवरी को बजट पेश करते हुए इस ड्यटी का ऐलान किया। ठीक होली के जमाने में बढ़ाई गई और जब होली खत्म हो गई तो उन्होंने उस को घटा दिया। या तो मन्त्रालय का गठबन्धन होगा कपड़े के व्यापारियों से या फिर उन की समझ में यह नहीं आया कि आज कल देश के गरीबों की अवस्था क्या है। करीब ३० करोड़ जनता में से कम से कम २० करोड़ जनता होली के दिनों में कपड़ा खरीदती है। यदि प्रति व्यक्ति के हिसाब से देखा जाय तो उन को कम से कम ८ आना ज्यादा देना पड़ा होगा। इस प्रकार से १२-१३ करोड़ रुपया केवल दस, पन्द्रह दिनों के अन्दर उन्होंने व्यापारियों के हाथ में दिलवा दिया। और इसलिये मैं समझता हूं कि उन का यह बजट गरीबों के प्रतिकूल बजट था और इस की जानकारी फाइनेन्स मिनिस्टर को नहीं थी। मैं चाहूंगा कि या तो हमारे फाइनेन्स मिनिस्टर गरीबों की बात को समझने की चेष्टा करें या फिर अपने मंत्रालय में ऐसे ऐडवाइजर्स रखें जो समझ सकें कि हिन्दुस्तान के गरीबों की हालत क्या है। आज जो हल चलाने वाले आदमी हैं उस को तो केवल एक धोती और एक गमछी की जरूरत रहती है जिस को कि वह होली पर ही खरीदता है। लेकिन वित्त मंत्री ने श्लोक पढ़ कर कि "मेम्बरम् मेम्बरम्" : कहा कि अब कपड़े की ड्यूटी को घटा दिया है इसलिये मेम्बरों को बहुत प्रसन्नता होगी। मेम्बरों को जरूर प्रसन्नता होगी, क्यों कि जितने धनी लोग हैं वह तो साल भर कपड़े खरीदते रहते हैं। आप ने साल भर खरीदने वालों के लिये जरूर रियायत कर दी है लेकिन गरीबों का तो गला घोट दिया था। यह बात हमारे माननीय वित्त मंत्री को समझनी चाहिये।

दूसरी चीज कृषि के सम्बन्ध में है। कृषि का काम इस पर निर्भर करता है कि किस तरह की आप की लैंड पालिसी हो, किस तरह की लेबर पालिसी हो, किस तरह से वहां पर कैपिटल अर्थात् पूंजी आदि की व्यवस्था की जाय और मवेशियों की हालत को ठीक करने के लिये क्या आर्गेनाइजेशन स्थापित किया जाय। हम किस तरह से अपनी व्यवस्था चलायें।

लैंड के बारे में हमारी पंचवर्षीय योजना में तरह तरह के सुझाव आये हैं, लेकिन आज तक यह समस्या हल नहीं हो पाई है। कुल जमीन हमारे यहां जो कि जोत में है २६६ मिलियन एकड़ है। परती जमीन करीब ५८ मिलियन एकड़ है और कल्टिवेबुल वेस्ट करीब ९८ मिलियन एकड़ है। कुल मिला कर २४९ मिलियन आदमी जमीन पर काम करने वाले हैं। जितने कुल इन्टर्मीडियरीज हैं जो लार्ज ओनर्स हैं, जो स्माल ओनर्स हैं, जो टेनेन्ट ऐट विल हैं या जो लैंडलेस लेबरर्स हैं किसी की भी हालत पूरी तरह से ठीक नहीं हुई है। कहीं इन्टर्मीडियरीज होते हैं, कहीं नहीं होते हैं, जमींदार कहीं होते हैं, कहीं नहीं होते हैं, उत्तर प्रदेश और बिहार में जमींदारी खत्म हो चुकी है, लेकिन ऐसे भी लोग कुछ स्थानों पर हैं जो एक एक और दो दो हजार एकड़ के मालिक हैं। आप ने सीलिंग जरूर लिख दी है कि ३० एकड़ होगी, लेकिन वह तो फ्यूचर के लिये है। जो मिडिल क्लास के लोग हैं उन के दिमाग में अभी ठीक कल्पना नहीं है कि आगे ऐग्रीकल्चर का क्या रूप होने जा रहा है और इस के कारण वह तबाह है। जो टेनेंट्स

हैं उन की हालत भी खराब है। आज राज्यों में रिफार्म्स' होते हैं लेकिन वह इस तरह के नहीं होते हैं कि जो जमीन पर काम करने वाले लोग हैं उन की समस्या का समाधान सन्तोषप्रद रूप से हो जाये। अब आप लैंडलेस लेबरर्स का हाल देखिये। २४६ मिलियन जमीन पर काम करने वाले लोग हैं उन में से लगभग १८ प्रतिशत लैंडलेस लेबरर्स हैं उन की आबादी सब मिला कर करीब ४५ मिलियन होती है। कुल वैस्ट लैंड और फैलो लैंड मिला कर १४३ मिलियन एकड़ है। अगर सरकार चाहे तो यह समस्या एक दिन में हल हो सकती है। वह इस को सभी लोगों में बांट दे। पंच वर्षीय योजना की जो रिपोर्ट आई है उस में यह है कि इस मामले में सन् १९५३-५४ में सरकार का १.५ करोड़ रुपया खर्च करने का विचार था, लेकिन वह खर्च नहीं हो पाया है और जो बड़े बड़े फार्म्स हैं जैसे सुलतानपुर वगैरह में, उन पर लैंडलैस परिवारों को बसाने की भी व्यवस्था थी। उनके ऊपर भी अभी बहुत कम फैमिलीज को बसाया गया है, सिर्फ कुछ ही फैमिलीज को बसाया गया है। इस प्रकार से यह मालूम पड़ेगा कि लैंडलैस लेबरर्स की समस्या ज्यों की त्यों है जैसी कि वह पिछले जमाने में थी, हां योजना में जरूर थोड़ी बहुत इस की चर्चा है। अगर हम को भूमि की व्यवस्था में सुधार करना है तो हम को चाहिये कि जो भी भूमि हमारे पास है, जिस का टोटल २४६ मिलियन एकड़ है, उस को हम लोगों में बांट दें। आज कल मान लीजिये कि किसी का मेकेनाइज्ड फार्म है, उस का इन्टरेस्ट आ जाता है, किसी का और तरह का स्वार्थ हो सकता है, उन को नहीं पता है कि उन की जमीन का क्या होगा। इसलिये ज्यादा दिनों तक इस अनसर्टेन्टी को नहीं रहने देना चाहिये। अगर स्टेट्स गवर्नमेंट के लिये यह सम्भव हो तो वह इस समस्या को हल करे। यदि नहीं तो द्वितीय पंचवर्षीय योजना में इस को लिया जाय, या फिर ऐग्रीकल्चर मिनिस्ट्री ही इस मामले में कोई मजबूत कदम उठावे। लेकिन जो अनसर्टेन अवस्था उस मामले में है उस को समाप्त कर दिया जाये।

अब मैं भाव गिरने के सवाल को लेता हूं आज भाव गिर रहे हैं। बजट स्पीच में है कि १९५४ में जहां अनाज का इन्डेक्स नम्बर ४३५ था वह आज ३४३ आ गया है। इसी तरह से जो दाल का इन्डेक्स नम्बर था वह ३८७ था और अब २३८ आ गया है। तिलहन वगैरह के दाम और ज्यादा गिर गये हैं। वह ५२६ से ३६० आ गया है, इस कारण जो इन्डस्ट्रियल लेबरर्स हैं उन की कास्ट आफ लिविंग का इंडेक्स नम्बर भी १३ के लगभग कम हो गया है। तो आज जबकि इन्डस्ट्रियल लेबरर्स की कास्ट आफ लिविंग कम हो गई है तो क्यों आप पूंजीपतियों को मजबूर नहीं करते कि वे अपनी कास्ट आफ प्रोडक्शन कम करें। आज इन्डस्ट्रियल लेबरर्स की हालत ज्यों की त्यों है बल्कि जानवरों से भी बदतर है और जो इन्डस्ट्रियलिस्ट्स हम को अपनी प्रोड्यूस देते हैं देश भर में उस के दाम ज्यों के त्यों हैं।

इसी तरह से शुगर का सवाल है। शुगर को छोड़कर सभी चीजों का उत्पादन बढ़ा है, जितनी भी इन्डस्ट्रियल चीजें हैं सब का उत्पादन बढ़ा है। लेकिन सभी चीजों के दाम ज्यों के त्यों हैं।

इन सब बातों को देखते हुए मैं कह सकता हूं कि यह बजट बिल्कुल सोशलिस्टिक पैटर्न आफ सोसाइटी का बजट नहीं है। आज जो बजट हमारे वित्त मंत्री के द्वारा यहां पेश किया गया है जब उस पर डिस्कशन हो तो मैं चाहूंगा कि वह यहां मौजूद रहें। आज वह यहां नहीं हैं। नहीं तो वह जनता के प्रतिनिधियों की बातों को सुनते कि उन के बजट के बारे में लोगों का क्या विचार है। भूमि के बारे में तो मुझे इतना ही कहना है।

[डा० राम सुभग सिंह]

इस के बाद हम इनकम के सवाल को लें। यहां सीलिंग की बड़ी बातें होती हैं। मान लीजिये कि एक मिनिस्टर की तनख्वाह २,२५० रुपये है। मेम्बरों की चाहे तनख्वाह समझिये चाहे एलाउन्स समझिये, ४०० रुपये मिलते हैं। ग्राई० सी० एस० अफसर यानी क्लास फर्स्ट अफसर की आय तकरीबन २०,००० होती है। जो सैकिंड ग्रेड का होता है उस को ६,००० और जो थर्डग्रेड का होता है उस को २,५०० सालाना। फोर्थ ग्रेड वाले लोगों को भी तकरीबन १,००० सालाना मिल जाते हैं। इन के मुकाबले में लैंडलेस लेबरर्स की जितनी आमदनी होती है वह आप को मालूम ही है। मैं पूछना चाहता हूं कि क्या आप ने बजट में कोई ऐसी व्यवस्था की है जिस से कि उन को सालाना १,००० रुपया आमदनी हो। आमदनी से मेरा मतलब यह है कि उन को खेती का खर्चा वगैरह काट कर १,००० रुपया सालाना की बचत हो। ऐसी कोई भी व्यवस्था नही की गई है। आप हवा में चक्कर लगा रहे हैं। आप अगर सिन्दरी में जा कर देखें या भाखड़ा नांगल में जा कर देखें वहां एक ग्रार्डिनरी इंजीनियर जो है जैसे बंगले में वह रहता है और जितनी एमिनिटीज उस को मुहैय्या की जाती हैं क्या मैं जान सकता हूं कि एक जो बड़े से बड़ा भी किसान है उस को यह सारी चीजें उपलब्ध होती हैं? इसी तरह से दिल्ली में ही जो छोटे छोटे आदमी नौकरी करते हैं उन को भी देख सकते हैं और जो छोटे छोटे किसान देहातों में काम करते हैं उन को भी देख सकते हैं और अंदाजा लगा सकते हैं कि किस की हालत खराब है और किस को मदद की जरूरत है।

इसी तरह से इंडस्ट्रियल वर्कर्स और फैडेरेशन आफ इंडियन चैम्बर्स आफ कामर्स को ले लीजिये। जब फैडरेशन वाले जलसा करते हैं तो वे इम्पीरियल होटल में करते हैं लेकिन क्या मैं पूछ सकता हूं कि इंडस्ट्रियल वर्कर्स या किसान किसी थर्ड क्लास होटल में जा पाते हैं? इंडस्ट्रियलिस्ट्स गवर्नमेंट पर दबाव डाल देते हैं। क्या वैसा दबाव इंडस्ट्रियल वर्कर्स या किसान गवर्नमेंट पर डाल सकते हैं? जब तक आप गरीब किसानों को ऊपर नहीं उठाते उन की भलाई के प्रबन्ध नहीं करते तब तक यह बजट जनता का बजट नहीं कहा जा सकता है।

अब मैं रूरल क्रैडिट के बारे में दो लफ्ज कहना चाहता हूं। प्राइवेट ऐजेंसियां बहुत ज्यादा सूद चार्ज किया करती हैं। मेरी प्रार्थना है कि इनको खत्म कर के कोआपरेटिव सोसाइटीज के जरिये किसानों को कम से कम दर पर रुपया दिया जाना चाहिये। आज कल इस रुपये पर जो कि कर्ज के रूप में लिया जाता है ६ से ६ रुपये सूद लिया जाता है।

प्लांट प्रोटेक्शन के आठ रुपये प्रति एकड़ चार्ज किये जाते हैं। इस दर को भी घटाना चाहिये। चार्ज शायद कम हुआ है लेकिन वह और भी घटना चाहिये।

मैं कैटिल्स के बारे में भी कुछ कहना चाहता हूं। यहां पर १६३ मिलियन कैटिल हैं और उन में से तकरीबन ३६ प्रतिशत दूध देने वाले हैं। जितना दूध यह कैटिल देते हैं वह बहुत ही कम है। गाय तकरीबन ४१३ पाउंड दूध देती है और भैंस ११०० पाउंड। कैटिल के मुताल्लिक हमें चार चीजें करनी हैं। हमें नेशनल आय में तकरीबन २३ प्रतिशत कैटिल वैल्थ से मिलता है। उन के वास्ते प्रथम पंचवर्षीय योजना में जो प्रावीजन किया गया है वह नहीं के बराबर है। वह कुल प्रावीजन का १/५०० है। हमें पता नहीं दूसरी पंचवर्षीय योजना में कितना प्रावीजन

किया जा रहा है । इंडस्ट्रियलिस्ट्स को २५ प्रतिशत रिबेट देने की बात आती है तो तुरन्त ही यह दे दिया जाता है। कैटिल को बढ़ाने के लिये मान लीजिये जितने १२ या १३ करोड़ रुपये होली में कपड़े के व्यापारियों को मिला सिर्फ उतना ही एक साल में हम दो दो या तीन तीन रुपये हर उस गरीब आदमी को दें जो कि गाय रखता है तो तीन महीने के लिये उन के दाने और खली का खर्च चल जायेगा। गवर्नमेंट को इस ओर भी ध्यान देना चाहिये ।

अब मैं एक दो शब्द चरागाहों के बारे में कहना चाहता हूं । जो चरागाहें जंगलों में भी थी वे भी 'ग्रो मोर फूड' की कैम्पन जब चलाई गई थी उन को जेर काश्त कर लिया गया था ; हमारे पास जितनी अब चरागाहें हैं वे कैटिल की तादाद को अगर हम देखें तो उस हिसाब से बहुत कम हैं । इस ओर भी सरकार का ध्यान जाना चाहिये ।

पशुओं के विकास के लिये जो चार चीजें हम को करनी चाहियें वे हैं, फीडिंग का इंतिजाम अच्छा हो, उन की ब्रीडिंग का प्रबन्ध हो, मैनेजमेंट ठीक हो और बीमारियों पर काबू पाया जाये । डिजीज कंट्रोल के बारे में कुछ काम हुआ है लेकिन वह अभी तक बहुत कम है । इस के बारे में और एफर्टस की जानी चाहिये । बुलरियरिंग फार्म २५० और विलेज फार्म ६०० खोलने का विचार था और ४६४ खोले गये हैं । आर्टिफिशियल इन्सेमिनेशन के काम में कुछ तरक्की हुई है । १५० का टारगेट था और १३९ केसेस में आर्टिफिशियल इन्सेमिनेशन हुआ है । पर बुल रियरिंग फार्म नहीं खुले हैं । गोशालायें पहले पांचसाला प्लेन में १६० खोली जानी थी लेकिन सिर्फ १७ ही खोली गई हैं और जो इन की अवस्था है वह भी अच्छी नहीं है । नैशनल इन्कम में २३ प्रतिशत कैटल वैल्थ से आय होती है । अतः यह आवश्यक है कि इन की ओर विशेष ध्यान दिया जाना चाहिये ।

एक दो लफ्ज आर्गेनिक और इनआर्गेनिक खाद के बारे में कह कर मैं खत्म किये देता हूं। इनआर्गेनिक खाद पर बहुत ज्यादा जोर दिया जा रहा है लेकिन उस का इस्तेमाल ज्यादा नहीं हो पा रहा है । अमोनियम सल्फेट से जो खाद तैयार की जाती है वह भी अच्छी होती है। लेकिन जो हमारे यहां ८०० मिलियन टन गोबर होता है उसमें से ५० प्रतिशत खराब चला जाता है और उस का कोई उपयोग नहीं होता है उस पर भी सरकार को ध्यान देना चाहिये ।

श्री कासलीवाल (कोटा-झालावाड़) : अभी अभी मेरे लायक दोस्त डा० राम सुभग सिंह ने यह फरमाया कि किस तरीके से हमारी पंचवर्षीय योजना में जो टारगेट मुकर्रर किये गये थे उन को तीन ही साल में एक्सीड कर गये हैं । और हमारी खाद्य स्थिति कहीं ज्यादा अच्छी हो गई है। सभापति जी, जब मैं इस बात को सोचता हूं तो मेरा ध्यान एक दम स्वर्गीय श्री रफी अहमद किदवई साहब की तरफ जाता है जिन की अनर्थक कोशिशों की वजह से हम आज इतनी अच्छी हालत में पहुंच गये हैं । यह जान कर भी मुझे बड़ी खुशी होती है कि जैन साहब, जिन्हों ने अब इस मिनिस्ट्री को सम्भाला है, बहुत अच्छी तरह से काम कर रहे हैं ।

सभापति जी, अभी यह तो बताया गया है कि किस तरीके से देश में अनाज की जो कमी थी वह पूरी हो गई है मगर मैं जिस तरफ आप का ध्यान दिलाना चाहता हूं वह जैसे कि मेरे लायक दोस्त डा० राम सुभग सिंह ने कहा, अनाज के गिरते हुए भावों की समस्या है जो कि आज एक बहुत बड़ी समस्या बन गई है । बजट स्पीच के अन्दर भी और उस से पहले भी यह कहा गया था कि जो कोर्स ग्रेंस हैं जैसे ज्वार, बाजरा और मक्का इन को सरकार खास खास स्पेसिफाइड मंडियों के अन्दर

[श्री कासलीवाल]

खरीदेगी। अभी तक यह नहीं बताया गया है कि वे कौन कौन सी मंडियां हैं जहां सरकार ज्वार, बाजरा और मक्का खरीद करेगी। उन्होंने यह भी कहा है कि साढ़े पांच और साढ़े छः रुपया फी मन के हिसाब से यह गल्ला खरीदा जायगा। मगर मैं उन को बतलाना चाहता हूं कि इस वक्त राजस्थान और मध्य भारत के इंटीरियर में ज्वार, बाजरा और मक्का के भाव ढाई रुपये और तीन रुपये फी मन हो गये हैं जिस के फलस्वरूप उन की इन्कम आधी हो गई है और जैसा कि डा० राम सुभग सिंह ने कहा इंडस्ट्रियल गुड्स के भाव बजाय गिरने के बढ़ते ही जा रहे हैं जिस सब का नतीजा यह हुआ है कि उन की हालत बहुत खराब हो गई है। सभापति महोदय, माननीय मंत्री ने, गहूं का जो जोनल सिस्टम था और जो अब हटा दिया गया है उस का मैं स्वागत करता हूं इस से आप देखेंगे कि गेहूं के भावों में एक दम से थोड़ी तेजी आ गई है। अगर इस में जो थोड़ी सी कमी रह गई है वह यह है कि बम्बई और कलकत्ता में जो गहूं जाता है उस पर अभी तक भी रोक लगी हुई है . . . . .

श्री ए० पी० जैन : कोई रोक नहीं है।

श्री कासलीवाल : राजस्थान और मध्य भारत से भजन पर भी कोई रोक नहीं है ?

श्री ए० पी० जैन : जी नहीं।

श्री कासलीवाल : तो मुझे इस के बारे में और कुछ नहीं कहना है और मैं इस फैसले का स्वागत करता हूं।

दूसरी चीज जो मैं कहना चाहता हूं वह यह है कि अगर गवर्नमेंट कोर्स ग्रेन्स की कीमतों को स्टबलाइज करना चाहती है तो खाली प्राइस सपोर्ट से काम नहीं चलेगा। इस के लिये उन को कोर्स ग्रेन्स को बाहर भेजने का इंतजाम करना चाहिये। मुझे मालूम नहीं कि गवर्नमेंट ने इन ग्रेन्स के लिये कोई एक्सपोर्ट मार्केट ढूंढने की कोशिश की है या नहीं लेकिन मेरी इत्तिला है कि चीन के अन्दर और दूसरे मुल्कों में ज्वार और बाजरा की थोड़ी बहुत मांग है। मैं चाहूंगा कि मंत्री महोदय इस ओर ध्यान दें और सोचें कि क्या उन मुल्कों में इन चीजों का एक्सपोर्ट हो सकता है और अगर हो सकता है तो इस के बारे में पालिसी की घोषणा करें।

दालों के बारे में मैं कुछ कहना चाहता हूं। अभी अभी डा० राम सुभग सिंह ने फिगर्स दे कर बताया कि किस हद तक दालों के भाव गिर गये हैं और इनको और गिरने से रोका जाय। इस सम्बन्ध में मैं यह कहना चाहता हूं कि अभी हाल में १५०० टन दाल ट्रीनीडाड को एक्सपोर्ट की गई है। मैं यह कहूंगा कि दालों का एक्सपोर्ट १५०० टन नहीं, एक लाख और डेढ़ लाख होना चाहिये। ऐसा करने से मेरे विचार में दालों की कीमतों में बहुत भारी फर्क पड़ जायेगा जिस से कि आम काश्तकार को कुछ रिलीफ मिलेगा। अब इस के बाद सभापति महोदय, मैं शकर के सवाल पर आना चाहता हूं। मैं इस पर ज्यादा नहीं कहूंगा क्योंकि बहुत से मेरे भाई हैं जो शकर की पदावार के एरियाज से आते हैं और वे इस बहस में भाग लेंगे। मैं इस के मुताल्लिक इतना ही कहना चाहता हूं कि मुल्क में बहुत से ऐसे एरियाज पड़े हुए हैं जहां शकर की पैदावार हो सकती है और मेरा ख्याल है कि अगर गवर्नमेंट कोआपरेटिव शुगर मिल्स खोलने में मदद दे तो वहां मिल्स खुल सकती हैं। वहां के काश्तकार चाहते हैं कि कोआपरेटिव शुगर मिल खोलने में अपना पैसा लगावें, गन्ना उगायें और शकर पैदा करें। तो मैं यह चाहूंगा, सभापति महोदय, कि मंत्री महोदय इस तरफ भी ध्यान दें।

तीसरी चीज में पोल्ट्री के बारे में कहना चाहता हूं। जो रिपोर्ट आई है उस को मैं ने गौर से पढ़ा है। उस में यह कहा गया है कि हम ने इज्जतनगर में एक पोल्ट्री प्रोजेक्ट खोली है। मैं आप से कहूंगा कि इस से कुछ नहीं होने वाला है। आम जनता के अन्दर पोल्ट्री के इस्तेमाल का कोई प्रोपेगन्डा नहीं है। जब तक यह प्रोपगंडा नहीं होगा आम जनता पोल्ट्री को इस्तेमाल नहीं करेगी। अभी आम जनता जनरली वैजीटेरियन है। जब तक इस का प्रोपेगन्डा नहीं होगा और जनता को यह नहीं बतलाया जायगा कि पोल्ट्री के क्या फायदे है, आप चाहे कितने ही प्रोजेक्टें खोलें इस का कोई नतीजा होने वाला नहीं है। में कहूंगा कि इस के लिये कोई स्पेशल प्रोपेगन्डा होना चाहिये। कि आम जनता को बतलाया जाय कि पोल्ट्री खाने के क्या फायदे हैं।

अब, सभापति महोदय, में एक और चीज की तरफ आप का ध्यान दिलाना चाहता हूं और वह है फिशरीज। फिशरीज के बारे में मुझे यह जान कर खुशी हुई है कि गवर्नमेंट ने डीप सी फिशरीज के ऊपर ध्यान दिया है और उन की पैदावार भी बहुत हो रही है। नार्वेजियन और दूसरी जगह से जो ट्रालर आये है उन की वजह से काफी पैदावार बढ़ी है। आप की रिपोर्ट में कहा गया है कि इनलैंड फिशरीज बहुत सैटिसफैक्टरीली काम कर रही हैं लेकिन मैं कहूंगा कि जितना ध्यान इन पर देना चाहिये था उतना नहीं दिया गया है।

मैं गवर्नमेंट का ध्यान एक और चीज की तरफ दिलाना चाहता हूं। यानी इंडोनेशियन मैथड आफ फिश कल्टीवेशन की तरफ। अगर इस मैथड को अपने यहां इस्तेमाल किया जाय तो जिस तरीके से जापानी मैथड से चावल की कल्टीवेशन में फायदा हुआ है उसी तरह इंडोनेशियन मैथड से फिश की पैदावार भी बढ़ सकती है। मैं इस के मुताल्लिक ज्यादा डिटेल्स नहीं देना चाहता क्योंकि खुद मेरे पास ज्यादा डिटेल्स नहीं हैं। लेकिन मैं यह कहना चाहता हूं कि जापानी मैथड आफ राइस कल्टीवेशन के साथ ही यह इंडोनेशियन मैथड आफ फिश कल्टीवेशन चल सकता है। जिस वक्त राइस के लिये खेत में पानी दिया जाता है उसी के साथ साथ फिश का कल्टीवेशन भी उसी पानी में हो सकता है। मैं और ज्यादा डिटेल्स इस के मुताल्लिक क्या दूं। मेरे लायक दोस्त डा० देशमुख साहब देश देश में घूम आये हैं। वह इस के मुताल्लिक जानते होंगे और मैं समझता हूं कि वह इस हाउस में इस के बारे में जरूर कुछ रोशनीं डालेंगे।

एक और चीज की तरफ में आप का ध्यान दिलाना चाहता हूं और वह है गोसदन के बारे में। रिपोर्ट में कहा गया है कि पहली दफा नौ गोसदन खोले गये और उस के बाद ८ खोले गये और साथ में यह भी मंजूर किया गया है कि जितने गोसदन खोले जाने चाहियें थे वे नहीं खोले जा सके हैं। मैं अर्ज करूंगा, सभापति महोदय, कि यह बहुत ही अफसोस की बात है। आज देश में कैटिल की हालत बहुत ज्यादा खराब है। आज देश के अन्दर कैटिल बहुत बुरी हालत में है और उन की वजह से कैटिल की नस्ल ही खराब नहीं होती है बल्कि उन की वजह से दूध भी खराब होता है। मैं चाहूंगा कि जहां तक जल्द हो सके ज्यादा से ज्यादा गोसदन खोले जांय ताकि जो खराब कैटिल हैं उन को सेग्रीगेट कर दिया जाय। मैं इस के मुताल्लिक और नहीं कहूंगा रिपोर्ट में कहा गया है कि स्टेट गवर्नमेंट्स इस में कुछ नहीं करती है। मैं चाहूंगा कि आप स्टेट गवर्नमेंट्स के साथ इस सवाल को उठायें और उन से कहें कि वह जल्द से जल्द इस सवाल को हाथ में ले कर अपने यहां गोसदन खोलें

[श्री कासलीवाल]

ताकि जो खराब कैटिल हैं उन को सेग्रीगेट किया जा सके :

सभापति महोदय, एक चीज और है, जिस के बारे में मैं अर्ज करूंगा और यह है फ्रूट कल्टीवेशन के बारे में। मुझे यह देख कर बड़ा अफसोस हुआ, सभापति महोदय, कि इस रिपोर्ट के अन्दर फ्रूट-कल्टीवेशन का कोई जिक्र नहीं है। क्या मंत्री महोदय को यह मालूम है कि हमारे यहां जो आम की फसल होती है वह कितनी कीमती होती है। केले की फसल हमारे यहां होती है, नारंगी की फसल हमारे यहां होती है। इन चीजों के मुताल्लिक इस में कोई जिक्र नहीं है। न यह जिक्र है कि इन चीजों को बढ़ाने के लिये क्या कदम उठाये गये हैं। तो मैं चाहूंगा कि मंत्री महोदय इस के ऊपर खास तौर से ध्यान दें। यह ठीक है कि अनाज की कमी थी और उस को पूरा किया गया है। मगर जो फ्रूट के फायदे हैं वे भी कम नहीं हैं। मैं समझता हूं कि इस पर मंत्री महोदय अपना खास ध्यान देंगे। केवल यही फल नहीं है और भी फल हैं जिन के मुताल्लिक आप ध्यान दें।

आज जो डिमांडस फार ग्रांट्स पर कटमोशन हैं उस में एक चीज यह लिखी हुई है कि त्रिपुरा में अनन्नास और बहुत से फल सड़ गये। हमें यह जान कर अफसोस होता है। हम लोगों को जो दिल्ली में रहते हैं अनन्नास खाने को नहीं मिलते हैं और दूसरी जगहों में वह सड़ रहे हैं। इसलिये मैं मंत्री महोदय से कहना चाहता हूं कि वह केवल इस बात पर ही ध्यान न दें कि फलों की पैदावार बढ़े बल्कि इस बात पर भी ध्यान दें कि उन को एक जगह से दूसरी जगह ले जाने के लिये पूरा ट्रांसपोर्ट दी जाये ताकि उन को जल्दी से जल्दी खाने वालों तक पहुंचा दिया जाय और जो फल पैदा करते हैं उन को भी फायदा हो।

श्री डी० सी० शर्मा (होशियारपुर) : पहले दाल रोटी का फिक्र करो।

श्री कासलीवाल : सिर्फ एक चीज और है जिस के मुताल्लिक मैं अर्ज करूंगा और उस के बाद मैं बैठ जाउंगा। रिपोर्ट में कहा गया है कि विलेज वर्कर्स के लिये ३६ सेन्टर खोले गये हैं। मैं अर्ज करूंगा कि ये सेंटर बहुत कम हैं। जितनी बैकवर्ड स्टेट्स हैं, मसलन राजस्थान है, मध्य भारत है, उन के अन्दर तो विलेज वर्कर्स का कोई नामोनिशान नहीं है : आप हजारों मील चले जाइये वहां कोई विलेज वर्कर्स का नाम भी नहीं जानता है। तो मैं यह अर्ज करना चाहता हूं कि विलेज वर्कर्स की स्कीम जरूरी है। आप उस को प्रोत्साहन दें और जो बैकवर्ड स्टेट्स हैं उन से कहें कि इस को आगे बढ़ावें जिस से कि ग्राम जनता को और काश्तकारों को भी फायदा हो।

मुझे यही कहना है।

Shri Gadilingana Gowd (Kurnool): The Government have failed to effectively supervise the activities of the Central Tractor Organisation. I am of opinion that this organisation unfortunately, seems to have been started at a very inauspicious time, because from reports given to me by the Government, I see that pilfering commenced from the very start of this organisation. Some cases have been referred to in the Audit Report. They are:

"*Losses of Stores in transit*: Heavy losses of stores have occurred in the transit between units and headquarters. These losses were not duly accounted for and exhibited as such in the stores account. Their values were not assessed and no responsibility for such losses was fixed on individuals concerned. While the issuing branches accounted for the quantities issued by them, the receiving branches accounted for the quantities received, which were

short due to losses in transit. The consolidated stores account which shows the totals of issues and receipts does not, therefore, exhibit the losses which have been included in issues and thus losses have been finally written off the accounts without obtaining necessary sanctions of competent authority for the writes-off."

"*Losses discovered as a result of physical verifications*: Losses of stores to the extent of Rs. 26,935 were discovered as a result of physical verification of stores etc. at Delhi. Although sanction of Government to the write off of these losses has since been obtained, necessary investigation with a view to fix responsibility for the same, as desired by the Government, has not so far been done".

"*Losses due to theft*: Iron material worth about Rs. 27,500 and coal worth about Rs. 1000 were not brought to account although they were taken delivery of by the store keeper of the organisation. These stores were stated to have been misappropriated and the matter was reported to Police as a result of which the case against an assistant store keeper "was being tried in a court of law. Final result is still awaited".

There are several such items and I think even if two hours are given, it will not be sufficient to deal with them.

Again, I shall just refer to some items mentioned in the Seventh Report of the Estimates Committee.

"The Committee recommend the adoption of the following measures which will go a long way to tone up the efficiency and economy in carrying out the reclamation and clearance operations in this country:—

(i) With the setting up of the Corporation as proposed by the Committee, the field supervisory staff should be considerably reduced and new scales of pay similar to those obtaining in the States introduced.

(ii) A thorough pruning of the existing head-quarters staff should be undertaken and on the basis of the minimum requirements of the staff, the surplus posts should be abolished.

(iii) An Advisory Committee should be constituted for scrutinizing indents for fresh stocks of spare-parts and equipment.

(iv) The Delhi Workshop should be utilised for the purpose of manufacturing light tractors and agricultural implements and spare parts and till such time that the workshop is able to undertake this work, it may be temporarily shut down and only a skeleton staff need be retained.

(v) The workshop at Bhopal should also be utilised for cannibalising some of the tractors by using the spares available. It may be mentioned in this connection that the Finance Ministry were not in favour of this suggestion. If this is true, the Committee would urge upon the Ministry of Finance to reconsider their decision."

Then there are other suggestions. The Report does not say even a word about what action the Government have taken.

I also see from this Report that this Organisation has lost in two years Rs. 68,32,707 in spite of collecting a very high rate of hire from the State Governments, that is Rs. 54 an acre. I am surprised how this cost works out at such a high rate while the private tractor owners are charging only Rs. 15 per acre. As a matter of fact, I own a few acres of land and very recently I got my field ploughed by a private tractor and they charged at the rate of Rs. 15 an acre.

Dr. P. S. Deshmukh: If there is anybody who is prepared to come forward and do it, we are prepared to give a

[Shri Gadilingana Gowd]

contract for the whole of India at the rate of Rs. 15.

Mr. Chairman: Is it for ploughing or for breaking?

Shri Gadilingana Gowd: For ploughing.

I submit that most of the tractors are being used for reclaiming the *Kans* infested lands and jungle lands have been cleared only to the extent of 8000 acres, according to their own report.

The Government have not collected amounts due from the State Governments to the extent of nearly Rs. 516 lakhs, as shown by the Appendix to the Report. The Madhya Pradesh Government owes Rs. 90,96,830, the Uttar Pradesh Government Rs. 1,31,08,583, the Madhya Bharat Government Rs. 1,13,78,652 and Bhopal State Rs. 1,79,78,058. The Report also says that the Central Government have not taken the acceptance from the State Governments agreeing to the liability.

Again, the expenditure on the staff is Rs. 3,65,000 a month. It works out at the rate of Rs. 43,80,000 and the Government have invested nearly six crores of rupees in purchasing these tractors. The work turned out is only 2,80,000 acres of reclamation of *Kans* infested area. That is the total. I am talking of 1953-54. The total is 2,80,000 acres. They have cleared jungle land to the extent of nearly 8000 acres. The reply given to one of my questions was that the Government have invested crores of rupees in the workshop. In the Central Tractor Organisation there are many tractors lying idle without repairs. Out of 621 tractors, only 387 tractors are in working order. Out of 2249 ploughs and furrows etc., only 945 are in working order and out of 189 vehicles only 118 are in working order. Out of 41 lubricators only 17 are in working order and out of 65 rope-lifters etc., only 33 are in working order. Out of the 891 land-clearing equipment only 871 are in working order. Probably all the machinery meant for the workshop are in working order because no work has been done in the workshop. I wonder when the Government have spent crores of rupees, why these tractors should be lying like this without repairs.

From the Report, I find that the Government is training private individuals also in tractor mechanism. I submit I was a victim to the Press Note issued last year. I saw this Press Note in the newspapers. Because I own a tractor, I also thought that my children should have some tractor mechanism training and I must thank the Ministry for they gave me permission to send my two children to the C.T.O. for training. I got them admitted into the C.T.O. for three months' training. After one month I asked my children as to what they had been learning and they told me that nothing was being taught there.

Shri A. P. Jain: They might have refused to learn.

Dr. P. S. Deshmukh: They might be experts already.

Shri Gadilingana Gowd: I will give more details. I am very sorry to say it. The Ministers are not realising it. I do not want that public funds should be wasted like this. After one month, when my boys told me like that I sent a letter to the Chairman of the C.T.O. and I got permission to visit the organisation myself. I wanted to know personally whether what my boys said was true or not. I went there; I was received by an Assistant Engineer in the office. I was taken out to some tractors which were outside. He began to explain to me what the tractors are and all that. I told him that I was not very much interested to know the names of those things because I knew them. I wanted to see how training was imparted to the trainees who had come from the various parts of the country. I went into the workshop and the boys were all standing there and were doing no work and some mechanics were at the machines.

An Hon. Member: Your sons were there?

Shri Gadilingana Gowd: Yes, my son and son-in-law. I asked the Engineer whether these boys were allowed to work on these machines and whether they were taught anything. I was told by the Engineer that up till then the trainees were at these machines and becauses it had come to a final stage, the mechanics were handling those things. But, on verification, I found that the trainees were never allowed to handle any of the machines. They were never taught either assembling or dissembling the tractors after three months training. Of course, they got very good, nicely-decorated certificates. I am sure if anybody, by seeing these certificates, were to entrust their tractors to these people, they will spoil the new tractors also. This is my experience. I had to waste about Rs. 2,000 and odd for this training. I do not know how many farmers have been—if I may use the word—cheated by Government communications like this. I was also told that one of the trainees who wanted to learn something asked the officer concerned as to why that training is not given to them. Because he had the temerity to do that, he was marked absent from the next day and the certificate was refused to him. The poor fellow who would have come on State Government's stipend would have been asked to pay the money back and might also have been ousted from his job.

Shri S. S. More (Sholapur): Lust for knowledge is not a good thing in the Central Tractor Organisation!

Shri Gadilingana Gowd: For most of the time these tractors have been kept idle. They are kept idle for many days. In the Andhra State on account of the construction of the Tungabhadra Dam, the ryots have to bring under cultivation several lakhs of acres of land. I suggest that the Andhra Government be lent these tractors.

Sardar Hukam Singh: The idle tractors lying there, you mean?

Shri Gadilingana Gowd: I mean the repaired ones.

Another disheartening feature is that the prices of agricultural products have been allowed to go down. The price of groundnuts about two years back was Rs. 10 per maund. In the expectation of making some money the poor ryots, after borrowing money from the bankers at the rate of Rs. 12 sowed their lands with groundnut. But unfortunately by the time they reaped the harvest, the price of groundnut had gone down to Rs. 3 or Rs. 3/4. I suggest that Government should allow free export of groundnuts so that the small ryots may benefit by that.

श्रीमती तारकेश्वरी सिन्हा (पटना पूर्व) : आज इस विभाग के वाद-विवाद के समय मुझे और सदस्यों के साथ अपनी आवाज मिलाने की आवश्यकता इसलिये पड़ी कि इस समय देश में बड़ा तहलका मचा हुआ हैं कि खाद्यान्नों के भाव गिरते चल जा रहे हैं। बेचारे किसान और खेती करने वाले मजदूर कंट्रोल से ही वर्षों से मुसीबत में फंसे हुए थे, जब कंट्रोल हटा तो उनकी जान में जान आई, उन्होंने बड़ी खुशी की सांस ली कि अब कुछ दिन आराम से बीतेंगे। साथ ही साथ जहां कंट्रोल हट, और देश में खाद्यान्नों की वृद्धि हुई वहां भगवान की भी कुछ कृपा हुई, इन्द्र भगवान ने पानी बरसाया और सारे देश के खेतों में हरियाली लहलहा उठी। पर यह हरियाली उन को बहुत महंगी पड़ी क्योंकि दो वर्षों की इस अच्छी स्थिति के बाद यह मालूम हुआ कि खाद्यान्नों के भाव बराबर गिरते जा रहे हैं और यह बड़ी अहम समस्या आज हो गई है जिस को हमारे माननीय मंत्री जी बड़ी खूबी के साथ महसूस कर रहे हैं। माननीय मंत्री जी के मुंह से यह बात सुन कर बड़ी खुशी हुई थी कि उन्होंने बहुत सी मंडियों में जहां अनाज के भाव बहुत ज्यादा गिर गये हैं, उस को खरीदने की व्यवस्था की है। परन्तु मैं और सदस्यों की इस [illegible] मे सहमत नहीं कि सरकार को ही

[श्रीमती तारकेश्वरी सिन्हा]

ग्रनाज खरीद कर भावों को गिरने नहीं देना चाहिये । हमारे देश की ग्राथिक ग्रवस्था ऐसी नहीं है । ग्राप देखिये कि ग्रमरीका में वहां की सरकार वचनबद्ध थी वहां के किसानों से, कि जितना भी सामान किसान पैदा करेंगे उस को उचित दर पर वह खरीदेगी । वहां इतना ज्यादा सामान पैदा हो गया ग्रौर चूंकि वहां की सरकार किसानों से वचनबद्ध थी इसलिये उन को बड़ी मुश्किल हो गई कि कैसे वह उस सामान को खरीदे ग्रौर खरीदे भी तो कहां रखे ग्रौर कहां पहुंचाये । ग्रमरीका में बड़े बड़े किसान हैं, वह कोई मदद करने के लायक नहीं है, क्योंकि उन में से कोई करोड़पति है ग्रौर कोई ग्ररबपति है, लेकिन उन्हों ने भी जोर दिया कि ग्रमरीका की सरकार खाद्यान्नों की दर में कोई कमी न करे, परन्तु फिर भी ग्रमरीका की सरकार को उन की दरों में कमी करनी पड़ी । रिपब्लिक सरकार को यह महसूस करना पड़ा कि उन का काम इस तरह से बहुत दिनों तक चल नहीं सकता था। नतीजा यह हुग्रा कि ग्रमरीका ने बड़ी मुस्तैदी से ग्रन्न को दूसरे देशों को देना शुरू किया । यह में मानती हूं कि उन्हों ने हमारे देश को ग्रन्न की बहुत बड़ी मदद दी ग्रौर ग्रब शुद्ध घी हम को देने के लिये तैयार हैं । उन के एक्सपर्ट्स (विशेषज्ञ) यह देखने के लिये ग्राये कि यहां के लोगों को कैसा घी पसन्द ग्राता है । उन्हों ने यहां तक किया । पर इस के साथ एक ग्रौर बात मार्क की है । वह यह कि जब वहां इतना खाने का सामान जमा हो गया ग्रौर उतना ही बटर या मक्खन भी जमा हो गया, तो उन की समझ में नहीं ग्राता था कि वह उस का क्या करें । वह देश दुनिया का एक भारी देश है, बहुत ग्रागे बढ़ा हुग्रा ग्रौर उन्नत देश है । वहां भी खाद्यान्नों को रखने में ग्रसुविधा महसूस हुई । जब उन्हों ने महसूस किया कि बहुत दिनों तक खाद्यान्नों को जमा नहीं किया जा सकता है तो फिर हमारे इस पिछड़े हुए देश में ग्रगर इस लोक सभा के सदस्यों को शान्ति पहुंचाने के लिये या देश के किसानों को फायदा पहुंचाने के लिये, यह बात की गई तो , मैं समझती हूं, भविष्य में बहुत बड़ा ग्रन्धेरा छा जायगा । ग्रौर यह हम बर्दाश्त नहीं कर सकते हैं कि लाखों मन ग्रन्न को सरकार खरीदे ग्रौर इस पर वह इतना रुपया लगाये जो कि सरकार के लिये किसी हालत में भी सम्भव नहीं है, विशेषकर ऐसे समय में जब कि पंचवर्षीय योजना के लिये ही रुपये की जरूरत पड़ रही है । क्योंकि हमारे पास रुपया बहुत कम है । ग्रौर मान लीजिये कि हम रुप्या लगा भी दें तो हम देश में उस ग्रन्न को रक्खें कहां ? जब इतने बड़े उन्नत देश के लिये यह नामुमकिन हो गया कि वह उस को खरीद कर के रक्खे तो हमारे देश के लिये तो यह बिलकुल ही नामुमकिन बात है ग्रौर हम इस को गवारा नहीं कर सकते कि लाखों करोड़ों रुपयों का ग्रन्न सरकार खरीद कर सड़ने के लिये रक्खे । हमारे देश की जनता के पास रुपया नहीं है, पैसे की कमी है, ग्रौर इसलिये यहां की जनता पैदा करती है, फिर भी भूखी रहती है । यहां की जनता की खुराक जिस को स्टारवेशन डायट कहते हैं, वह है, ऐसी हालत में सरकार उसे जनता को खुराक न दे कर ग्रपने पास ग्रनाज को जमा रक्खे, वह भी उस समय जब सरकार के पास उस को खरीदने के लिये पैसा न हो ग्रौर लाखों करोड़ों रुपये का ग्रनाज सड़ जाये, यह हम गवारा नहीं कर सकते । इसलिये मैं इस पालिसी से सहमत नहीं हूं ।

दूसरी बात यह है कि इस के ग्रन्दर बहुत बड़ी लाचारी सरकार की यह है कि ग्रगर बाजार में ग्रन्न को खरीदेगी तो सरकार फिर से प्राइस कंट्रोल (मूल्य नियंत्रण) लागू करेगी । इस कंट्रोल की मुसीबत से

अब भी हमारे रोंगटे खड़े हो जाते हैं और उसी मुसीबत को हम फिर अपने सिर पर उठा लें, यह हमारे सामने बड़ी भारी दिक्कत है। हम, कसे, थोड़े ही दिन के लिये सही, इस बला को बर्दाश्त करेंगे पर यह स्थिति इतनी खतरनाक नहीं जितना हम समझ रहे हैं। जिस प्रकार से कहीं कहीं बादलों में सूरज की रोशनी दिखलाई पड़ जाती है उसी तरह से इस सम्बन्ध में भी एक बहुत बड़ी बात है जिस को लोगों ने ध्यान म नहीं रखा है, और वह यह कि जब कभी कंट्रोल किया गया है तो अन्न के दाम बढ़े हैं, लेकिन उस से खुद किसानों और मजदूरों को क्या फायदा हुआ। अन्न के दाम तो बढ़े ही, लेकिन वह किसानों की जेब में नहीं बल्कि ब्लैकमार्केटियर्स और गल्ले के व्यापारियों की जेबों में गये। कंट्रोल हट जाने के बाद चूंकि किसान को सीधे बाजार में अपने अन्न को खरीदने और बेचने का मौका मिलता है इसलिये वह जितना चाहे अन्न खरीद और बेच सकता है। और दाम गिरने के बावजद भी वह पैसा मिडलमैन और ब्लैकमार्केटियर्स के मुंह में नहीं जाता बल्कि सीधा किसान के पास जाता है। इसलिये यों तो यह बुरी बात है कि चीजों के दाम गिर गये हैं, पर फिर भी ऐसा मैं नहीं कह सकती कि आज से दो वर्ष पहले किसानों की हालत बड़ी अच्छी थी और आज अन्न का भाव गिरने से उन की हालत बड़ी खराब हो गई है। लेकिन मैं यह कह सकती हूं कि जिन स्टेट्स की जनता बहुत गरीब है, जिन स्टेट्स के लोगों की पर कैपिटा इनकम बहुत कम है, जहां की ज्यादातर जनता खेती पर निर्भर करती है, उन जगहों पर सरकार ने अन्न के खरीदने का जो रास्ता अपनाया है वह बहुत मुनासिब है और मैं इस बात में सरकार का समर्थन करती हूं।

2 P.M.

ट्रान्सपोर्ट फैसिलिटीज (परिवहन की सुविधाओं) के बारे में मैं यह कहना चाहती हूं कि सरकार को सामान भेजने के लिये जितनी सुविधा देनी चाहिये वह उस ने नहीं दी है। उस को और भी ज्यादा सुविधायें सामान को भेजने के लिये देनी चाहियें। सभापति जी, आप तो आंकड़ों के पंडित हैं, आप को पता ही होगा कि हमारे जो खेती करने वाले किसान हैं उन की पापुलेशन तो ७२ प्रतिशत है और आप यह भी जानते हैं कि नैशनल इन्कम में जो उन का कान्ट्रीब्यूशन है वह ४,८९० करोड़ है। जहां तक इंडस्ट्रियलिस्ट एस्टेबलिशमेंट्स (औद्योगिक संस्थापन) हैं उन में जो काम करते हैं उन की आबादी २.१ प्रतिशत है और उन का कन्ट्रीब्यूशन नैशनल इन्कम में ५५० करोड़ है। इस से आप यह देखेंगे कि हमारे खेती करने वालों ने अभी तक जो रुपया नैशनल इन्कम में लगाया वह औसतन बहुत ही कम है। इस के दो कारण हैं एक तो यह है कि जितना उन को पैदा करना चाहिये वह नहीं कर पाते हैं। किसी किसान को भी आप देखिये उस की पैदावार की हालत बहुत खराब है। अगर उन को हर प्रकार की सुविधायें दे दी जायें तो मैं कह सकती हूं कि एक एकड़ जमीन में दुगनी पैदावार वे कर सकते हैं। यह मैं नैशनल इन्कम कमेटी की जो रिपोर्ट है उसी के आधार पर कह रही हूं। मैं आशा करती हूं कि हमारे खाद्य मंत्री अपने कार्यालय में किसानों को हर प्रकार की सहूलियत दे कर प्रति एकड़ पैदावार दुगनी कर के दिखा देंगे।

इस सम्बन्ध में मैं एक बात और कह देना चाहती हूं। जब भी हम कोई सवाल करते हैं कह दिया जाता है कि गवर्नमेंट बड़ी कोशिश कर रही है। पर मैं कहती हूं कि आप सब से पहले जो काम करें वह एक इन्क्वायरी कमेटी को बिठाने का करें। यह कमेटी इस बात की जांच करके बताये कि काश्त करने पर किसानों का कितना खर्चा आता है और जब कि वे अपनी

[श्रीमती तारकेश्वरी सिन्हा]

प्रोड्यूस को बेचने के लिये जाते हैं तो वह किस दर पर बिकती है। ऐसी एक कमेटी तुरन्त ही बिठाई जानी चाहिये, ताकि यह पता लग सके कि कितना खर्चा होता है और कितनी ग्रामदनी होती है। अभी तक यह आंकड़े उपलब्ध नहीं हैं। इसलिये में अनुरोध करती हूं कि माननीय मंत्री जी इसी समय एक कमेटी बिठायें जो कि एग्रीकल्चरल प्राइसीस (कृषि मूल्यों) का एक वैज्ञानिक तरीके से अध्ययन करे, यह पता लगाये कि कितना खर्चा पड़ता है और कितनी ग्रामदनी होती है और चीजों की दरें क्या हैं .....

श्री बंसल (झज्जर-रेवाड़ी) : यह तो पहले भी किया गया था।

श्रीमती तारकेश्वरी सिन्हा : लेकिन फल कुछ नहीं निकला। बचपन म ही बच्चे की मृत्यु हो गयी थी। मुझे मालूम है कि १९५३ में एक कमेटी बिठाई गई थी परन्तु कितने सेन्टर्स में यह कमेटी गई और किस किस चीज का अध्ययन किया गया कितने स्टेटिस्टिक्स इकट्ठे किये गये इन सब बातों को जानने के लिये बहुत ज्यादा मेहनत की जरूरत होती है। उस कमेटी ने तो ऊपर से ही लीपा पोती कर दी थी। इस वास्ते इन सब बातों पर दोबारा गौर करने की आवश्यकता है। इस के साथ ही साथ वह कमेटी १९५३ में बिठाई गई थी और आज १९५५ है और इस दौरान जमीन आसमान का फर्क आ गया है। जो हालत १९५३ में थी वह अब नहीं है; खाद्यान्नों की प्रोडक्शन (उत्पादन) में और इन की दरों में बहुत ज्यादा अन्तर आ गया है। इस वास्ते एक ऐसी कमेटी तुरन्त ही बिठाई जानी चाहिये जो डिटेल में हर चीज में जाये और हमें बताये कि कितनी कास्ट आती है और किस बेसिस पर खाद्यान्नों की दरें निश्चित की जानी चाहियें। इस के लिये दो तीन बातें आपको करनी हैं। मेरी राय में जो कमेटी आप ने १९५३ में बिठाई थी और उस ने जिन जिन बातों की तरफ इशारा किया था जहां तक मुझे मालूम है उन में से सिर्फ थोड़ी ही सिफारिशों पर अभी तक अमल किया गया है। इसलिये में उन बातों की तरफ आप का ध्यान फिर दिलाना चाहती हूं जो कि अभी तक अमल में नहीं लाई गई। सब से पहले तो आप के पास लेटेस्ट और अपटूडेट स्टेटिस्टिक्स मौजूद होने चाहियें और एक आप को बुल्लेटिन निकालना चाहिये जिस में कि अन्न के बारे में सारी जानकारी हो। इस बुल्लेटिन में भावों के बारे में, चीजों की कमी के बारे में और इस कमी के होने के कारणों इत्यादि पर प्रकाश डाला जाना चाहिये। मैं तो आप को यह सुझाव दूंगी कि कम से कम एक साप्ताहिक बुल्लेटिन जरूर निकाला जाना चाहिये ....

डा० पी० एस० देशमुख : पढ़ने वाले बहुत कम हैं।

श्रीमती तारकेश्वरी सिन्हा : पढ़ने वाले तभी होंगे जब आप छपवायेंगे।

तो मैं कह रही थी कि एक साप्ताहिक बुल्लेटिन निकाला जाये जिस में विभिन्न जगहों पर खाद्यान्नों की दरें, पैदावार इत्यादि सब कुछ हो। आप अन्दाजा लगाइये कि इस से कितना ज्यादा फायदा होगा और कितनी राहत किसानों को मिलेगी।

दूसरी बात जिस पर मैं ज्यादा जोर देती हूं वह यह है कि आप देश भर में एक तहकीक कीजिये कि जो मारकिटिंग के इम्पारटेंट सेन्टर्स हैं जो बड़े बड़े बिक्री केन्द्र हैं वहां क्या कंडीशन्स प्रिवेल करती हैं। वहां पर स्टेटिस्टिकल आफिसर्स रखिये। मैं तो यहां तक कहूंगी कि हर जिले में एक स्टेटिस्टिकल आफिसर होना चाहिये जो कि दिन प्रति दिन, जो जो मारकिट के ट्रेंड होते हैं उन को साइंटिफिक

ढंग से स्टडी करे और उन के बारे में आप को रिपोर्ट दे। अगर आप हर जिले में यह अफसर नहीं रख सकते तो कम से कम जो इम्पारटेंट सेन्टर्स हैं हर स्टेट में और जहां पर खाद्यान्नों की सब से ज्यादा बिक्री और खरीद होती है वहां पर तो जरूर रखिये। उन के नीचे काम करने के लिये आप को स्टाफ देना चाहिये। ऐसा करने में आप को बहुत सी कमियां महसूस होंगी। आप के पास जो लोग हैं वे स्टेटिस्टिक्स कोलेक्ट नहीं कर सकते। शायद उन को इकट्ठे करने का ढंग मालूम नहीं है। इसलिये विदेशों से बड़े स्टेटिसटीशियन यहां पर मंगवाये जाते हैं। और जो हमारे स्टेटिसटीशियन हैं उन का देहातों में दिल ही नहीं लगता और वे किसी न किसी बहाने फाइल्स को इधर उधर कर के दिल्ली या पटना भागने की कोशिश करते हैं।

श्री ए० पी० जैन : देहात छोड़ कर तो दिल्ली चले आ रहे हैं।

श्रीमती तारकेश्वरी सिन्हा : लाए गये हैं।

इसलिये, इस काम के लिये हमें उन पर निर्भर रहना पड़ता है जो कि कम पढ़े लिखे हैं और जिन की देहातों में तबीअत लग जाती है। ऐसे आदमियों को ट्रेनिंग देने के लिये केन्द्रीय सरकार की तरफ से हर एक स्टेट में कम से कम एक सेन्टर खोला जाना चाहिये। इन सेन्टरों में इन लोगों को डेटा इकट्ठा करने की ट्रेनिंग दी जानी चाहिये।

मुझे अब होलसेल (थोक) प्राइसेस के इंडैक्स के बारे में थोड़ा कहना है। होलसेल प्राइसेस के इंडैक्स जिस प्रकार से आज कल लिये जाते हैं वह सैटिसफैक्ट्री तरीके से नहीं लिये जाते। होलसेल प्राइसेस का एक ऐसा इंडैक्स बनना चाहिये जिस का आधार चौड़ा हो। किसान खलिहान में जो अन्न जमा करते हैं उस की एक अलग दर होती है और जब वे बाजार में उस अन्न को बेचने के लिये जाते हैं और जिस दर से बाजार में उन का अन्न खरीदा जाता है वह एक अलग ही दर होती है। वे भी इस इंडैक्स में आनी चाहियें। इसके साथ ही साथ लोग सरकार से यह भी उम्मीद करते हैं कि भविष्य में जो दर होगी या आने वाली जो दर हो उस का भी कुछ अंदाजा सरकार को होना चाहिये और लोगों को भी इस बारे में जानकारी दी जाये तो बहुत अच्छा हो। अमरीका में दो दो वर्ष बाद क्या दाम हो सकते हैं पहिले ही लोगों को बता दिया जाता है। इस काम के लिये सरकार को कुछ एक्सपर्ट रखने चाहियें। अगर सरकार दो वर्ष बाद क्या दाम होंगे यह नहीं बता सकती तो कम से कम ६ महीने बाद क्या दाम हो सकते हैं यह तो जरूर ही बता देना चाहिये। इसलिये मैं अनुरोध करती हूं कि उस तरह की चीज आप के इंडैक्स में होनी चाहिये।

इंडैक्स नम्बर्स के बारे में दूसरी बात यह है कि आप के इंडैक्स नम्बर्स तकरीबन ७८ कम्मोडिटीज पर निर्भर करते हैं, ७८ चीजें उन में होती हैं और जो क्वोटेशंस होती हैं वह २३० होती हैं। यह बहुत ही कम है। मेरी राय यह है मेरी राय क्या यह तो कमेटी की ही राय है जो मैं यहां दे रही हूं, कम से कम १२० कम्मोडिटीस और ५०० क्वोटेशंस के आधार पर यह इंडैक्स नम्बर तैयार करने चाहियें। यह बहुत जरूरी चीज है।

इस के बाद मैं एव्रेजिंग के मैथड के बारे में एक लफ्ज कहना चाहती हूं। एव्रेज जो निकाला जाता है वह आज कल ज्योमैट्रिकल प्रोपोरशन से निकाला जाता है। यह सिस्टम आउट आफ डेट हो चुका है। हमारे मंत्री कोई भी चीज जो आउट आफ डेट हो जाती है पसन्द नहीं करते हैं। मैं चाहती हूं.....

Mr. Chairman: The hon. Member should now resume her seat.

श्रीमती तारकेश्वरी सिन्हा : फिकरा तो पूरा कर लेने दीजिये। अधूरा छोड़ दिया गया

[श्रीमती तारकेश्वरी सिन्हा]

है। एक मिनट तो हंसी में ही लग गया है। तो मैं यह कह रही थी कि अभी एरेंजिंग ज्योमैट्रीकल प्रोपोरशन से होता है। मेरा सुझाव है कि उस को आप अरिथिमैटिकल प्रोपोरशन से करें इस से आप को बहुत आसानी होगी।

इन शब्दों के साथ मैं आपकी बहुत शुक्रगुजार हूं कि आप ने मुझे मौका दिया और माननीय मंत्री महोदय से मेरा अनुरोध है कि वे इन बातों पर विचार करें।

चौधरी रणबीर सिंह (रोहतक) । सभापति महोदय, मै कोई कड़वी बात कहने से पहले खाद्य और कृषि मंत्रालय को स्व० रफी अहमद किदवई साहब को, अजीत प्रसाद जैन जी को, डा० देशमुख जी को और कृष्णप्पा जी को धन्यवाद देना चाहता हूं। और इस की वजूहात हैं। वे वजूहात बिल्कुल साफ हैं। हमारे देश में जितने मंत्रालय है उन में एक यही ऐसा मंत्रालय है जिस ने देश में पैदावार बढ़ा कर देश से जो २३० करोड़ रुपया बाहर भेजा जाता था उस को बन्द किया है। सन् ४७ से अब तक के एवरेज हैं उन से मालूम होता है कि अन्दाजन हर साल १५० करोड़ रुपया तो बाहर से केवल अनाज मंगाने के लिये देना पड़ता था। कोई ३० करोड़ रुपये का औसत कपास का था और पचास या साठ करोड़ रुपये का पटसन आती थी। इस तरह से हम देखते हैं कि इस मंत्रालय की कोशिशों से तकरीबन २३० करोड़ रुपया देश का बाहर जाता था यह जाना बन्द हो गया।

इस के बाद मैं थोड़ी सी बातें उन की सेवा मेंअर्ज करना चाहता हूं। अभी मुझ से पहिले मेरी बहिन बोली है। आज हिन्दुस्तान के अन्दर जब कि डेमोक्रेसी है और हर एक को राय देने का अधिकार है, हर एक मर्द को और हर एक औरत को अधिकार राय देने का, तो जो ८० प्रतिशत इस देश के आदमी हैं उन को क्यों डमी समझा जा रहा है। क्यों उन की राय का, उनके ख्यालात का और उन के आर्थिक मुफाद का पूरा ख्याल नहीं रखा जा रहा है: सभापति महोदय, १४ साल से लगातार इस देश के अन्दर ३०० करोड़ रुपया सालाना देश का इसलिये लगाया जा रहा था कि इस देश के २० फीसदी आदमियों को सस्ता अनाज खरीदने दिया जाय। १४ साल तक हिन्दुस्तान के किसान की गर्दन को दबोचा गया है और उस को अपनी पैदावार का जो भाव मिल सकता था वह नहीं मिलने दिया गया। और आज हमें यह सबक दिया जाता है कि यह सरकार के लिये अक्लमन्दी नहीं होगी कि वह गल्ला खरीदे। उस वक्त भी सरकार ने खरीदा था, जो काश्तकार के हित के लिये नहीं बल्कि कंज्युमर्स के हित के लिये खरीदा था। तो उस को आज किसान के हित के लिये खरीदना चाहिये। फर्क सिर्फ इतना है कि उस वक्त वह खरीदती थी कंज्युमर्स के फायदे के लिये और आज वह खरीदेगी किसान के फायदे के लिये। अगर आज हमारे देश के नेता आवें और यह कहें कि आज खरीदना अक्लमन्दी नहीं है तो यह मेरी समझ में नहीं आता।

इस के अलावा, सभापति महोदय, मैं आप से अर्ज करना चाहता हूं कि इतने अर्से में अन्दाजन १८० करोड़ रुपया बाहर से अनाज की सबसिडी के नाते दिया गया। अजित प्रसाद जी ने हमें बताया है कि इस साल और अगले पांच साल के लिये ४० करोड़ रुपया रखा है कि ताकि भाव ठीक रखे जायें। मैं दावा करता हूं कि आज जो हिन्दुस्तान की सरकार ३४० करोड़ रुपये के नोट छाप कर अपने प्रोजैक्ट्स का काम चालू कर सकी है यह किसानों की मेहरबानी से ही मुमकिन हुआ है। अगर इस देश के अन्दर

अनाज की पैदावार न बढ़ती तो यह न हो पाता। मुझे वह जमाना याद है कि जब हमारे भाखड़ा डैम के काम को इसलिये रोक दिया गया था कि हिन्दुस्तान के अर्थ विज्ञान के जानने वालों की राय थी कि अगर रुपया बढ़ाया गया तो देश के अन्दर तबाही आजायगी। मेरी समझ में नही आता था कि भाखड़ा डैम के बनने से तबाही आवेगी या देश के अन्दर तरक्की होगी। जो मेरे देहाती भाई थे और जो मेरे इलाके के भाई थे उन की समझ में यह बात नहीं आई। आज जब कि हमारी कोशिशों से देश इस लायक बना कि हर साल ३४० करोड़ रुपये के नोट छप कर अपना काम चला सके, तो उस में हमारे हिस्से में और हमारे आर्थिक मफाद के लिये केवल ४० करोड़ रुपया ही पांच साल के अन्दर क्यों रखा गया है। क्यों नहीं वह ३०० करोड़ रुपया जो कि पहले कंज्यूमर्स के मफाद के लिये खर्च किया जाता था हमारे लिये खर्च नहीं किया जाता, यह मेरी समझ में नहीं आता। आज अगर गल्ले का भाव सस्ता हो गया है तो वह क्यों घाटा उठाने से डरती है। क्या सरकार को उस वक्त डरने की जरूरत नहीं थी।

इस के बाद कुछ आंकड़े में आप के सामने रखना चाहता हूं। यह हमारे अपने आंकड़े नहीं हैं, यह किसान के आंकड़े नहीं हैं जो कि हमारे साथ खेतों में बीतती है। यह हिन्दुस्तान की सरकार के दिये हुए आंकड़े हैं। आज क्या हालत है देश के अन्दर? आप उत्तर प्रदेश को लीजिये। वहां पर सन् ४९ से सन् ५२ तक राइस का भाव ३५ रुपये ८ आने ११ पाई रहा और दिसम्बर सन् ५४ के अन्दर वह भाव ११ रुपये ८ आने हो गया। इसके माने यह हुए कि आज पहले से तिहाई भाव रह गया। इसी तरह से उत्तर प्रदेश के अन्दर गेहूं को लीजिये। वहां पर सन् १९४९ से सन् ५२ तक गेहूं का भाव १६ रुपये मन था। यह भाव सरकारी कंट्रोल का था। मैं ब्लैक मार्केट की बात नहीं कहता। वह भाव १६ रुपये से घट कर दिसम्बर ५४ में १० रुपये मन रह गया। अन्दाजा लगाइये कि इतना फर्क है। मंहगाई के वक्त आप के सरकारी नौकर भी डिअरनेस एलाउंस मांगते थे, लेकिन इस देश के किसान हैं जिन के लिये कोई सोचता ही नहीं है। उस की आमदनी में कितना फर्क पड़ गया है जरा गौर कीजिये। कहां एक और कहां तीन। मुझे याद है कि गुड़ २१ रुपये मन बिकता था और आज ७ रुपये मन बिकता है। आप देखें कि तिगुना फर्क है: कहां ७ और कहां २१। इसी तरह से मुझे वह जमाना याद है जिस वक्त रोहतक के अन्दर चने पर सरकार का कंट्रोल था। उस वक्त रोहतक की मंडी में चना ७ और ९ रुपये मन मिलता था, जब कि देहली शहर के अन्दर, जहां कि हिन्दुस्तान की सरकार रहती है, वही चना १८ और २१ रुपये मन बिकता था। दोनों जगहों का फासला सिर्फ चालीस मील होगा और भावों में इतना फर्क था। उस के बाद मुझे वह जमाना भी याद है जब कि चने पर से कंट्रोल हटा दिया गया और दोस्तों ने यह महसूस किया और कहा कि हिन्दुस्तान के किसानों से यहां के घोड़ों की ज्यादा कीमत है। बम्बई और मद्रास के घोड़ों को बचाने के लिये हिन्दुस्तान की सरकार न कंट्रोल का जो कानून था वह उठा लिया लेकिन रोहतक के किसानों का जो जायज हिस्सा था उस को दिलाने के लिये कोई कदम नहीं उठाया गया।

Mr. Chairman: Not for Madras horses but for Delhi horses.

चौ० रणबीर सिंह: सभापति महोदय, आप आज की बात लीजिये। कई भाई हैं जिन का यह ख्याल है, जैसा कि अभी बहिन तारकेश्वरी जी ने कहा है कि इस वक्त गल्ला खरीदना सरकार के लिये अक्लमन्दी नहीं होगी। मैं पूछता हूं कि आज जब कि हम यह

[चौ० रणबीर सिंह]

कह रहे हैं कि हम सोशलिस्टिक पैटर्न की सोसाइटी बनाने जा रहे हैं, तो उस के अन्दर लेसेफेयर के लिये जगह कहां है । आज की क्या हालत है ? आज की हालत यह है कि सितम्बर सन् ५४ के अन्दर मनीपुर के अन्दर १५ रुपये ८ आने मन के हिसाब से चावल बिका और तीन महीने बाद दिसम्बर सन् ५४ के अन्दर इस रिपोर्ट के मुताबिक ६ रुपये ८ आने मन वह राइस बिका । यही नहीं दिसम्बर सन् ५४ के दो जगहों के भाव मैं आप के सामने रखता हूं कि किस हद तक फर्क है । वेस्ट बंगाल के अन्दर १७ रुपये ८ आने मन दिसम्बर सन् ५४ का गेहूं का भाव लिखा हुआ है और विन्ध्य प्रदेश के अन्दर ८ रुपये मन गेहूं का भाव इस रिपोर्ट में लिखा हुआ है तो इस से फालतू (*laissez faire*) की क्या हद हो सकती है । एक जमाना वह भी था जिस वक्त किसानों को कोई बहका सकता था लेकिन आज उस जमाने में कोई हम को इस तरह से बहकावे और इस तरह से हिन्दुस्तान के किसानों को गलत रास्ते पर ले जाना चाहे, चाहे वह कितने ही आंकड़ों का मालिक हो, और कितने ही आंकड़े तैयार करवा ले, देश उस के पीछे जा नहीं सकता है ।

सभापति महोदय, इस के अलावा मुझे एक बात और अर्ज करनी है । हमारे जिले की और आप के जिले की उन गऊओं, और भैंसों के बारे में, उस हरियाना ब्रीड के बारे में जो देश की एक बहुत अच्छी ब्रीड है । मुझे वह दिन याद है जिस दिन हमारे देश के कृषि मंत्री डा० पंजाब राव देशमुख कलकत्ते में गये, मैं भी उन के साथ था और हम दोनों एक जबाखाने में गये, यानी एक स्लाटर हाउस में गये ......

रक्षा संघटन मन्त्री (श्री त्यागी) : और वहां से जिन्दा चले आये ।

चौ० रणबीर सिंह : जिस वक्त हम वहां गये तो हम ने वहां गायों को खड़े हुए देखा । मुझे वह वक्त याद आ गया जब कि मैं डा० पंजाब राव देशमुख के साथ उन के सूबे में गया था और मैंने डाक्टर साहब से मजाक में कहा था कि अगर यही स्टैण्डर्ड है इन गायों के मारने का तो आपके प्रदेश की तो एक गाय भी नहीं बच सकती, क्योंकि जो मारी जाने वाली गायें हैं वह सब की सब आप के प्रदेश की गायों से अच्छी हैं क्योंकि मंत्री महोदय के वहां की जोड़ी ९ मन से फालतू भार नहीं ले जा सकती है । सभापति जी, यह एक बड़ा पेचीदा सवाल है । मैं अपने आप को उन साथियों के साथ नहीं मिलाना चाहता जो इस बात में यकीन करते हैं कि किसी सूरत में भी गाय का बध नहीं होना चाहिये । लेकिन मैं एक बात कहना चाहता हूं जो हमारे विधान में रक्खी गई है कि इस देश के अन्दर अच्छे पशुओं की नस्ल को बचाया जा सके । कृषि मंत्रालय से कई मंत्र और तजवीजें निकलीं कि रोहतक और हिसार से परमिट से कलकत्ता जानवर जायेंगे और परमिट से बम्बई जायेंगे । बड़े ताज्जुब की बात थी क्योंकि हमारा तो पेशा है डंगर को पालना और हमारा जिला हर साल दो करोड़ रुपये साल के डंगर बाहर भेजता है, अब कोई हम से कहे कि आप के डंगर बाहर जाना बन्द हैं तो दो करोड़ रुपये साल का हम को टोटा पड़ता है । तो इस किस्म के मंत्र कैसे भला कर सकते हैं । लेकिन आज असली क्या बात है । बात साफ है कि कलकत्ते, बम्बई और मद्रास के अन्दर जब तक कि पन्द्रह और बीस सेर तक गाय दूध देती हैं, उस वक्त तक तो ठीक है और ऐकानामिक प्राबलम है लेकिन जिस वक्त वह खुश्क हो जायेंगी कोई भी शख्स चाहे वह हिन्दू हो या मुसलमान, किसी भी मजहब का मानने वाला क्यों न हो, कलकत्ते के अन्दर

उस ड्राइ डंगर को कोई नहीं रख सकता। आज वह मारवाड़ी वर्ग जिस के कि रुपये से गऊ रक्षा का प्रचार हो रहा है, गौ बध के विरुद्ध आन्दोलन चलाया जा रहा है वह भी उस तरह की गऊ को अपने पास नहीं रखता है, यह एक कटु सत्य है। सीधी सी बात है कि ऐसे खुश्क डंगरों को बचाने की एक ही तरकीब है कि उन डंगरों के वास्ते हमारी सरकार कुछ सब्सिडी दे और रोहतक और हिसार की तरफ उन का मुंह फेर दे। हिसार पहुंचाने वाले डंगरों को हम अपनी छाती से लगायेंगे और उन को पालेंगे और पोसेंगे, यही एक तरकीब है।

Mr. Chairman: Government have given Railway concession for bringing back dry cattle.

चौ० रणबीर सिंह : सभापति जी, जो कंस्सैशन दिया गया है, वह मुझे मालूम है, कोई ४० रुपये फी डंगर पड़ता है जो कि बिल्कुल नाकाफी है। हम एक भैंस ८ सौ रुपये में जाकर बाजार में बेचते हैं, अगर उस के ऊपर ४० रुपया कंसैशन दे दिया तो कौन बड़ी तारीफ की बात हुई। इस ओर आप को सोचना होगा। इस देश के अन्दर बहुत थोड़े डंगर ऐसे हैं जो १५ सेर और २० सेर तक दूध देते हैं, यहां तो बकरी जितना दूध देने वाली गायें हैं .....

डा० पी० एस० देशमुख : उस से भी कम दूध देने वाली हैं।

चौ० रणबीर सिंह : अगर आप चाहते हैं कि ज्यादा दूध देने वाली गाय और भैंसों को बचाया जाय तो उन को रोहतक और हिसार की तरफ पहुंचाइये और उन को सबसिडी काफी दीजिये।

आखिर में मैं सभापति महोदय अब कोई कड़वी बात नहीं कहूंगा। मैं डा० पंजाब राव देशमुख और अजित प्रसाद जी को मुबारकबाद देता हूं कि वह अपना काम ठीक तरह से अंजाम दे रहे हैं। और खास तौर पर डा० साहब को मुबारकबाद देना चाहता हूं क्योंकि वे हर महीने कृषि के वजीरों को चिट्ठी लिखते हैं जिस में उन्हें बताते हैं कि उन्हें क्या करना चाहिये। और यह जो हमारे कृषि और खाद्य मंत्रालय की वजह से २२५ करोड़ रुपये हर साल का जो हमारे देश को फायदा हुआ है उस के लिये इन को और किसानों को बधाई देता हूं।

Shri Abdus Sattar (Kalna-Katwa): I rise to support the Grant. At the very outset, I would like to pay my homage to the memory of the late Shri Rafi Ahmed Kidwai on account of whose courageous and bold policy control on food has been lifted and restrictions on the movement of foodgrains have been withdrawn, and food has become available today.

Many Members have already brought to the notice of the House that the prices of foodgrains are coming down. You know that today the food position has improved because of the incentive of high prices. If the prices go down, naturally, the agriculturists will not find encouragement to produce more. There is another difficulty for the agriculturists. The price of the things they have to purchase is higher. I come from West Bengal, where not to speak of ghee, but even vanaspati is a luxury. There the people use mustard oil. The price of mustard oil is very high. Ordinary people find it difficult to use it. Just now, I heard about the improvement of the cattle. In our part, mustard oil cake is used for feeding the cows. That is very necessary for the improvement of the health of the cow. But, due to high prices of mustard oil cake, it is very difficult for the agriculturists to feed their cows. From the point of view of improvement of cattle, I wish to draw the attention of the Minister of Agriculture to this and request him to give a subsidy in order to make mustard oilcake available for the improvement of cattle, particularly in West Bengal.

[Shri Abdus Sattar]

Our country is an agricultural country and the chief employment in the country is agriculture. For some time here we have been hearing of the unemployment problem. To my mind, agriculture can solve this problem to a large extent. If agriculture is modernised and mechanised, I feel that even the educated persons will be attracted to this industry. We may call it an industry, and a overwhelming majority of our rural population depend on agriculture. If we mean to improve the condition of the country, we must first improve the condition of agriculture. I am glad to say that in the last few years, due to efforts at governmental level, our agriculture has been improved. As a result of the river valley projects, irrigation, which is very necessary for agriculture, is being made possible, and will be made possible. There are parts in our country where river valley projects are going on, but even there, there are parts where irrigation will not be possible from the canal waters, where lift irrigation would be necessary. I would like to draw the attention of the hon. Minister to this particular aspect. I know that this does not fall within the jurisdiction of his Ministry, but I think there is a close relation between agriculture and irrigation, and so I hope a reference to this is not out of place altogether.

The question of agricultural labourers has come up very often before this House, and many have talked about the betterment of the lot of agricultural labour. Without improvement of agriculture, how can the lot of the agricultural labourers be improved? Moreover, agriculture is not such an industry that uniform wages for agricultural labour could be fixed all over the country; it is not just like the textile industry. The standard of the textile industry at Ahmedabad, Bombay, Calcutta and even at Serampore is the same. But the yield of agricultural produce varies from place to place; at one place, paddy will grow at the rate of 15 maunds per *bigha* (*i.e.* one-third of an acre), while in the same district and in the same village, you will find lands where the yield of paddy will be much less. So, if a uniform rate is fixed for wages of agricultural labour, it will entail a lot of hardship to the agriculturists. I would request those friends who are very anxious for the betterment of the lot of the agricultural labourers and for increased wages being paid to them to bring this question also to their minds.

Lastly, I would like to say that the food problem is there no more. But we must not feel complacent that the problem will not come up again. So, we should be cautious. Moreover, in our country, particularly in the parts from which I come, we do not produce foodgrains simply for our food only, but also as a cash crop. Paddy is our cash crop, and potato is also our cash crop. So, unless we can produce more, and unless we can create a surplus, there cannot be any improvement in the economic condition of the villagers. I would request the hon. Minister to see that greater attention is given for improvement in the lot of the agriculturists, that they get manure at cheaper rates, and that they get money on easy terms. It is well-known to everybody that our agriculturists are very poor, and so they cannot find money to purchase manure, or even hire labourers when they need them. Nowadays, money is given to them through co-operative banks and co-operative societies, and so I should expect that it should be more easy for the agriculturists to get money from them at easy rates. Without capital nothing can be done. Our agriculturists also require capital. I am glad to see that Government are doing everything for the improvement of the lot of agriculturists in our country.

Once more I request the hon. Minister to see that our agriculturists in the villages get money in time and on easy terms, so that they could apply that money for the improvement of agriculture.

With these words, I support the Demands for Grants.

Sardar Lal Singh: (Ferozepur-Ludhiana): I had a mind to speak on some fallacies or snags in our ideas about land reforms, but I have just been asked by my friends here who are members of the All India Cane-Growers' Federation that since Government have appointed a committee to revise the formula, I should reiterate the viewpoint of the cane-growers.

Mr. Chairman: I might just inform the hon. Member that the time fixed for each Member is 15 minutes. Since the hon. Member may have to touch many points, I forewarn him that he should not take too much time on the sugarcane question; a committee has been appointed for that purpose. The hon. Member can expatiate on other points and finish within 15 minutes.

श्री ए० पी० जैन : यह बात आप ने ठीक कही ।

Sardar Lal Singh : I think I should then refer to the main topic of discussion, and there seems also no great necessity to deal with the sugarcane question, because Shri A. P. Jain had gone to Patna the other day and his utterances over there, were full of sympathy, and he assured us that the case of cane-growers would receive favourable consideration; and we have no doubt whatsoever that their case will not go by default.

So then I would touch upon three main points, namely some fallacies in our ideas about land reforms, the need for benefiting from the experience of other countries, and the dire need for checking the steep fall in the prices of farm produce if we want to save our rural economy.

There is a general cry for land reforms, and "land for the landless" is the popular slogan of the day; and *bhoodan* movement is also on the lip of everybody. So far as Vinobha Bhaveji is concerned, he is certainly the embodiment of saintly virtues. He is preaching renunciation, self-sacrifice, humility and love, and advising the well-to-do people to share their comforts with those who are less fortunate. In this mission, everyone must bow his head with reverence to Vinobhaji. But then when he preaches, as is done by many others, that more people should be settled on land, I must, in all humility, disagree with that course, because there is already too much pressure on land, and it cannot afford any more pressure. Secondly, agriculture is something more than mere scratching of soil with a wooden plough drawn by half-starved bullocks, and driven by equally halfstarved men. It has now become a highly specialised profession and requires as much intelligence, capital and enterprise, scientific knowledge and business ability, as any other industry.

We must understand that agriculture as it is conducted at present in India, is not at all a paying proposition, and this is confirmed by numerous reports of the Board of Economic Enquiry surveys (dealing with economics of farming) conducted in the Punjab for the last quarter of a century. You will find from them that the income of a peasant farmer is not even as much as that of a farm labourer. There is a well-known saying "experience is an expensive school, but the fools will not learn otherwise". Wise people always benefit from the experience of others, but the unwise insist on having their own experience, no matter at what cost. So, I appeal, let us benefit from the experience of other countries in connection with land reforms.

Let us first take the example of our neighbour West Punjab, Pakistan, which was the granary of India, which used to supply an enormous quantity of grain to this country. When after partition, land was parcelled out into small plots, that State, was converted from the position of surplus to that of extreme deficiency.

Then, take the example of Russia. I had an opportunity of reading yes-

[Sardar Lal Singh]

terday a very interesting book written by Stalin himself. The name of the book is *Problem of Leninism*. In May 1928, when he was addressing students on "the grain front" a question was put to him that even though the area under cultivation remained the same, yet how was it that the amount of grain coming to the market was only one half and the amount of grain exported was only 5 per cent of what it was before? This is his reply:

> "The reason is primarily and chiefly the change in the structure of our agriculture brought about by the October Revolution, a change from large-scale farming which provided the largest amount of marketed grain to the small peasant farming which provides the smallest proportion of marketed grain. The mere fact that before the war, there were 1½ crores individual peasant farmers as against 2½ crores now, shows that the basis of our agriculture is essentially a small peasant farm"

As a result, since production went down immensely, he was forced to resort to what is called collective farming. Certainly, it did a certain amount of good, but it did not greatly solve the problem, as is clear from the following statement made on September 14th 1953; and published in most papers in India:

> "Serious shortcomings in the existing agricultural pattern were admitted in a report of the Central Committee of the Central Communist, party, of which the Prime Minister himself is the President".

> "The report contains, particularly, a frank summary of the serious situation regarding livestock. It reveals that the number of cattle in the country is still 3½ million fewer than the pre-war figure, and 8.9 million fewer than in 1928. The number of heavy horned cattle decreased by 2.2 million and number of cows by 5½ million......"

The Correspondent further says:

> "He (Mr. Kruschchev) announces that the proportion of farm produce which must be given to the State, will be cut down, and higher State prices paid for such quotas...Peasants will be encouraged to have their own cattle"

The result was that the Government was forced to come to the conclusion (not withstanding collective farming and all regimentation) that price incentive alone could encourage the farmers to put in their best efforts, and the Government did give concessions by way of reducing the agricultural taxes to one half and increasing the control prices of agricultural produce by 50 per cent.

Then after about two years experience we have got the latest assessment (*vide* announcement from Russia). That was published in all the papers on February 10, 1955. When the Prime Minister Malenkov had to resign, he said:

> "I see clearly that my lack of experience in local work is having a negative effect on the fulfilment of my complicated and responsible duties..."

Then he further says:

> "I have seen particularly clearly my guilt and responsibility for the *unsatisfactory state of affairs which has risen in agriculture*".

Further on, he says:

> "Among such important measures is undoubtedly the reform of agricultural taxation about which I think it opportune to say that it was carried out on the initiative and proposal of the Central Committee of the Social Communist Party...."

"Now, as is known, on the initiative and under the guidance of the Party Central Committee a general programme has been worked out to overcome the lagging behind in agriculture and for its most rapid development".

Further:

"This programme is based on the only correct foundation"—this is most important—"*the further development by every means of heavy industry. Only its implementation will create the necessary conditions for a real upsurge in the production of all essential commodities for popular consumption*"

which means that *mere production of agricultural commodities will not solve the problem;* industrialisation has to go hand in hand—an important lesson for India.

This was the experience in China also. As regards excessive reliance on co-operation or collectivization in farming I had read last year that in China also, while the co-operative movement had succeeded in most other spheres of activity co-operative farming had not succeeded there to any great extent.

This experience of Pakistan, Russia and China finds support in other countries also. That experience is (a) the parcelling out of land into small bits is no solution of the problem, and it works havoc. It has worked havoc in other places and it is bound to work havoc in this country also (b) dependence on agriculture alone without industrialisation is highly dangerous. If production of food alone were the *panacea* for all ills, then Australia should have been contented long ago, because Australia has got 1½ times the area of India with a population of 1½ per cent of India, that means, roughly about 100 times more physical area than India. But there also they had to resort to industrialisation; they realised that production of mere agricultural crops would lead them nowhere.

Sir, let us take the example of the United States which has a great lesson for us. There was a time in America when as many as 85 per cent. of the people were engaged in agriculture. They produced enough food for themselves and for the remaining 15 per cent. It was almost an entirely agricultural country. What is the position now? This year, the total number of people engaged in agricultural farms is only 13½ per cent of the population of U.S.A. These people produce food not only for themselves and for the remaining 87 per cent but also millions and millions of tons for the rest of the world. Now, that is what improved agriculture has done in America.

Sir, somebody may ask: where has the surplus population gone, *i.e.* the surplus population that was released from agriculture? Were they thrown out of jobs? No. They were absorbed in industries that are largely dependent on, or allied to, agriculture. I will take only a few industries that are closely allied to agriculture and with which we are mainly concerned. Take for instance, agricultural machinery, tractors, sprayers, milking machines, tube-wells, trucks, fertilisers, fruit preservation, dairy products and so on. To give you an idea of these industries, let me take the case of fertilisers, because that is one article in which we are keenly interested. The total farming community of America comprises only 2·4 crores as against about 25 crores in India. The actual number of men working on the farms in U.S.A. is hardly about a crore. The total area in America which is arable *i.e.* under cultivation, is only about 50 per cent more than that in India. What is the state of affairs so far as consumption of fertilisers is concerned? The other day, the hon. Minister of Agriculture, Dr. P. S. Deshmukh, stated that the total annual consumption of ammonium sulphate and superphosphate in India is 5 to 6 lakh tons. Undoubtedly, we were happy to hear that. He deserves credit for increasing the use of fertiliser last year. But what is this

[Sardar Lal Singh]

amount compared with that used in America? The total amount of fertiliser used in U.S.A. in 1952 came to 270 lakh tons as against a few lakh tons here. In fact, last year, the value of the commercial chemical fertiliser used alone, came to Rs. 500 crores. Then, take insecticides. The amount of insecticides used alone amounted to 2,65,000 tons against a few hundred in India. Then, take the dairy industry. The total number of cows in U.S.A. is nearly 2.4 crores as against 11 crores (cows and buffaloes) in India, but we are not getting even a fraction of the milk that Americans are getting. Our average yield is only 413 lbs. per cow as against 5300 lbs. per cow there *i.e.*, 13 cows in India give the same amount of milk as a single cow in U. S. A. In fact, the average annual production in certain States, for example, Wisconsin, is 7050 lbs. of milk per cow and in the case of hundreds of dairies, the yield has gone up to as much as 12,000 or even more. That means 30 cows in India give as much as a single cow there. In fact there are certain cows which give as much as a ton of milk a month. There are 6 lakh dairies in U. S. A. which have got 7 lakh milking machines.

Further, let me take fruit preservation especially because India, for centuries, has been famous for fruits. Some countries actually took fruit plants from India. While they have greatly developed this industry, our horticultural industry has remained static as before, merely because we have not developed side by side the fruit preservation industry. The total annual production of canned fruits vegetables and juices etc. in America aggregate to about 17½ crore mds. as against a mere 12 thousand tons or about three lakh maunds in India. The *per capita* consumption in U.S.A. is something like 70 lbs. as against 1.2 oz. per year in India. This is agricultural development.

Sir, one may ask what were the factors that were responsible for this phenomenal development in U. S. A.?—Research, Training and Extension Service? Yes. But far more important than these were the three steps which the American Government took and which I want our Government also to follow. The first was helping the farmers to stand on their own legs and to knit them into various kinds of organisations. You will be surprised that no less than 60 per cent of the farmers are associated with one co-operative purchasing or marketing organisation or the other. And, the total number of such organisations is 10,000, with a membership of 73 lakhs and their estimated business amounted to about Rs. 5000 crores in 1951-52. There are all kinds of organisations for all purposes and for all crops.

Secondly, they gave enormous credit facilities and idea of the credit facilities can be had from the fact that on January 1, 1953, loans against the lands amounted to about Rs. 3500 crores. And this was in addition to about Rs. 2000 crores loaned to the farmers against the security of their crops or on personal security. Or a total loan of about Rs. 5500 crores. It has been estimated that out of the total loans by banks, as much as 43 per cent is given to the farmers as against .09 per cent in India. That means that out of every Rs. 10,000 given as loans the farmers in America get as much as Rs. 4300 as against Rs. 9 in India.

The third step was adopting "price support Policy". American Government is committed to keep the prices at a remunerative level. In the case of staple crops as every one knows, suitable subsidy is given. But, I was interested to find that even in the case of sugar-cane which is not a very important crop for them, the subsidy given in 1945 was almost 8 annas per md. of cane merely to compensate the farmers for the low income that they

were getting as cane price. I have not got the time to go into details. But, I may mention that to maintain the prices at a remunerative level, the Government readily purchases hundreds of crores rupees worth of food crops. I am sorry for what my sister just stated here that our Government cannot afford to do that. It is good that Ch. Ranbir Singh refuted her arguments. It is the duty and moral responsibility of our Government to purchase the foodstuff in case it is being sold at unremunerative prices. If the prices are not maintained, particularly at this time, I am afraid, our whole rural economy will be shattered. If the fall in prices is not checked, I warn the Government that the marginal lands that were brought under cultivation sometime back will go out of cultivation. The standard of farming will go down and the farmers will feel frustrated and we shall have to pass through the same bitter experience that Russia had to because the cultivators cannot be forced to produce unless it pays them.

Sir, before I finish, let me again summarise that parcelling of land into bits, as envisaged or encouraged by our politicians, is likely to cause havoc. Slogan of "land to the landless" is bound to increase pressure on land which will be highly undesirable. The most effective solution is to start industries which are closely allied to agriculture. By all means abolish the zamindari; by all means abolish landlordism but for God's sake do not go against "modernisation of agriculture." Encourage those who are engaged in farming on scientific basis because that is the only way to improve agriculture (*Interruption*). As I suggested....

Mr. Chairman: Order, order. This is the fourth time that I have rung the bell. I have already given the hon. Member more than 20 minutes. After all, what is the use of ringing the bell four times? The bell must be responded to. Otherwise, there is no use ringing the bell. All right let him finish his speech.

Sardar Lal Singh: This does not mean that I accuse the Government of not doing anything. I must confess here that the work that has already been done is indeed very praiseworthy. I know that our Government is taking steps to check the fall in prices of crops and what I mean to say is that this work requires to be done on a much bigger scale because tinkering with the problem will not lead us to desired goal. I am sorry that my time is up and I cannot discuss other points.

श्री बेयगम (चैबस्सा—रक्षित—अनुसूचित आदिम जातियां) : गत वर्ष भी मुझे खाद्य और कृषि पर भाषण देने का सुयोग मिला था। मैं ने जापानी तरीके से धान की खेती की भूरि भूरि प्रशंसा की थी जिस पर खुश होकर आदरणीय कृषि मंत्री ने कहा था :

> "I am glad that at least one practical agriculturist is in this House who has tried the Japanese Method of Cultivation and has blessed it."

मैंने इस पद्धति पर मुग्ध हो कर कहा था कि इस का जोरों के साथ प्रचार किया जाये। शिक्षक विद्यार्थी, स्कूल निरीक्षक सब लग जायें इस के प्रचार में। जितने भी साधन सरकार को मिलें इस ओर लगाये जायें। इस के प्रत्युत्तर में कृषि मंत्री महोदय ने कहा था :

> The hon'able Member has made the speech suggesting those things which we had already anticipated and the steps we had already taken....While we try to teach them the better method of cultivation, we also try to give them fertilizers and other things on loan, and even provide them with good seeds etc.

पर आज में जापानी पद्धति का प्रशंसक होते हुए भी कुछ त्रटियों की ओर सरकार का

[श्री देवगम]

ध्यान आकृष्ट करना चाहता हूं । १९५३ में अच्छी वृष्टि के कारण जापानी पद्धति सफल हुई। पर सन् १९५४ में हमारे छोटा नागपुर में वर्षा का अभूतपूर्व अभाव रहा जिस के कारण मेरे यहां अकाल हो गया । पहले वर्ष का सुफल देख कर मेरे उत्साह बहुत बढ़ चुके थे । आतने में और खाद में मैं ने काफी खर्च किया था पर फल नहीं के बराबर हुआ, कारण वर्षा का अभाव और सिंचाई योजनाओं की कमी ।

3 P.M.

लघु सिंचाई योजनायें कुछ बनी हैं । पर गत वर्ष में इस संसद् भवन में इन योजनाओं की त्रुटियों को बता चुका हूं । इस बीच फिर मुझे बड़ी और लघु योजनाओं को घूम घूम कर देखने का अवसर मिला था । मैं ने गत वर्ष कहा था कि हमारे तथाकथित इंजीनियर किताबी ज्ञान से लदे तो जरूर होते हैं पर वे व्यावहारिक ज्ञान से एकदम विहीन होते हैं । आज भी मैं इसी कथन को दुहराता हूं और मेरे इस कथन के समर्थक हैं श्री के० के० ल्यूबा, रिजनल असिस्टेंट कमिश्नर आफ दी शेडयूल्ड कास्ट एंड शेडयूल्ड ट्राइब्स, बिहार और वैस्ट बंगाल रीजन के, जिन को निमंत्रित कर मैं ने पूरे चार दिन अपनी कांस्टीट्यूएंसी में दौरा कराया । मैं आशा करता हूं कि उन्हों ने मेरे साथ जिन सिंचाई योजनाओं को देखा है, उन के बारे में केन्द्रीय सरकार को रिपोर्ट दी होगी । मैं आज इन योजनाओं की अनुपयोगिता पर कुछ प्रकाश डालूंगा । मैं ने कई बांध और चैनल ऐसे देखे कि वे उसी वर्ष टूट गये जिस वर्ष वे बनाये गये थे और वे किसी भी खेत की सिंचाई न कर सके । परन्तु हमारे जिले में उन सिंचाई योजनाओं से जिन रयैतों को फायदा पहुंचा उन की लिस्ट बनाई गई, वह लिस्ट बिल्कुल बिना सोचे समझे बनाई गई है क्योंकि लिस्ट में उन के नाम मौजूद हैं जिन को कोई फायदा नहीं पहुंचा । इस कारण उन को दौड़ दौड़ कर हेड क्वार्टर्स पर आना पड़ता है । जब वह किसी हेड क्वार्टर्स में पहुंचते हैं, किसी दफ्तर में घुसते हैं, वहां कुछ लिखवाते हैं तो उन से पैसा तलब किया जाता है, क्योंकि हमारे किसान लोग तो अनपढ़ होते हैं और इस कारण हमारे बेचारे गरीब लोगों से पैसा वसूल करने में जिस को घूस कहते हैं उस को वसूल करने में आसानी होती है । आज लोन्स देने और फर्टीलाइजर मुहैया करने का बंदोबस्त है लेकिन मेरा यह अनुभव है कि किसान को बिना घूस दिये मोहकमे से बीज पाने में, फर्टीलाइजर पाने में उन को बहुत तकलीफ होती है, उन को पग पग पर घूस देनी पड़ती है ।

इस के अतिरिक्त मैं आप को बताऊं कि मेरे यहां रिलीफ वर्क थोड़ा ही है लेकिन रिलीफ वर्क खुलने के पहले ही बहुत से लोग कोयले की खदानों में काम करने के लिये जा चुके हैं, क्योंकि अपने जिले में उन को कोई काम नहीं मिल रहा है । मैं सरकार से अनुरोध करूंगा कि जल्द से जल्द बहुत से रिलीफ वर्कस वहां पर खोले जायें । मैं ने अपने दौरे में यह भी पाया है कि जहां जहां रिलीफ वर्कस हैं वहां से एक रोज में तो क्या, महीने महीने तक भी बेचारे भूखे लोगों को पैसे नहीं मिले हैं । इनक्वायरी करने पर पता लगा है कि इस में कंट्रेक्टर का कोई दोष नहीं था, दोष तो मुहकमे का ही था कि उस ने कंट्रेक्टर को रुपया नहीं दिया, तो कंट्रेक्टर बेचारा रुपया कहां से पाये । उन को आर्थिक सहायता देने के लिये सरकार को विचार करना चाहिये । पानी पीने को नहीं मिलता है । हमारे छोटा नागपुर में पानी बहुत घट गया है । जनवरी फरवरी के महीने में ही पीने का पानी नहीं मिलता है तो ग्रीष्म ऋतु में क्या स्थिति होगी, इस का

हम लोग स्वयं अनुभव कर सकते हैं। सिंहभूम जिले में डेवलपमेंट की ५६२ योजनायें हैं और इन आंकड़ों को देखने से मालूम होता है कि इस के लिये २ · ५ लाख रुपया खर्च हुआ है। देखने में यह चीज बहुत अच्छी मालूम होती है, लेकिन जैसा कि मैं पहले अर्ज कर चुका हूं कि इन योजनाओं की जांच, उन के नम्बर और उन पर खर्च होने वाली रकमों से नहीं करनी चाहिये, बल्कि उन की जांच सफलता के मापदंड से की जानी चाहिये ।

खेती पर तो मैं इतना ही कहूंगा । जहां तक कैटल्स का सम्बन्ध है, उन के सम्बन्ध में हमारे बहुत से मित्र कह चुके हैं कि बिना पशुओं की उन्नति के हम खेती अच्छी तरह से नहीं कर सकते । मेरे कुछ मित्रों ने ट्रैक्टरों की बहुत प्रशंसा की है, लेकिन मैं आप को बतलाना चाहता हूं कि ट्रैक्टर से हम खेती नहीं कर सकते हैं, ट्रैक्टर हमें खाद नहीं दे सकते ।

खाद्य तथा कृषि उपमन्त्री (श्री एम० वी० कृष्णप्पा) : गोबर नहीं दे सकते ।

श्री बेसरा : मैं तो ट्रैक्टर की उपयोगिता उतनी नहीं महसूस कर सकता जितनी कि अच्छी नस्ल के कैटल्स की । इसलिये पशुओं के नस्ल सुधार की ओर मैं सरकार का ध्यान आकर्षित करना चाहता हूं ।

Shri N. Somana (Coorg): Mr. Chairman, Sir, Even the worst critic today has to admit that we are in a very safe position so far as food is concerned. That is mainly due to the psychological atmosphere created by the late Rafi Ahmed Kidwai Sahib and his deputy, Mr. Krishnappa, by creating an impression in the country that there is really no food shortage, and secondly by the gradual lifting of controls.

The other factor that has led to this position of safety in our country so far as food is concerned, is the increased production for which Dr. Punjabrao Deshmukh has been mainly responsible. This is not flattery. I am sure everyone will have to admit that the introduction of the Japanese method of cultivation for which Dr. Punjabrao Deshmukh has been entirely responsible has produced phenomenal results. I have myself seen instances where a ryot has produced four times what he was producing three years ago. It is not an exaggerated impression that I am giving; nor is it from my imagination. The figures given in the Report speak for themselves.

From the sub-heading "Area and Production of Major Crops" under the heading "Agricultural Production" we find that the target for rice which was fixed at 27.2 million tons has already reached 27.1 million tons. This is really creditable.

We are also happy that the Food and Agriculture Ministry is now headed by Shri Ajit Prasad Jain who is well known for his action and who has done yeoman service for the rehabilitation of the refugees in our country. But at the same time, as hon. Members have cautioned, it is not a matter for complacency. I feel we must produce more—the price factor is there and I will come to it later—and the Agriculture Ministry, I hope, will pay more and more attention to it. Especially, I would like to place one matter for the consideration of the hon. Minister and that is the case of minor irrigation. We all admit that the major irrigation works take much longer time for giving results and we have seen that the attention that was given to minor irrigation has produced quick results. I feel that even at this stage there are in the country a huge number of minor irrigation scheme which should be taken up and they will go to increase the food production in the country.

I may also refer to the question of prices and this has already been alluded to by several Members who have preceded me. It is giving cause for some alarm that the food prices are going down though probably the hon. Minister may not think so, but there is a feeling in the country that the prices are going down and that further fall must be averted. The Madras Government has made two

or three suggestions which I consider very valuable. One is that the Reserve Bank should be asked to give the ryots credit at cheap rates and on crop loans. Secondly, the Government of India should consider whether it is not possible now for them to reduce the export duty. We find that the export duty now is about 20 per cent *ad valorem*.

Shri A. P. Jain: On what?

Shri N. Somana: On the export of foodgrains.

Shri A. P. Jain: It has been abolished now. There is only a nominal duty of 2 annas 3 pies.

Shri N. Somana: I am thankful to the hon. Minister for giving me this information. The other point which I would like to be considered is that while increasing the number of small irrigation schemes, it is also necessary that the prices of fertilisers, which are supplied to ryots now, should be reduced. We find from the report that the price of sulphate of ammonia is Rs. 345 per ton. There is a feeling in the country among the ryots that the price is too high, and the average ryot is not able to purchase the necessary fertiliser. So, it is necessary for the Ministry of Agriculture, in co-ordination with the Ministry of Production, to see if the price could at least be reduced to Rs. 300 per ton. I am told by some experts that this is possible and if the Ministry could do so, it will greatly help the production in our country.

In the short time at my disposal, I should like to suggest one or two important matters in this connection. One is the fact that was mentioned by my friend, Shri Kasliwal, regarding the fruit industry in our country. I feel that even with all the work that is being done by the I. C. A. R., sufficient attention is not being paid to the fruit industry—not merely the growing of fruits, but their preservation. In large areas, especially in the Central and Southern regions, we know that oranges are grown in very large quantity, but it is our experience that they are only seasonal, and practically for nine months in the year, oranges are not available for consumption. It is necessary to find out how oranges could be preserved, whether in the form of fruit itself or in the form of juice. I hope the Agriculture Ministry will attend to this matter.

Another fact which you find from this report is that little or no attention is being paid to sheep and goat, and connected with that, the wool industry. I would like to be enlightened by the hon. Minister as to what the Agriculture Ministry is doing for the development of sheep and goat industry in our country. I need not quote figures, but hon. Members are aware what an amount of attention is being paid, especially in countries like the U. S. A., with regard to the improvement in the standard of the goat and sheep industry and consequently, the increase of production of wool in those countries. I hope better attention will be paid to this industry in our country.

With regard to the improvement of cattle, I should place, in this connection, my humble request for opening a large-scale cattle and dairy farm in South India. It is unfortunate that ultimately the Government of India have decided to have it in Karnal and only a subsidiary farm in Bangalore for South India. I feel it is possible to have a large-scale dairy farm in South India, which, of course, needs more farms of that type than is needed in North India where comparatively the cattle are in a much better condition. My friend, Dr. P. S. Deshmukh has toured South India and he must have seen samples of cattle there which are no better than sheep and goat. So, it is absolutely necessary that a farm, as is envisaged for Karnal, is also developed in South India—preferably in Bangalore, where there is a farm already.

One thing I should like to suggest for the consideration of the hon. Minister is that in the case of sale of bull calves and heifers in these farms, we find that the prices are very exorbitant and it is rather a common feature that unwanted and useless calves and heifers are sold by these farms. I should like to make a humble request that necessary instructions should be issued to these farms and dairy institutes to see that good bull calves and heifers are supplied to the public at fairly cheap and reasonable rates.

I shall be failing in my duty if I do not say a few words with regard to the development of forestry in our country. The unfortunate position today is that the subject of forests is mainly dealt with by the States. I feel that with all the attempts of the Agriculture Ministry in consultation with the I. C. A. R., there is no co-ordinated plan for the development and preservation of the forests in our country. Especially, this applies to the forests in South India. The hon. Minister, Dr. P. S. Deshmukh, must have seen the vast devastation that is going on in certain areas of the Western Ghats. What has happened there is that there are private zamindars owning very large areas of forests and they have ruthlessly cut down the forests. The whole area has become completely bald and unproductive. I do not know why the Government of India should not come in at this stage though I know the hon. Minister might say that it is essentially a matter for the States to consider. I think that it is time that the Centre steps in and prepares a co-ordinated plan for the growth and preservation of forests.

In this connection I should also make a humble suggestion and that is this. We have now only one research station at Dehra Dun and there is only an Agricultural College in Coimbatore in South India. I would request the hon. Minister to consider whether a research station could also not be attached to the Forest College at Coimbatore so that the valuable results of the research obtained at such station could also be shared by the people of the South. This is a matter which may be considered by the hon. Minister and a research station could be opened at Coimbatore.

I am happy to find from the report that there is a vast increase in the number of artificial insemination centres and key village centres. Even though the figures are fairly near the target proposed by the Planning Commission I do feel that the figures are too little. Even the Planning Commission I feel has not had a complete picture of the country when they envisaged the scheme. I feel the figures, as given in the report, are very small and they should revise the scheme and increase the number of these centres.

Shri Lakshmayya (Anantapur): Sir while supporting the Demands for Grants in respect of the Food and Agriculture Ministry, I would like to make a few observations. Before congratulating the Ministry for Food and Agriculture I cannot but refer to the name of late lamented Rafi Ahmed Kidwai and pay my humble tribute to him for the successful accomplishment of the policy in removing the controls.

If we think of the horrible times when we had the irksome statutory rationing, procurement and other controls on foodgrains, really it was such a frightful night-mare that every common man suffered and suffered very badly. The late Rafi Ahmed Kidwai after assuming office toured throughout the country and studied the food position carefully and knew real facts. Later on he relaxed the irksome features of these controls slowly, and virtually all the controls were removed a few months before his death. A wise statesman as he was, he could lift the controls to the benefit of the people and wipe out corruption and black marketing. It is also literally true in his case that men of few words are best men—and efficient administrators. Reasonable as he was, he was able to adapt himself to the opinion of the people in the country.

[Shri Lakshmayya]

Then, I would congratulate our present Ministers for Food and Agriculture for bringing the country to such a happy position in respect of Food. If you compare the present position with that of the previous one, existed a few years back, you can really appreciate the increase in production in all foodgrains and the glorious achievements they have attained in the sphere of agriculture and cultivation. Really, it is no flattery. To think of such a vast country as India was in shortage of foodgrains it was a matter of sorrow and shame. Some of the sceptics—and critics, expressed doubt whether India with ever growing population would become self-sufficient at all in foodgrains. But that was falsified. Within a short space of three or four years, there was record production in rice. Not only are we self-sufficient, but also I am glad that we are able to export the best rice to the various countries in the west, which have developed taste for rice during war period. It is really a matter of pride for us. In the case of rice alone, we are able to save an amount of Rs. 39 crores this year which is another happy feature. There has been increase in the production of pulses, millets and in cotton alone there is an increase of 50 per cent. over the previous year. We cannot forget to make mention of all these things. When we take into consideration dispassionately the good work done by the Food and Agriculture Ministry, we should really appreciate it and congratulate them.

But, I am doubtful whether our Ministers would keep up the same upward trend and maintain the same tempo. I cannot but mention one fact now with respect to the Japanese method of paddy cultivation. This is another feather to the Ministry's cap. With less expenses farmers are able to get more production, under this method of cultivation. I am really glad that, the Minister for Agriculture, by his earnest efforts is able to induce people in such a short time to adopt the Japanese method of cultivation, with the result that they were able to get a lot of production in rice. It is gratifying that more acreage is cultivated by this new method.

This is the bright side of the picture with regard to the Ministry of Food and Agriculture which really deserves congratulations. At the same time, I must refer to the dark side of the picture. The lower class agriculturists and middle-class farmers at present are hard-hit by the steep fall in prices. Please consider their fate? With what little they get from the yield of their land they have to meet all the needs of their family. They have no other avocation to earn their livelihood and they have to meet all the necessities of their families from the yield of their land. While the prices of agricultural products are below economic level, the prices of industrial goods are high. When they go in for consumer goods they have to pay heavy prices. In such a situation, they are unable to make both ends meet, that is the trouble. In such pitiable plight they are not able to stand on their own legs. I am sorry to state that the Ministry have failed—I may even say 'miserably failed'—in checking the fall in agricultural prices. No proper and adequate measures have been taken by them to come to the rescue of the farmers, particularly the lower and middle-class farmers.

Our country is predominantly an agricultural country with 80 per cent of the population either directly engaged in agriculture or depending on cultivation. Nobody denies that. Further our agriculture accounts for the national income to the extent of 48 per cent. As such, I should call this as a private industry—the biggest and major private sector. The small farmers are small industrialists and the big farmers should be considered as big industrialists. When all kinds of aid and assistance are given to industrialists—even a rebate in income tax is given—I ask what is the help that

has been given to the farmers and cultivators? When the question of fixing the price of industrial goods is considered, you take into account the capital invested, the labour employed and also a small margin of profit. In the case of agriculture, why don't you take into account the capital invested by the farmers, their labour, land, the amount spent by them for weeding, for seeds, for bulls and so many other things and then fix up the real price? Unless a scheme for stabilisation of prices is evolved and implemented, I am afraid agriculturists cannot stand on their own legs and much of the acreage that has recently been brought under the plough in connection with the 'Grow More Food Campaign' would lie fallow and uncultivated and schemes to improve agriculture and cultivation, would prove futile. Most of the farmers would lose interest and enthusiasm and become indifferent to do intensive cultivation. We will have to face the same crisis which we faced a few years back.

Then coming to my part, Rayalaseema, I repeat that it is a famine-stricken area and draught affected region. There are no major projects worth mentioning except to the high-level canal of Tungabhadra project, which is still under contemplation. I do not know when this work will be taken up for execution. I would request the hon. Minister for Food and Agriculture to influence the Minister for Planning and the Planning Commission to include that high-level canal in the First Five Year Plan and see that it is undertaken for execution this year. That will be the only salvation for the people of Rayalaseema, particularly for the two or three districts which are always subject to famine. All credit facilities should be given to the agriculturists in the villages. There must be a new approach. Hitherto, agriculturists have had to apply for loans, produce security and go through irksome procedure. . I request that the hon. Minister should formulate a new scheme by which the Government officers should approach the agriculturists, see that they take loans and utilise the amount properly for agricultural purposes.

I have to bring to the notice of this Ministry that unfortunately no experiment in tubewell was undertaken in Rayalaseema, and no exploratory wells were sunk. It is an arid tract. These experiments may be carried on there and tubewells may be sunk; so that all irrigation facilities may be given to the agriculturists in Rayalaseema. As regards the supply of hydro-electric power, I shall make my request at the time when those demands come up before the House. I want immediate steps should be taken to supply hydro-electric power to all the villages to enable the farmers to use that power for agricultural purposes. Tungabhadra Hydro scheme should be completed without much loss of time.

श्री विभूति मिश्र (सारन व चम्पारन) : चेयरमैन साहब, आप ने जो मुझे बोलने का अवसर दिया इस के लिये मैं आप को धन्यवाद देता हूं । इस के बाद मैं स्वर्गीय किदवई साहब के लिये प्रार्थना करता हूं कि ईश्वर उन की आत्मा को शान्ति दे । उन्हों ने हिन्दुस्तान की खाद्य समस्या को हल किया ।

इस के बाद मैं एक बात सरदार लाल सिंह साहब से कहना चाहता हूं । वह लेनिन की किताब पढ़ते हैं और चीन और जापान की बातें करते हैं और कहते हैं कि विनोबा जी के भूदान यज्ञ से हिन्दुस्तान की समस्या हल नहीं होगी । मैं उन से कहूंगा कि वे विनोबा जी की जितनी पुस्तकें लिखी हुई हैं उन का अध्ययन करें । गांधी जी ने कहा था कि हिन्दुस्तान की समस्या को हिन्दुस्तान के तरीके से ही हल किया जाना चाहिये । मैं कहता हूं कि लाल सिंह साहब विनोबा जी को समझें । वे कहते हैं कि जिस के पास ६ एकड़ जमीन है वह उस में से एक एकड़ दान कर दे । उस

[श्री विभूति मिश्र]

के पांच एकड़ में उतनी ही पैदावार होगी जितनी कि ६ एकड़ में होती है। और जो वह जमीन देगा उस से गांव के जो गरीब लोग हैं, जो हरिजन हैं उन का मसला हल हो जायेगा।

वह कहते हैं कि हिन्दुस्तान में इंडस्ट्री फैलायी जाय। लेकिन जब तक यहां इंडस्ट्री फलेगी तब तक तो यहां भुखमरी फैल जायेगी। अगर वह हैदराबाद गये होते तो लोग उन को बतलाते कि विनोबा जी के भूदान से वहां पर लोगों को कितना फायदा हुआ है। इसलिये मैं उन से कहता हूं कि वे विनोबा जी के भूदान के बारे में पढ़ें और उस को समझने की कोशिश करें।

उन्हों ने कहा है कि यहां पर साइंटिफिक खती होनी चाहिये। मैं उन को चेलेंज देता हूं और उन से कहता हूं कि वे मेरे साथ चलें मेरे खेत पर। मैं उन को दिखाऊंगा कि किस तरह से हम उन से कम कास्ट पर उन से ज्यादा पैदावार करते हैं। वह दो दो सौ और चार चार सौ एकड़ जमीन लिये बठे हैं और उस को बांटना नहीं चाहते हैं।

इस के बाद मैं अपने फूड और एग्रीकल्चर मिनिस्टर से कहूंगा कि आप के हाथ में इस देश की ८० फीसदी जनता का गल्ला है। देशमुख साहब ने कपड़े पर टैक्स लगाया है। साढ़े सात आना एक जोड़ा धोती पर पड़ता है। एक पांच गज की धोती पर पौने चार आना हुआ। हमारे देशमुख साहब आई० सी० एस० रहे हैं। यह सौभाग्य है कि वह हमारी कांग्रेस मिनिस्टरी में अर्थ मंत्री हैं। लेकिन वह गांवों में नहीं गये हैं, उन को गांवों के झोंपड़ों का हाल नहीं मालूम। अगर वह गांव वालों के झोंपड़ों में जाते तो उन को मालूम होता कि उन लोगों की क्या हालत है। मैं आप को बतलाता हूं कि गांव में लोग भेड़ बकरी पालते हैं और किसी तरह से चार पैसे इकट्ठे करते हैं और फिर यह देखते हैं कि कोई होशियार आदमी बाजार जाय तो उस के साथ जा कर कपड़ा खरीदें ताकि उन को दो पैसे की बचत हो जाय। जब कोई होशियार आदमी बाजार जाता है तो वे उस के साथ कपड़े वाले की दुकान पर जाते हैं। अर्थ मंत्री साहब को उन की यह तकलीफ क्या मालूम है। वह तो आई० सी० एस० रहे हैं। आज वे उस से भी ऊंचे स्थान पर हैं। उन को पता नहीं है कि गांव में गरीबों की क्या हालत है। हम कांग्रेस के कार्यकर्ता हैं। हम ने गांवों की हालत को देखा है। उन्हों ने तो जो कुछ किया सो किया। लेकिन मैं अपने फूड मिनिस्टर से कहूंगा कि आपके हाथ में खेती के औजार हैं, अमोनियम सल्फेट है और फर्टीलाइजर हैं। आप उन की कीमत को घटाइये। बिहार में सन् ५१-५२ में चावल की कीमत १८ रुपया मन थी, ५२-५३ में १६ रुपया मन थी, ५३-५४ में १८ रुपया मन थी। लेकिन आज वहां चावल की कीमत ६ से १२ रुपये मन है। इसी हिसाब से आप फर्टीलाइजर की कीमत घटाइये। स्कूल की फीस नहीं घटी, कचहरी का खर्च नहीं घटा, कपड़े का दाम नहीं घटा, और भी किसान के उपयोग की जितनी चीजें हैं उनकी कीमत नहीं घटी, लेकिन गल्ले की कीमत कहीं ५० परसेंट कम हो गयी, कहीं ४० परसेंट कम हो गयी और कहीं ३० परसेंट कम हो गयी है। इसलिये मैं कहूंगा कि इसी हिसाब से और चीजों की कीमत भी घटायी जाय।

हमारे वित्त मंत्री ने प्लानिंग की बात की। हमारे राष्ट्रपति, प्रधान मंत्री, मेम्बर पार्लियामेंट और दफ्तरों के बड़े बड़े अफसर सब ही चार छटांक खाते हैं। हमारे मेहनत करने वाले गरीब लोग ६ छटांक खाते हैं। तो सबके पेट बराबर भगवान ने बनाये हैं लेकिन

फिर भी कोई चार हजार तनख्वाह ले रहा है, कोई ६ हजार ले रहा है। यह प्लानिंग मेरी समझ में नहीं आती। जमीन के लिए आप प्लानिंग करते हैं। लेकिन मैं कहता हूं कि इन तनख्वाहों की भी तो प्लानिंग होनी चाहिए। एक तरफ ही प्लानिंग नहीं होनी चाहिए, क्योंकि भगवान ने गरीब और धनी सब के पेट तो बराबर ही बनाए हैं। राष्ट्रपति का भी पेट उतना ही है जितना कि एक मजदूर का। कपड़े भी सब बराबर पहन सकते हैं। इसलिए मैं चाहता हूं कि अगर प्लानिंग हो तो सभी की हो।

इसके अलावा मैं अपने फूड मिनिस्टर साहब से कहूंगा कि वह क्राप्स की प्लानिंग करावें। उनके डिपार्टमेंट में साइंटिस्ट हैं। वे लोग गांवों में जा कर किसानों को बतलावें कि किस जमीन में धान करना चाहिए, किस में गेहूं करना चाहिए, किसमें मक्की करनी चाहिए। आज कल गावों में यह होता है कि एक आदमी ने अगर धान बोया है तो उसके पास दूसरे ने गेहूं बोया है, और तीसरे ने अरहर बोया है और किसी ने भदई क्राप बोई है। इससे बड़ी गड़बड़ होती है। मैं प्रार्थना करूंगा कि आप खेती की प्लानिंग कीजिये जिससे किसानों को सहूलियत हो। अगर सब की खेती एक तरह की होती है तो उसमें नुकसान नहीं होता है। अगर एक खेत में एक किसान धान करता है और उसके पास वाले खेत में दूसरा किसान गेहूं करता है तो इसमें खेती का मवेशियों से नुकसान होता है। यह बड़ी दिक्कत है इसलिए आप को क्राप प्लानिंग करनी चाहिए। आप के डिपार्टमेंट में जो लोग हैं वह किसानों को जा कर बतलावें कि इस तरह की जमीन में इस तरह की खेती करनी चाहिए। इससे किसानों को बहुत फायदा होगा।

एक बात मुझे और कहनी है कि हमारे यहां चम्पारन, सारन, दरभंगा, मुजफ्फरपुर, गोरखपुर और नैपाल की तराई में गंडक नदी से आबपाशी का काम हो सकता है। इस की योजना सैकिंड फाइव इयर प्लान में है। मैं कहता हूं कि गंडक प्रोजक्ट को जल्दी से जल्दी पूरा किया जाय। इस का होना बहुत जरूरी है। जबतक यह योजना पूरी नहीं होगी तबतक हम को यानी किसानों को बहुत दिक्कत होगी।

एक बात आप को और मैं बतलाना चाहता हूं। जहां पर गन्ने का एरिया है वहां पर मिल वालों ने सारे पेड़ों को काट कर जला दिया है। आज गांवों में यह बड़ी समस्या है कि वहां लोगों को जलाने के लिए ईंधन नहीं मिलता है। बहुत थोड़े आदमी पेड़ों को रखे हुए हैं। हरिजन और गरीब लोग पत्ते लाकर अपना खाना पकाते हैं। गांवों में ईंधन की बड़ी समस्या हो गयी है इस को हल करने का कोई न कोई इन्तजाम होना चाहिए। शहरों में तो कोयला मिलता है। गांवों में तो कोयला नहीं है। कुछ लोग जिनके पास मवेशी हैं, वे उन का गोबर सुखा कर जलाते हैं। इसलिए मैं फूड मिनिस्टर साहब से कहूंगा कि वे गांवों की इस समस्या को हल करने का कोई प्रबन्ध करें। जो लोग शहरों में रहते हैं, जैसे, हमारे मिनिस्टर लोग और दफ्तर वाले, वे गांवों को भूल जाते हैं। पहले तो हवाई जहाज उपलब्ध नहीं थे और हमारे ये मिनिस्टर लोग मोटर पर जाते थे, गांवों से गुजरते थे और इस तरह उनका सम्पर्क गांव वालों से हो जाया करता था और उनको उनकी कठिनाइयों और समस्याओं का पता लग जाया करता था परन्तु अब तो हवाई जहाज से उड़ कर हमारे मिनिस्टर साहबान सीधे दिल्ली से पटना पहुंच जाते हैं, देशमुख साहब मुजफ्फरपुर भी गये हैं लेकिन नैपाल की तराई के पास वाले गांवों में जो हमारे किसान भाई रहते हैं उधर नहीं जाते हैं। गांधी जी तो पैदल घूमकर जनता के साथ मिलते बैठते थे

[श्री विभूति मिश्र]

और उन का हाल जानते थे, गांधी जी चारों तरफ जाते थे, लेकिन आज गांवों में कोई नहीं जाता है, आप लोग गांवों में पैदल घूमिये तब पता चलेगा कि गांवों की क्या समस्या है। मैं अपनी सरकार का और उसके मंत्री साहबान का गांवों की ओर ध्यान दिलाना चाहता हूं।

दूसरी बात यह है कि किसानों को दिक्कत होती है रुपये पैसे की। रिजर्व बैंक ने एक एन्क्वायरी कराई है और उस एन्क्वायरी कमेटी की रिपोर्ट आप के सामने है। मैं आप से कहूंगा कि किसानों को सस्ती दर पर रुपया मिले और किसानों को जो रुपया मिले उसमें यह बात रख दी जाय कि वह रुपया सिर्फ खेती के काम के लिए ही दिया गया है नहीं तो किसान उस रुपये को शादी बिवाह आदि फिजूल कामों में खर्च कर देगा। किसानों को जो कर्जा दिया जाये, वह खेती के काम के लिए दिया जाय। अगर किसानों को खाद और बीज की जरूरत है तो उसको खाद और बीज दिये जायें, नहीं तो रुपया दे दिया जाय। रुपया देने में यह अंदेशा बना रहता है कि उस को वह और दूसरे कामों में इस्तेमाल करेगा। इसलिए मेरा आप से आग्रह है कि किसानों को खेती के काम के लिए जो कुछ सामान की जरूरत हो वह सामान आप उसको दें और साथ ही किसानों की जब फसल तैयार हो तो उसको आप तुरन्त ले लीजिये, क्योंकि अगर फसल उस के पास रुक जायगी तो किसान फसल को बरबाद कर देगा, या दूसरे को दे देगा। आप किसानों से फसल ले लीजिये ताकि आप का कर्जा ठीक ठीक अदा हो सके और इस तरह आपका और उसका भुगतान हो जायगा।

सभापति महोदय : अब आप कृपया खत्म कीजिये।

श्री विभूति मिश्र : जनाब चेयरमैन साहब, मैं एक किसान होने के नाते आप से प्रार्थना करूंगा कि मुझ दो तीन मिनट और दिये जायें ताकि मैं उन की वास्तविक समस्याओं और कठिनाइयों को मंत्री महोदय और सभा के समक्ष रख सकूं।

आप ने हमारे बिहार प्रान्त में रेलवे स्टेशंस के करीब ट्यूब वैल्स लगाए हैं, जिस के कारण जो देहात अन्दर जाकर बीस बीस और तीस तीस मील पर बसे हुए हैं, वहां के किसानों को उन ट्यूब वैल्स से कोई लाभ नहीं हो सकता है। स्टेशनों के पास के इलाकों में तो शुगरकेन की खेती होती है लेकिन दूर बसने वाले देहातों के पास मनी क्राप का कोई जरिया नहीं है उन के लिए और कुछ इन्तजाम कीजिये। दूसरे यह जो ट्यूब वैल्स लगाये गये हैं उन के दाम बहुत ज्यादा हैं, उन के रेट कम करना चाहिये। इस के अलावा शुगरकेन की जांच करायें और उस काम के लिए आप किसानों के प्रतिनिधि लें, पूंजीपति लोगों को न लें, जो सही मानों में किसानों के प्रतिनिधि हैं, उन को आप इस में लें और सरकार को प्रतिनिधि चुनते समय सावधानी बरतनी चाहिए क्योंकि हमारी सभा में ऐसे मेम्बर भी हैं जिन के पास चीनी मिल भी है और खेत भी हैं और अगर उधर मिल में घाटा हुआ तो खेत से पूरा कर लेते हैं और खेत में घाटा हुआ तो मिल में मुनाफा कर लेते हैं। इसी तरह मैं देखता हूं कि आप के सेक्रेटेरियट में जो कर्मचारी अफसरान लोग हैं उन को यहां जो बड़े बड़े पूंजीपति लोग हैं वह मोटर ले कर आते हैं और थोड़ी इधर उधर की खुशामदी बातें बना कर के अपना मतलब सीधा कर लेते हैं, लेकिन जो बेचारे किसान हैं उनकी आवाज आप तक नहीं पहुंच पाती है, एक साधारण किसान की पहुंच मंत्री महोदय तक नहीं हो पाती है, उस के पास इतना पैसा कहां से आये जो खर्च कर के दिल्ली आ कर उन से मिले। इसलिए मेरा सुझाव है कि आप पूंजीपतियों के हथकंडों से सावधान रहें और उन के कहने में

आकर किसानों के हितों की अवहेलना न करें मुझे आप के ऊपर भरोसा है कि आप किसानों के हित में यह काम करेंगे ।

फीडर के बारे में मुझे यह कहना है कि आजकल गांवों में इसकी बड़ी दिक्कत होती है । जरूरत इस बात की है कि गांव वालों को अच्छे बीज दिये जायं । फोडर की उनकी समस्या हल की जाय, अगर ऐसा किया गया तो किसानों का उस से बहुत कल्याण होगा ।

अन्त में मैं और अधिक नहीं कहूंगा क्योंकि मेरा समय भी समाप्त होगया है । मेरा कहना यही है कि सरकार किसानों के हित में काम करे और उस को इस पालियामेंट में कुछ मेम्बर्स ऐसे हैं जो पूंजीपति हैं और उन की ओर जो बाहर उनके भाई बन्द हैं उनकी बातों में नहीं आना चाहिए । सरकार को यह भी ख्याल रखना चाहिए कि आखिर वे किसान ही थे जिन्होंने आजादी की लड़ाई में हिस्सा लिया, जेल गये, और अन्य यातनायें सहीं और आज जब स्वराज्य स्थापित हो गया है तब यह जरूरी हो जाता है कि उन की हर प्रकार से उन्नति करने का यत्न सरकार के द्वारा होना चाहिए । मुझे अफसोस के साथ कहना पड़ता है कि आज सरकार तक हम किसानों की बात नहीं पहुंच पाती है, पूंजीपति लोग अपनी आवाज आसानी से सरकार तक पहुंचा देते हैं और सरकार को बहकाते हैं । मेरा निवेदन है कि सरकार को इस से खबरदार रहना चाहिए और उस को किसानों का हित सदैव सर्वोपरि रखना चाहिए । बस मेरा यही निवेदन है ।

Pandit K. C. Sharma (Meerut Distt.—South): I am grateful for the opportunity given to me to speak on this occasion. The whole question is this, that this age-long occupation of agriculture has although been a subsistence occupation. It was the fate of the peasant that he had to work hard and get very little. Now, ages have passed, and a change has come all over the world, and the peasant too is affected. Bound to the soil, he is active, dynamic and strong. What I would plead is that no Government, whatever be its composition, can resist this change, and the sooner it is realised the better, that this age-long occupation must be transformed into an industrial enterprise. This change has a certain significance, and that significance cannot be achieved nor can it be helpful in any way by adding manure here, by giving water there, by fixing some price alternatives here, and by adding some subsidies there. That is an entirely wong approach. What I mean to say is that this change has a certain significance, and that significance has a relation with the peasant's worging on the field. That is to say, the peasant working on the field must need be dynamic and scientific. I am in sympathy with the peasant, but I do not want that anybody should be idle; I have been in the villages myself, and I have toured round villages for fifteen days in the months of May-June, but I have found that from ten o'clock till five o'clock, in the evening no man was working on the filed. There iwas a strange phenomenon. There is disguised unemployment.

Shri Dhulekar (Jhansi Distt—South): Why should he work?

Pandit K. C. Sharma: Why should he not work? Everybody must work to the best of his capacity, and for that matter, the peasant worker also must work hard. It is not a question of giving long leisure or anything of that sort, but it is a question of everybody working to the best of his capacity. And of all the persons, the peasant and worker must work the hardest and work provided for them.

I belong to peasant stock myself, but I would submit that it would not do to say that we should do this thing or that thing, unless the man himself, whether in the office or in the field or in the factory, has taken up his job seriously, and is willing to work efficiently and hard. My main point is that when Government are serious about the change, they should see that

[Pandit K. C. Sharma]

the transformation is made more easily and more speedily. Change implies a dynamic change, and dynamic change implies that the cultivator on the field must work harder. When I say that he must work harder and work better and must produce more and better, it implies two things. Working harder means making a scheme for good dietetics so that the cultivator's body may be built better physically; and working better implies supplying all the knowledge necessary to bring better results out of the hard work, and bringing within the reach of the peasant all the results of scientific research, so as to ensure a good crop which must fetch better price.

I come from a comparatively better placed district. You will find three storeyed palatial buildings, but down below there is manure rotting, there is disease, there is such a bad smell, the cattle are in a bad state of health with nobody caring for them. There are sugar mills there; therefore, the sugarcane is there over a large area, which means better profits for them. Now, analyse this phenomenon. You see the phenomenon of three-storeyed buildings being built and, at the same time, a scheme of consolidation of holdings being brought to the people. Now, that three-storeyed building in the heart of a village with 2,000 or 3,000 population would be useless in five years to the peasant who has perforce to live on the field. Who is responsible for this waste of material, this waste of resources? Buildings worth Rs. 20,000 and Rs. 50,000 are being erected and material is wasted which in five years would be of no account. Does the Ministry envisage that it would be possible after five years with the changes brought about for women to remain in the village in these buildings two miles away from the field? If the male members have to remain on the field the females have also to be nearby so that the work will go on. It would be necessary to harness the energy and capacity of every citizen, male or female. So the cultivator must have his house on the field, on his consolidated area. This is being wasted. It is a huge waste and the Ministry—whether it is the Central Ministry or the State Ministry—is responsible. I have gone with Ministers dealing with agriculture and I have not seen them earnest about this. I have told them this manure is lying there, the cattle are found to be in bad health, there are built palatial buildings, which would be of no use in five or six years. It is just a patch-work that is done. Patch-work, I submit, is a thing worse than doing nothing, because it brings a certain complacency. If you do nothing, people would make you do something; but if you do a thing which is not lasting, which is not beneficial in the long run, you do a disservice to the people. All honour to Dr. P. S. Deshmukh that he has gone about the country advocating the Japanese method of rice cultivation; our food production has increased and the country has benefited. But I submit that unless the whole structure of agricultural operation is changed, the peasant is not benefited at all. It is of no use. Does any surgeon look at the scratch of a wound when the bone is rotting? The age-long slavery of the peasant must end now. It cannot end unless you change the structure, unless you overhaul the whole structure and you bring up agriculture from a mere subsistence occupation to a scientific industrial enterprise, which implies many changes. I will not enumerate them. So many friends have spoken about it. I make only this point, that we should rise to the occasion, be active and be more scientific and deal with the problem in a scientific and useful manner. It is no use patching here and there. Now, the peasant cannot get anything from the good crops, from wheat, from gram. He gets money from sugarcane. Sugarcane produce is falling. Jute production is falling and jute is an exportable commodity. Therefore, judging from the work done, the Agriculture Ministry is failing. What is the use of wheat rotting in the market? Wheat production is not of

much credit to the Ministry. The criterion for credit is: what is the crop that puts money into the pocket of the peasant? What is the yield that will make his standard of living better, that would raise his standard of living? What is the crop that will give him money so that he can send his children to school and college? Does wheat send his children to school and college?

Shri Rane (Bhusaval): What are the factors that determine prices?

Pandit K. C. Sharma: What are the factors that determine prices? That is a good question. The prices should be determined in relation to other commodities in the market. The peasant suffers because he is illiterate and unorganised. The peasant knows he has to suffer and he is suffering. His suffering has not ended; he is in the habit of suffering. Well, this state of affairs must end. Now, he has to rise—and he will rise. Therefore, I ask you to bring in a new mechanism, to fix the price, not only fix the price. but fix the rotation of crop, double-cropping and other necessary things which will bring about this great change and with this great change the country will be in a better position. When I say the country would be in a better position, I state one simple proposition. You find a boy in the market. He has only one attachment and that attachment is money. Now, money itself is an abstract thing. He is not child of the sort. I say no country can stand up in strength with its head erect unless it has a stout peasantry at its back. When I say, a stout peasantry at the back, I ask, who protects the country? The stout peasant and not the market boy. Who mans your constabulary? The stout peasant and not the black-marketeer.

Sir, the position is clear. Ninety per cent. of our people are in the villages, but a set of men, a few thousand people, get the fruit of all their labours. Not only that, they are the main cause of doing injustice to the peasant. I have not seen a single case in which poor people from the villages who have died, who have been shot dead, by big black-marketeers and usurers and absentee landlords, have got relief. I have not seen a single instance where that dirty fellow has been hanged. Injustice is being heaped on the poor man who is the backbone of society, who is the foundation of the big structure. The peasant does get even the mere justice of getting a single soul hanged for his children murdered on the field. I have not seen a single case like that. You may look into the law reports. Some doubt is there. The doubt is always against the peasant. The black-marketeer or usurer has earned money by the land. That is what the black-marketeer does; that has been the unfortunate position in this country so long. This is all I have to submit, and I put it with all force at my command.

श्री रनबमन सिंह (शाहडोल-सिद्धि—रक्षित—अनूसूचित आदिम जातियां) : श्रीमान् जी, आप ने जो मुझे बोलने का मौका दिया इस के लिये मैं आप का आभारी हूं ।

यहां खाद्य मंत्रालय के विषय में बहुत कुछ बातें हो चुकीं हैं और बहुत से सदस्यों ने टीका-टिप्पणी की है, और साथ ही मंत्री महोदय को धन्यवाद भी दिया गया है । मैं भी मंत्री महोदय को उन की कार्य-कुशलता पर और जो कुछ नये कदम उन्होंने उठाये हैं उन के लिये धन्यवाद देता हूं । लेकिन साथ ही कुछ बातें भी कहना चाहता हूं । अनुसंधान-शालाओं में और गोशालाओं में जितने भी महत्वपूर्ण कार्य किये गये हैं वह केवल शहरों और बड़े बड़े कस्बों के बीच में ही किये गये हैं । जहां पर भी देहाती क्षेत्र हैं और जंगली तथा पहाड़ी क्षेत्र हैं उन जगहों के बारे में इस ओर बहुत कम काम किया गया है । इन्हीं विषयों पर मैं मंत्री महोदय का ध्यान आकर्षित करूंगा ।

जहां हर तरफ शिक्षित लोग रहते हैं और जहां पर एक चीज की पूर्ति है, जहां सड़कें हैं, रेलें हैं और आने जाने की सुविधायें हैं

[श्री रनदमन सिंह]

वहां पर तो सभी तरह की सुविधायें पहुंचाई जा रही हैं, लेकिन जहां पर अगम्य रास्ते हैं, पहाड़ी रास्ते हैं, उन जगहों का बहुत कम विचार किया जा रहा है ।

इस के बाद म यह कहना चाहता हूं कि कुछ तो मंत्रालय की कार्य-कुशलता के कारण और कुछ दैवी शक्ति की कृपा के कारण अन्न का कष्ट हमारे देश में दूर हो चुका है, बहुत थोड़ी सी कमी है, लेकिन फिर भी अभी यह अपने ऊपर निर्भर होने के लिये विशेष सहायक नहीं है । अगर एक दो साल तक वर्षा न हो तो पता नहीं कि कितने क्षेत्र अन्न के बिना मर जाय । जिस क्षेत्र से मैं आया हूं वह विन्ध्य प्रदेश कहलाता है जो कि पहाड़ी क्षेत्र है और पहाड़ी प्रदेश है । वहां पर उमरिया जिले में अभी से बहुत से तालाब सूख रहे हैं और बहुत से सूख भी गये हैं । बहुत सारे आदमियों को पीने के लिए पानी तक नहीं मिल रहा है । सेहद्वाल और सिंगरोली में पानी का अभाव होने के कारण वहां अकाल पड़ गया है । वहां पर आदमी पीने के पानी के लिए तरस रहे हैं । वहां पर खाने के लिए अन्न नहीं मिल रहा है । अभी तक सरकार उस के बारे में कोई प्रबन्ध नहीं कर सकी है ।

4 P.M.

यहां पर जापानी ढंग से खेती करने के लिए जो स्कीमें बनाई गई हैं उन को ठीक तरह से कार्यान्वित करने के लिये कई प्रकार की सुविधाओं की जरूरत होती है । जिन जगहों पर नहरें होती हैं या जहां पर सिंचाई की सुविधायें बहुत ज्यादा उपलब्ध होती हैं वहीं पर जापानी ढंग से खेती की जा सकती है । हमारे पहाड़ी क्षेत्रों में जहां न तो सिंचाई की कोई सुविधा है और न ही कोई नहरें हैं और न ही कोई बांध हैं इस किस्म की खेती नहीं हो सकती । वहां पर जो लोग दैवी शक्ति पर ही निर्भर रहते हैं।

इस वास्ते मैं अर्ज करना चाहता हूं कि हमारे यहां जापानी ढंग से खेती नहीं हो सकती और न ही हम को इस ढंग से खेती करने की आवश्यकता है । हीराकुंड या भाखड़ा नंगल बांध जैसे बड़े बड़े बांधों की हमें जरूरत नहीं है । हमारा प्रदेश एक पहाड़ी प्रदेश है और जमीन वहां की ऐसी है कि बड़ी बड़ी नहरें या बड़े बड़े बांध वहां बनाए भी नहीं जा सकते । मैं माननीय मंत्री से प्रार्थना करना चाहता हूं कि जैसी वहां की जमीन है उस के मुताबिक वहां पर छोटे छोटे नाले और छोटी छोटी नहरें बनाई जा सकती हैं और सिंचाई की सुविधायें उपलब्ध की जा सकती हैं । ऐसा करने से वहां पर १०-१०, २०-२० और २५-२५ गांवों में सिंचाई हो सकेगी । वहां पर पानी का जो अभाव है वह छोटे तालाब और कुंयें बनाने से दूर हो सकता है । इस से वहां के लोगों को पीने के लिए पानी भी मिल जायेगा ।

आजादी से पहले वे लोग यह आशाएं लगाए बैठे थे कि आजादी मिलने के बाद उनकी सब कठिनाइयां दूर होंगी और वे जमीन के मालिक बन जायेंगे । आज स्वतन्त्रता प्राप्ति के बाद भी उन की मुसीबतें दूर नहीं हो रही हैं । जमींदारी उन्मूलन कानून तो बन गया और जमींदारी खत्म भी हो गई लेकिन इस के साथ ही साथ किसानों की तकलीफें भी बढ़ गई हैं । आजादी से पहले जो लगान की शरह रियासती सरकार ने मुकर्रर की थी वह मिसाल के तौर पर (आराजियों का लगान) १० रुपये मुकर्रर की थी । लेकिन इस के साथ ही साथ सरकार ने उन जमींदारों को यह अधिकार भी दे दिया था कि जितना चाहें लगान वसूल कर सकते हैं । जमींदारों ने इस का नाजाइज फायदा उठाते हुए उन से १० रुपये के बजाय ३०-३० और ४०-४० रुपये बतौर लगान के वसूल करने शुरू कर दिये थे । लेकिन जमींदारी उन्मलन के बाद यह

हो गया कि जो लगान उनसे जमींदार वसूल किया करते थे वही लगान सरकारी लगान मान लिया गया है और अब सरकारी तौर पर वसूल किया जा रहा है । इस के साथ ही साथ उस पर ३३ परसेंट के हिसाब से वृद्धि भी कर दी गई है । और अब उन को ३० रुपये के बजाय ४० रुपया या ४२ रुपये बतौर लगान के देने पड़ते हैं । इस के साथ ही साथ जो लोग पिछले सात वर्षों से काबिज थे और किसी वक्त बढ़ा हुआ लगान अदा नहीं कर सके हैं उन के हाथ से वह जमीन छीनी जा रही है । जो लोग जमींदारों की तरफ से जमीन वहां पर जोतते आ रहे थे उन को अब बेदखल किया जा रहा है और जो जमीन उन के हाथ में थी उस से भी अब उन को हाथ धोना पड़ रहा है । जमींदारी उन्मूलन के बाद यह बेदखली जो हो रही है यह भी खत्म होनी चाहिये । अगर ऐसा नहीं होता तो इस का यह मतलब होगा कि वे जितनी आशायें लगाये बैठे थे कि आजादी आने के बाद उन को जमीन का मालिक बना दिया जायेगा, वे सब निराशा में तबदील हो जायेंगी । इस वास्ते मैं सरकार से प्रार्थना करता हूं कि जमींदारी उन्मूलन के बाद यह जो बेदखलियां हो रही हैं इन को रोका जाय और जो लगान बढ़ाया गया है इस को भी कम किया जाय । अगर ऐसा नहीं किया जायगा तो यह बेचारे भूखे मर जायेंगे ।

इस के अलावा मैं यह कहना चाहता हूं कि हमारे प्रदेश में जो मजदूर लोग हैं या जो हरिजन लोग हैं उन को तीन तीन पैला अर्थात करीब २ सेर अनाज दे कर उनसे काम लिया जाता है । अगर वे लोग शादी करने के लिये या जब कोई बीमारी उन के यहां आ जाती है तब उन में से कोई कर्जा लेते हैं तो उस पर उन से इतना ज्यादा सूद लिया जाता है कि असली रकम को तो जाने दीजिये वे लोग सूद भी पूरा अदा नहीं कर पाते हैं और तीन तीन पुश्त तक वे जमींदारों के यहां काम करते रहते हैं, फिर भी उन का कर्जा नहीं उतरता । जब तक इन सब बातों की तरफ सरकार ध्यान नहीं देगी तब तक उन की दरिद्रता और गरीबी दूर नहीं हो सकती । जब तक असमानता दूर नहीं की जाती और उन में जो गरीबी पाई जाती है वह दूर नहीं की जाती तब तक उन बेचारों के लिये आजादी आई या न आई एक बराबर है ।

अब मैं वहां जंगलों में जो लोग खेती करते हैं उन के बारे में थोड़ा सा कहना चाहता हूं । उन जंगलों में बहुत से ऐसे जंगली जानवर पाये जाते हैं जिन से अपनी तथा अपनी खेती की रक्षा के लिये उन्हें बन्दूकें आदि रखनी पड़ती है । अब वहां बंदूकें रखने के लिये लाइसेंस लेने की जो प्रथा जारी की गई है उस के लागू हो जाने से कई हजारों लोगों से बन्दूकें छीन ली गई हैं । अब वे बेचारे अपनी और अपनी फसल की हिफाजत करने के लिये आग जला कर पहरा देते हैं लेकिन बगैर बन्दूक के अपने आप को रक्षित नहीं समझ सकते । इस वास्ते मेरी प्रार्थना है इन जंगली क्षेत्रों में बन्दूक रखने के लिये लाइसेंस लेने की प्रथा खत्म कर दी जाये और उन लोगों को बन्दूकें रखने की इजाजत दी जाये ।

जो बातें मैं ने ऊपर बताई हैं अगर सरकार उन को दूर करने की कोशिश करेगी तो न सिर्फ इस इलाके की समस्या ही हल हो जायेगी बल्कि सारे भारत वर्ष में जो एक बहुत भारी समस्या पाई जाती है, उस के हल करने में भी मदद मिलेगी । सब से बड़ा सवाल रोटी और कपड़े का होता है और इन दो चीजों के मसलों के हल होने के बाद ही शिक्षा इत्यादि का सवाल पैदा हो सकता है । इस वास्ते मेरी प्रार्थना है कि सब से पहले आप वहां रोटी और कपडे के मसले को हल करें और उस के बाद आप देखेंगे कि उन लोगों में शिक्षा इत्यादि हासिल करने की इच्छा अपने आप आ जायेगी ।

[श्री रनदमन सिंह]

एक प्वाइंट रह गया है और वह तकावी कर्जे जो दिये जाते हैं उस के बारे में है। सरकार की तरफ से तकावी कर्जे देने के लिये रुपया दिया जाता है और कहा जाता है कि यह रुपया गरीबों में बांट दिया जाय। लेकिन होता यह है कि जिन लोगों के पास पूंजी होती है, जिन के पास जमीन होती है और जो बड़े बड़े आदमी होते हैं उन को तो यह रुपया मिल जाता है लेकिन जिन बेचारों के पास कुछ नहीं होता उन को यहां रुपया नहीं मिल पाता। इस वास्ते मैं गवर्नमेंट से प्रार्थना करता हूं कि जिस काम के लिये तकावी दी जाती है जैसे जमीन खरीदने के लिये, बैल खरीदने के लिये, या बांध या कुंआ बनाने के लिये तो सरकार जमीन को या बैलों को जो कि वह खरीदेगा रहने के तौर पर रख ले और उन गरीबों को जिन के पास रहन रखने के लिये और कोई चीज नहीं है, उन को तकावी कर्जे दे दिये जायें। ऐसा करने से गरीब लोगों को बहुत लाभ पहुंचेगा।

इन्हीं शब्दों के साथ मैं आप को धन्यवाद करता हूं कि आप ने मुझे बोलने का मौका दिया और आशा करता हूं कि जो कुछ भी मैंने कहा है उस पर मंत्री महोदय विचार करेंगे और उन गरीबों की तकलीफें दूर करने की कोशिश करेंगे।

Shri Punnoose (Alleppey): Mr. Chairman, I have got the report of the Ministry which says that there has been increased production of agricultural produce and that there is the easing of the food situation. It is a welcome development. But, when the Report of the Ministry says that the agricultutral economy of the State continued to make satisfactory progress—during the year 1954—I beg to differ from it because an economy means something more than mere production. It is quite possible that we have increased production in a cerain sector but, at the same time, the economy might go to rack and ruin. Surveying the whole situation in India today, especially in areas where commercial crops are produced, I am tempted to state that this note of optimism is lacking amongst the peasants, the agriculturists. If you go among them, you find that there is increased production, but there is lack of cheer in them, for the simple reason that they do not get money, that they do not get a reasonable price for their commodities. This point has been stressed by several speakers and in the short time at my disposal I wish to point out the fall in the price of a particular commodity which involves so much human misery and which involves the stability or instability of the economy of a particular State.

Sir, I refer to tapioca cultivation. This crop is mostly raised in the State of Travancore-Cochin and certain areas of Madras State. In Kerala tapioca cultivation is one of the major cultivations. During the years of famine it is tapioca that has stood us in good stead. In fact, it helped the Central Government also, because it saved them crores of rupees which otherwise they would have had to pay for rice. Tapioca in those days was a substitute for rice. Sir, the House will understand the dimension of this problem when it is realised that a million acres are under cultivation. This is particularly concentrated in Travancore-Cochin State and Malabar; pretty large areas are under cultivation in Salem also.

One peculiarity of this cultivation is that it is essentially a small peasant's crop. In 1952 the report of Thomas Committee was published after so much of labour in which it is said that of the total acreage under cultivation, 86 per cent is cultivated by people who cultivate less than one acre. On the whole it would appear that more than 75 per cent of

the entire area is cultivated by small peasants. So, you can imagine the number of persons involved in this cultivation.

There was a time when a candy of tapioca fetched Rs. 110. Three candies make a ton. But now it has gone down to Rs. 50 to 60 a ton.

Shri M. V. Krishnappa: You wanted it sometime back.

Shri Punnoose: We wanted the price to be lessened. There are people who do not understand what others say. What we want is an economic price for the commodity.

Shri M. V. Krishnappa: When we raised the tapioca price, it was complained that we were giving money to the landlords there. Now you yourself want to increase the price.

Shri Punnoose: We never said that; the Deputy Minister is rather inexperienced with this thing.

Shri M. V. Krishnappa: I have got more experience and I can quote that you yourself wanted a lower price for tapioca.

Shri Punnoose: We wanted the price of tapioca and rice to be controlled. That does not mean that it should affect the cultivator in such a way as to ruin him. We thought that the Ministers both at the Centre and in the State understood the problem. Now it apears that they do not understand it. The problem is that the whole cultivation is going to rack and ruin and millions of people are being ruined. So, it is not a question of what we said or did not say the other day.

The worst part of it is that as a result of the fall in prices, in the countryside the unemployment has increased by leaps and bounds. Sir, we are always talking of the problem of unemployment. But we should remember that it is inextricably connected with the prices of agricultural commodities. If there is a fall in the price of tapioca, the very next year, the acreage will go down. The area will be curtailed and more people will be thrown on the streets. This is what is happening in the State. Deputations have waited upon the Central Ministers. I have got here copies of petitions sent to the Minister of Food and Agriculture, with copy to the Minister of Commerce and Industry. The State Ministry has also been approached. An agitation has been mooted by the agriculturists. But nothing has come out. Sir, a Committee was appointed in 1951 to go into the whole question and a very valuable report was presented to Government. But still they say they do not know the problem. How is this situation going to be tackled? Some steps have to be taken. In the first place, tapioca can be made an item of food in several areas. At one time I was told that the Defence Ministry promised to purchase a large quantity to make it a part of the food of the military. I do not know how far that was considered and what was done in the matter.

Then, Sir, there are industrial prospects. Glucose, strach, etc., can be produced. But nothing has been done. Then, there is a simple proposition. Tapioca starch has to pay higher freight either by train or by ship than maize or any other starch. If only the freight for tapioca starch is kept on a par with other starches, then tapioca has got a better market. The most important recommendation made by the Committee is the formation of a Board, the Tapioca Board, to find out markets and to get a reasonable price for the tapioca producers. I know that this is not an isolated problem with regard to tapioca. It is a general phenomenon that the prices of our agricultural commodities are going down and this disparity between the prices of the agricultural commodities and the prices of manufactured goods is the essence of the problem that we are facing today. Unless we are able to tackle this problem satisfactorily, we cannot keep the economy of the country in a healthy condition.

श्री सिंघारिया (महेन्द्रगढ़) : सभापति महोदय, धन्यवाद । मैं माननीय मंत्री को भी

[श्री चिनारिया]

जो कुछ उन्हों ने अब तक किया है उस के लिये बधाई देता हूं ।

हम देखते थे कि जंगे-आजादी में हमारे किसानों को शामिल करने के लिये उपदेशक लोग उन से कहा करते थे "घर टोटा देखा जी, हम भोले से किसान के" । लेकिन मैं देखता हूं कि आज आजादी के बाद भी किसान के घर का टोटा नहीं गया है । यह चीज मैं आप के सामने रखना चाहता हूं ।

यह ठीक है कि आजादी आते ही हम ने रजवाड़ेशाही को खत्म कर दिया लेकिन उसका कोई खास असर किसान पर नहीं हुआ । जो राजे महाराजे लेते थे वह स्टेट की सरकारें रेवेन्यू लेती हैं । हां थोड़ा सा असर खास खास स्टेट्स में पड़ा जहां पर कि जमींदारी सिस्टम खत्म कर दिया गया । जो लूट जमींदार वहां पर करते थे उस से किसान बच गया । लेकिन मैं सरकार से पूछना चाहता हूं कि उस ने कौन सा काम ऐसा किया है जिस से कि किसान की उन्नति हो । जो रेवेन्यू सरकार पहले लेती थी उस से आज ज्यादा लेती है । इनकमटैक्स (आयकर) दो हजार से ऊपर की आमदनी पर लगाया गया है लेकिन किसान के भाव चाहे गिर जायें, उसे नफा रहे या न रहे, बारिश हो या न हो, खेत में फसल हो या न हो, उस से पैसा जरूर लिया जायगा । हम कहते यह जरूर हैं कि हम किसानों के लिये हैं, सारी बात किसान के लिये है । मैं यह पूछता हूं कि जब तीन साल तक फसल न हो एक किसान की, तब जा कर एक फसल की माफी उसे मिलती है, दो फसलों का लगान फिर भी देना पड़ता है । जिस किसान के पास एक दाना भी नहीं गया तीन वर्ष तक, उस की हालत कैसे अच्छी हो सकती है और कैसे उस के घर का दीवाला और कैसे उस के घर की मुफलिसी जा सकती है । मैं कहूंगा कि सब गवर्नमेंट जमीन को अपनी मल्कियत समझती है और किसान को कलैक्टिव फार्मिंग या कुछ और तरीके नहीं देते तब तक तो देखना पड़ेगा किसान के पास रहा या नहीं रहा । और जिस तरह से बड़ी बड़ी आमदनी पर टैक्स लगाते हैं उसी तरह से किसान पर भी लगाइये जब तक कि आप का सोशलिस्टिक पैट्रन पूरा नहीं हो जाता ।

दूसरी बात एक और कही जाती है कि किसानों के लिये हम ने बड़े बड़े प्रोजेक्ट्स बनाये हैं, नहरें निकाली हैं, जमीनों में पानी भी आ रहा है लेकिन यह सब आपने उन के लिये कौन सा मुफ्त में कर दिया, आप किसानों से इम्प्रूवमेंट टैक्स की शक्ल में ७०,७० और ८०. ८० रुपये फी एकड़ के हिसाब से वसूल करते हैं, आप अगर सड़कें बनाते हैं तो उन के संग क्या अहसान करते हैं, आप पांच रुपये टैक्स के उन कच्ची सड़कों का जो मोटर या गाड़ी जाती हैं उन से वसूल करते हैं । इस के बरअक्स दिल्ली में जो इतनी पक्की और अच्छी अच्छी सड़कें बनी हैं, उस के लिये आप किस से रुपया लेते हैं ? शहरों में कितनी ही आप नहरें बनवायें, सड़कें बनायें, उस के लिये क्या आप शहरवालों से कोई अलग टैक्स लेते हैं ? लेकिन किसान अगर अपने गांव में एक प्रायमरी स्कूल भी खुलवाना चाहे तो पहले तो आप उस से कहते हैं कि वह प्राइमरी स्कूल के लिये कोई बिल्डिंग बनाये, हजार पांच सौ रुपया वह अपने पास से खर्च करे, तब कहीं जा कर एक स्कूल वहां पर खुल पाता है लेकिन शहरों में हम क्या देखते हैं । पांच लाख की लागत से स्कूल और कालिज स्थापित किये जाते हैं लेकिन उस के लिये शहर वालों से कुछ खास तौर पर रुपया वसूल नहीं किया जाता है । अभी एक गांव का मामला था, वहां पर एक अस्पताल खुलना था जिस के लिये पांच सौ रुपये की जरूरत थी, गांव वालों से कहा गया कि या तो तुम डाक्टर और

हस्पाताल के लिये मकान बनवाओ, नहीं तो डाक्टर को बुला लिया जायगा लेकिन यहां हम देखते हैं कि इर्विन अस्पताल और दूसरे बड़े बड़े अस्पताल चल रहे हैं और जिन पर सरकार का लाखों और हजारों रुपया खर्च हो रहा है, लाखों रुपये सरकार के उन की इमारतों पर खर्च हो गये हैं लेकिन उन के लिये शहर वालों से कोई रुपया खास तौर पर नहीं मांगा जाता है । जब यह हालत हम देखते हैं तो दिल में यह ख्याल होता है कि सरकार जो आये दिन किसानों के हित की बात किया करती है, उस में कोई तथ्य नहीं है और वह केवल लिप सिम्पैथी है । हम दरअसल किसानों के लिये कुछ नहीं करते दिखाई देते । जिस तरह से कि पहली विदेशी गवर्नमेंट किसानों की खेती बाड़ी के सिलसिले में अपना रवैय्या रखती थी, वही रवैया इस सरकार का भी है । यह बात ठीक है कि बजट में खेती की उन्नति के लिये बड़ी बड़ी रकमें मंजूर की गयी हैं लेकिन मुश्किल तो यह है कि वह रकमें किसानों तक पहुंचती नहीं हैं, आप की मशीनरी कुछ इस किस्म की है कि उन तक पहुंचते पहुंचते वह आधी से भी घट कर चौथाई रह जाती है । आप के कम्युनिटी प्राजैक्ट्स और नेशनल ऐक्सटेंशन सर्विस वगैरह में जो कुछ काम चल रहा है वह इस ढंग से चल रहा है कि जितना खर्च हो रहा है उतना उन से लाभ नहीं है । दूसरे लोग अगर तारीफ करें तो ठीक है । क्योंकि ऊपर से तो ऐसा दिखाई देता है कि बहुत अच्छा काम हो रहा है लेकिन मैं तो उन के बीच में बैठा हुआ हूं और हकीकत को जानते हुए मैं कैसे तारीफ कर दूं जब कि यह वाक्या न हो, जितना रुपया मेरे देश का इन स्कीमों और डेवलेपमेंट के कामों पर खर्च हो रहा है, उतना लाभ उन से नहीं होता है । आप ने वायदा किया था कि स्वराज्य के बाद पंचायती राज्य कायम किया जायगा लेकिन हम देखते हैं कि आप अमीरों के लिये रकमें मंजूर करते हैं । किसानों को मदद देने के लिये मैं कहूंगा कि आप पंचायतों के जरिये इस काम को करें, और पंचायतों को आप उन के हिस्से की रकमें दे दें तब किसानों को मदद मिलने में सुभीता होगा, आज किसान को पटवारी की, तहसीलदार की महीनों खुशामद करनी पड़ती है तब कहीं जा कर वर्ष दो वर्ष बाद उस को कहीं ट्रैक्टर के लिये, कुंए के लिये या और किसी चीज के लिये पैसा मिलता है । इसीलिये तो मैं कहता हूं कि किसान आज भी आप से सुखी नहीं है । यही नहीं बल्कि और भी बहुत सी बातें हैं जो कि किसान के लिये अहितकर सिद्ध हो रही हैं । आज तो हालत यह हो गयी है कि दिल्ली के खोमचे वाले और एक चपरासी की आमदनी एक अच्छे से अच्छे किसान से अधिक होगी और इस तरह कब तक किसान आप के लिये अन्न उपजाता रहेगा । आप किसानों के स्टैण्डर्ड आफ लिविंग को बढ़ाने के लिये क्या कर रहे हैं, मुझे तो कुछ होता दिखाई नहीं देता । जमीन के छोटे छोटे टुकड़े कर के लोगों में बांट दिये जायें, इस से भी यह मामला हल नहीं हो सकता । मैं यह चाहूंगा कि जो खेती करता है उस के और उस के कुनबे के लिये कम से कम साल भर का काम हो और इतनी आमदनी हो जिस से कि वह अच्छी तरह से खा पी सके, जब तक आप यह नहीं करते, तब तक किसानों की हालत कभी दुरुस्त नहीं हो सकती । आप लैंड भोन (भूमिधारण) करने की सीलिंग मुकर्रर करें, बड़े बड़े जमींदार न रहने दें, वह ठीक बात है, लेकिन साथ ही आप यह भी करें कि कोई ऐसा भी न रहे कि जिस के पास केवल एक एकड़ जमीन हो, एक एकड़ जमीन पर कोई शख्स गुजारा नहीं कर सकता है, उस में कैसे वह अपना और अपने परिवार का पेट पालेगा, अपने बच्चों को पढ़ायेगा, और कैसे अपना स्टैण्डर्ड आफ लिविंग (जीवन स्तर) ऊंचा करेगा ? मुझे भय है कि

[श्री चिनारिया]

अगर यही हालत रही तो कुछ दिन बाद हमारे देश में फूड (खाद्यान्न) की सेल्फ सफिशियेंसी (आत्मनिर्भरता) नहीं रहेगी, किसान लोग लाचार हो कर खेती करना छोड़ देंगे, चपरासी का काम कर के और खोमचा लगा कर जब वह अच्छी तरह से अपना गुजारा कर सकेंगे, तो रात दिन खेत में मेहनत कर के अन्न क्यों पैदा करने लगे ? जी तोड़ कर अनाज पैदा करें और फिर उस को बेचने के लिये मंडी में ले जायें और वहां पर उस को उतने भी दाम न मिलें जितने का कि उस का खर्चा है, तो उन को खेती करने का उत्साह ही नहीं रह जायगा और वह दूसरे काम धंधों की तरफ रागिब होंगे । आप को यह भी बन्दोबस्त करना पड़ेगा कि किसान को अपनी पैदावार की कम से कम उतनी लागत तो मिल जाय जिस से उस का खर्चा पूरा हो जाय और जिस में वह अपना और अपने परिवार का पालन पोषण कर सके । एक वक्त था जब कि किसान खेती के अलावा छोटी मोटी दस्तकारी का धंधा कर के साल भर के गुजारे लायक पैसा कमा लेते थे, लेकिन आज बड़ी मशीनों ने उन की इन छोटी काटेज इंडस्ट्रीज को उन के हाथ से छीन लिया है । आज धीरे धीरे काटेज इंडस्ट्रीज और घरेलू उद्योग धंधे खत्म होते जा रहे हैं । मैं तो यह समझता था कि जब आप ने राजाओं और महाराजाओं को खत्म किया, तब इन टाटाज और बिड़लाज के भी खत्म होने का नम्बर आयेगा, जब आप ने जमींदारों को खत्म किया तो उन के बाद पूंजीपतियों का, इंडस्ट्रीज वालों का भी नम्बर आना चाहिये था लेकिन उन को तो आप बढ़ावा देते जा रहे हैं, और मैं आप से पूछता हूं कि जब तक यह टैक्सटाइल इंडस्ट्रीज चलती हैं, मिलें चलती हैं, तब तक हैंडलूम इंडस्ट्री क्या उन से कम्पीट कर सकती है ? मैं कहता हूं कि हैंडलूम इंडस्ट्री उन के मुकाबले में खड़ी नहीं हो सकती । आप इस देश में गांधीवाद लाना चाहते हैं या नहीं ? गांधीवाद इस से तो आने वाला नहीं है कि महज मिल के कपड़े पर थोड़ा सा टैक्स लगा कर हैंडलूम, खादी के कपड़े को थोड़ी सबसिडी (वित्तीय सहायता) देने से तो आप खादी को हरदिलअजीज बना नहीं सकते । आप जब तक कि प्राइवेट सैक्टर को खत्म कर के कौटेज इंडस्ट्रीज और स्मौल स्केल इंडस्ट्रीज की तरफ ध्यान नहीं देंगे, तब तक खादी और हैंडलूम इंडस्ट्री प्रासपर नहीं कर सकती, जब तक तेल पेरने की मशीनें आप चलाते हैं तब तक तेल के कोल्हू कैसे चल पायेंगे । टैक्सटाइल मिलों के चलते हैंडलूम का मंहगा कपड़ा कौन खरीदेगा । इसलिये आप को इस प्राइवेट सैक्टर को खत्म करना होगा, धीरे धीरे खत्म करना होगा, जिस तरह से कि आप ने जमींदारी प्रथा को खत्म किया । आप कहते हैं कि इस के लिये रुपया कहां से आयेगा, तो मैं आप से पूछूंगा कि जमींदारों को आप ने कितना मुआविजा दिया है जो आप टाटा और बिड़ला को देने को तैयार नहीं हैं । उन का रुपया तो बहुत कर के शेयर होल्डर्स का है, आप को उन को देने की जरूरत भी नहीं पड़ेगी ।

मेरी यह प्रार्थना है कि सोशलिस्टिक पैट्रन लाने के लिये सरकार अमली कदम उठाये और किसानों को तबाही और बर्बादी से बचाये । दरअसल आज जो किसान दबे हुए हैं और खस्ता हालत में हैं वह प्राइवेट सैक्टर की वजह से हैं, उस को जिस रोज आप खत्म कर देंगे, मैं समझूंगा कि आप सोशलिस्टिक पैट्रन की तरफ जा रहे हैं । और कौटेज इंडस्ट्रीज और स्मौल स्केल इंडस्ट्रीज को प्रोत्साहन दे रहे हैं । यही मेरी प्रार्थना है, और मैं आशा

करता हूं कि आप मेरी आशा को व्यर्थ न जाने देंगे ।

Mr. Chairman: Shri M. P. Mishra. I would request the hon. Member to finish in ten minutes because I want to call three other hon. Members before I call upon the hon. Minister.

श्री एम० पी० मिश्र (मुंगेर—उत्तर-पश्चिम) : सभापति महोदय, इस विषय पर काफी बहस हो चुकी है, और इस क्षेत्र में अर्थात् खेती की पैदावार की दिशा में देश ने इतनी तरक्की की है, और सरकार के कारनामे और कार्यवाहियां इतनी अच्छी रही हैं कि जो हमारे दोस्त आप के बायें तरफ बैठे हैं उन की बोलती ही बन्द है । उन में से कई लोग तो सिर्फ टैपिओका पर ही बोलते रहे और एक दोस्त इस पर बोलते रहे कि उन के लड़के ट्रैक्टर आर्गेनाइजेशन में पढ़ने गये थे और वहां उन्हों ने कुछ पढ़ा नहीं । यह इस बात का सबूत है कि हमारे देश ने काफी तरक्की इस सम्बन्ध में की है । हमारे जो बड़े गरम गरम दोस्त हैं जो कि हमेशा रूस और चीन का नाम ले कर खड़े हो जाते हैं वे भी टैपिओका पर ही बहस करते रहे । यह इस का सब से बड़ा प्रमाण है कि हमारी मिनिस्ट्री, हमारी सरकार और हमारे देश के लोगों ने इस दिशा में बहुत तरक्की की है ।

लेकिन मैं समझता हूं कि इस से सरकार और हमारे जैन साहब यह न समझें कि उन्हों ने तमाम काम खत्म कर लिया और अब कुछ करना बाकी नहीं है । आज सब से बड़ी आवाज जो कुछ तो उधर से और ज्यादातर अपनी ही तरफ से उठ रही है, और तरह तरह की दलीलें ले कर वह आवाज आती है, वह है भूमि सुधार के खिलाफ । आज हमारे पंजाब के सरदार लाल सिंह ने एक बड़ी तकरीर कर दी । हमारी तरफ के भी कुछ दोस्तों ने किसानों का भी नाम लिया और छिपे-छिपे भूमि सुधारों का बड़ा विरोध किया । भूमि सुधार में खास कर जमीन के बटवारे की बात कही गई । लाल सिंह साहिब ने तो लैनिन और स्टैलिन का नाम लेना शुरु किया और कहा कि रूस में सन् १९२६ में किसानों ने जो पैदावार को घटा दिया और जानवरों को मार डाला वह इसलिये कि वहां जमीन का बटवारा हुआ था । लेकिन उन को इतिहास ठीक से मालूम नहीं है । रूस के किसानों ने जमीन के बटवारे के खिलाफ बगावत नहीं की थी । उन्हों ने बगावत दूसरी चीज के खिलाफ की थी । रूस के किसानों की पैदावार, जो वह अपने खेतों में अनाज पैदा करते थे, उस को वहां की सरकार छीन लेती थी और उस को शहरी मजदूरों में बांट देती थी और उस अनाज की मनमानी कीमत देती थी । जो कुछ वह पैदा करते थे, उस की जो कीमत होनी चाहिये थी, वह न दे कर के सरकार मनमानी कीमत, जो कि बहुत कम होती थी, देती थी । वहां के किसानों ने इस के खिलाफ बगावत की थी । वास्तविक बगावत यह थी और मेरी हमदर्दी आज भी उन किसानों के साथ है जिन्होंने स्टैलिनशाही और लेनिनशाही के खिलाफ बगावत की थी । उन्हों ने अपने जानवर मार डाले, उन्होंने जमीनों में कुछ पैदा करना छोड़ दिया, और बहुत बहुत तरीके से अपनी बगावत की । उस के बाद क्लेक्टिव फार्मिंग आई और आप को मालूम होगा कि वहां पर ६० लाख किसान मार डाले गये या सायबेरिया में गलने के लिये भेज दिये गये । लेकिन वह बात दूसरी थी, जमीन के बटवारे की नहीं थी । जमीन के बटवारे के खिलाफ आप यह आवाज न उठायें, क्योंकि यह फैसला प्लानिंग कमीशन का हो चुका है, देश का हो चुका है और कांग्रेस का हो चुका है । अभी आवडी में हम ने फैसला किया है कि हम अपने देश को समाजवादी ढंग पर बनायेंगे ।

[श्री एम॰ पी॰ मिश्र]

आज जमीन बटवारे के खिलाफ जो आवाज उठती है, खास कर हमारे दोस्तों की तरफ से, वह दुःख की बात है। जमीन का बटवारा जमाने की आवाज है, और उसे जमाने ने कबूल कर लिया है।

आज विनोबा भावे गांव गांव घूम रहे हैं, मेरा सिर उन के आगे झुकता है, मैं उन के आन्दोलन के महत्व को समझता हूं। लेकिन मैं जानता हूं कि आज उन के आन्दोलन ने अपना उद्देश्य पूरा कर लिया है और वह यह था कि इस बात के लिये लोकमत पैदा करना। आज देश में जमीन के बटवारे के लिये काफी लोकमत है। सरकार भी इस बात को मान चुकी है और इसीलिये संविधान में संशोधन हो रहा है, ताकि जो जमीन ली जायेगी उस पर जो मुआवजा राज्य सरकारों को देना होगा वह इतना न हो कि वह दे न सकें।

आज जमीन के बटवारे के खिलाफ आवाज उठती है कि बड़े बड़े फार्म खत्म हो जायेंगे। इस देश में बड़े बड़े फार्म बहुत थोड़े हैं। जिन के पास हजारों एकड़ भूमि है वह खुद खेती नहीं करते। मैं भी गांव से आता हूं, मैं भी अपने सूबे को जानता हूं, दूसरे सूबों को भी जानता हूं। जिन के पास बहुत ज्यादा जमीन है वे बहुत थोड़ी खेती करते हैं, बल्कि बहुत से ऐसे लोग हैं जो बिल्कुल ही खेती नहीं करते, सारे खेत को, सारी जमीन को, वे बटाईदारी पर लगाते हैं। लेकिन बटाईदारी का जो तरीका है उस को बहुत जमाने पहले ही खत्म हो जाना चाहिये था। यह जुल्माना तरीका है कि एक जमीन सरकार की हो और उस की दर ५ रु० किसान के लिये हो और बगल में ही जो जमीन है अगर उस को बटाईदारी पर किसान लेता है तो उस को उस की आधी से ज्यादा आमदनी मालिक को देनी पड़े। यह जुल्म करने का तरीका है और यह जरूरी है कि जमीन के ठीक बटवारे के लिये इस बटाईदारी प्रथा को भी उठ जाना चाहिये।

मैं जानता हूं कि यह राज्य सरकारों का काम है। लेकिन केन्द्रीय मंत्रालय को भी देखना चाहिये कि किसान जमीन से हटाये न जायें और साथ साथ जमीन का बटवारा, जिस में आप सीलिंग रखने की बात करते हैं, जितनी जल्द हो सके, अवश्य होना चाहिये। यह भी राज्य सरकारों की जवाबदेही है कि जमीन का बटवारा हो, और वह ऐसे कानून बनायें, लेकिन जब सारा देश एक योजना के अन्दर चल रहा है, तो इस में भी केन्द्रीय सरकार का यह काम हो जाता है कि वह सारे देश में एक तरह से भूमि सुधार के काम को पूरा करे। मैं कहता हूं कि एक तो बड़े बड़े फार्म हमारे देश में हैं नहीं, और अगर जब सीलिंग का कानून बनेगा उस वक्त कोई फार्म होंगे भी तो उन के बारे में प्लानिंग कमिशन ने तय कर दिया है कि वह फार्म नहीं तोड़े जायेंगे, उन को मालिकों के पास रहने दिया जायेगा, इस शर्त पर कि वह बढ़िया ढंग से खेती करें। वह जमीन उन के ही पास रहेगी जब तक कि वह बढ़िया ढंग से खेती करते रहेंगे। लेकिन जिन के पास हजारों, लाखों बीघा खेती है, मेरे सूबे में ऐसे ऐसे किसान जमींदार और मालिक हैं—हालांकि जमींदारी चली गई—जिनके पास ३०, ३० हजार और ४०, ४० हजार बीघा जमीन है, पर वे खुद खेती नहीं करते हैं, जमीन बटाई पर लगाते हैं। ऐसी जमीनों को जरूर उन से छीन लेना चाहिये और कोई ऐसा कानून उचित नहीं होगा कि हम उन से उन जमीनों को न लें। वह जमाना अब चला गया। लोग कहते हैं कि जो फार्म हैं उन को रहने देना चाहिये। मैं भी इस से सहमत हूं। लेकिन साथ ही जो लोग यह समझते हैं कि यहां खेती बिल्कुल ट्रैक्टरों और आधुनिक चीजों

के सहारे की जायेगी, वह बड़ी भूल में हैं। यहां खेती का शत प्रतिशत वैज्ञानिकन घातक होगा।

एक बात और है। लोग समझते हैं कि इस देश की समस्या वैसी ही है जैसे कि विदेशों की समस्या थी। अभी सरदार लालसिंह ने बड़े बड़े आंकड़े पढ़ दिये। अमरीका में एक एक आदमी के पास औसतन सात बीघा जमीन होती है जब कि अपने देश में एक आदमी के पास एक बीघा जमीन का भी औसत नहीं पड़ता है। चीन एक बहुत बड़ा देश है और दुनिया में सब से अधिक आबादी भी उस की है। लेकिन वहां एक आदमी के पास साढ़े तीन एकड़ की औसत पड़ती है। जापान एक बहुत छोटा देश है लेकिन वहां भी एक आदमी के पीछे ढाई एकड़ जमीन का हिसाब बैठता है। अतः इस देश की अर्थात् हमारे देश की मुख्य समस्या आबादी है, जनसंख्या है। इस दृष्टि से हर सवाल को तय करना पड़ता है, इसलिये इस देश में जमीन का बटवारा करना ही होगा। आज जो हमारी खेती का उत्पादन है, उस की हालत क्या है। मैं इस बात को जानता हूं कि गांव में जो किसान छोटे पैमाने पर खेती करता है, वह अच्छी फसल उगाता है। जिन की छोटी छोटी जमीनें होती हैं, जो छोटे छोटे हलवाहे होते हैं वे भी बहुत अच्छी धान की खेती करते हैं और वह बहुत ज्यादा धान पैदा करते हैं। जापान में छोटी छोटी खेतियां होती हैं, उस देश में सबसे ज्यादा चावल की खेती होती है। चावल के बारे में मशहूर है कि छोटे छोटे टुकड़ों में ही उस की खेती की जाती है। जिन के पास बड़े खेत होते हैं वह उन को छोटे छोटे टुकड़ों में बांट कर धान की खेती करते हैं। इसलिये मैं कहना चाहता हूं कि यहां पर बड़े बड़े फार्म तो जरूर रहेंगे लेकिन फिर भी जमीन को तो बांटना ही होगा, अगर यह नहीं होगा तो देश बरबाद हो जायेगा। जमीन बटेगी यह तय है, जो भी प्रदेश ऐसा नहीं करेगा उस के लिये आज बहुत बड़ा खतरा है। मैं समझता हूं कि हमारी सरकार, नेहरू की सरकार और हमारी राज्य सरकारें, जमीन को बांटने जा रही हैं, लेकिन जरूरत यह है कि इस बात में जल्दी की जाये। जितनी जल्दी यह काम हो जायेगा उतना ही अच्छा है। हैदराबाद में १०० और १५० एकड़ की सीलिंग इस बारे में रक्खी गई है, लेकिन यह गलत है। एक परिवार के पास २५ एकड़ से ज्यादा जमीन नहीं होना चाहिये। और जो घटिया किस्म की जमीन है वह ४० या ५० एकड़ से ज्यादा नहीं होनी चाहिये। अभी बंगाल में भी जमींदारी उन्मूलन का कानून ठीक से नहीं पास किया गया है। जब इस देश में सब जगह कांग्रेस की राज्य सरकारें हैं तो इन सुधारों में जरूर समानता होनी चाहिये। यह केन्द्रीय सरकार का काम है कि इस दिशा में राज्य सरकारों को आगे बढ़ाये।

साथ ही साथ मैं एक बात और कहना चाहता हूं। जो हमारी पहली पंचवर्षीय योजना थी उस में बड़ी प्रसन्नता की बात यह थी, और सही बात थी कि उस में कृषि के काम को प्राथमिकता दी गई थी और सब से ज्यादा रुपया भी कृषि पर ही खर्च किया गया था उस के बाद जो मद थी वह ट्रांसपोर्ट, कम्युनिकेशन (यातायात) की थी। सड़कों की भी खेती के लिये जरूरत होती है। इसलिये यह पंचवर्षीय योजना सही रास्ते पर थी। लेकिन शायद अब उपज बढ़ गई है, या किसी और वजह से सरकार का दिमाग बदल गया है, और सरकार दूसरी पंचवर्षीय योजना में उद्योगों को प्राथमिकता देने जा रही है। मैं कहता हूं कि यह बात गलत है। दूसरी पंचवर्षीय योजना में भी खेती पर ही जोर रहना चाहिये था।

मैं इस बात को एक आधुनिक धोखा, एक माडर्न-मिथ मानता हूं कि इस देश का उद्धार औद्योगीकरण से होगा। आज देश में

[श्री एम० पी० मिश्र]

बड़े बड़ कारखाने हैं जिन को अंग्रेजों ने एक सौ साल में बनाया था। उन से कितने आदमियों को रोजगार मिलता है। ज्यादा से ज्यादा ३०–३५ लाख आदमियों को उन से रोजगार मिलता है। इस तरह करीब डेढ़ करोड़ आदमी की जीविका उन से चलती है। औद्योगीकरण के लिये बहुत धन चाहिये और अगर हम इस देश को गिरवी रख दें तब भी उतना धन नहीं मिलेगा। अगर हम को उतना धन मिल भी जाय और हम इस देश को अमरीका या इंगलैंड की तरह से इंडस्ट्रियलाइज कर भी दें, तो उस अवस्था में ज्यादा से ज्यादा ५ करोड़ लोगों को रोजगार मिलेगा। और ऐसा करने में दस साल कम से कम लग जायेंगे। हमारे देश में दस साल में इतने इंसान तो नये पैदा हो जायेंगे। तो बाकी का क्या होगा? इसलिये मैं यह कहता हूं कि यह सोचना गलत है कि इस देश की बेकारी की समस्या औद्योगीकरण से हल हो जायेगी। हम को इस देश की खेती को ही उद्योग बनाना होगा। इसलिये मेरी राय है कि दूसरी पंचवर्षीय योजना में भी खेती को ही प्राथमिकता मिलनी चाहिये। उद्योगों के रास्ते पर जाकर यह देश नुकसान उठायेगा। उस से कोई लाभ नहीं होगा।

Shri L. Jogeswar Singh (Inner Manipur): Mr. Chairman, Sir, I thank you for allowing me to participate in the debate on this Demand.

First of all, I should like to pay my humble tribute to the late lamented Shri Kidwai under whose able administration the food problem was solved. Along with the solution of the food problem India has gained one more victory: black-marketing and low morality which were at one time prevailing among the cultivators, traders, sellers and consumers are no longer there on account of the decontrol of food all over the country.

I should like to confine myself to a few points because the time at my disposal is short. For the agriculturists, the greatest problem is the downward trend in prices of agricultural products. The most important question before this House is this downward trend in prices. Conditions may vary from one State to another, and from one place to another. But the result is the same as the burden of the sharp fall in prices directly hits the farmers. The colossal fall in agricultural prices on the one hand and rise of prices of all essential commodities on the other, have created conditions where cultivators have fallen victim. To relieve this distress, my humble suggestion is that all essential commodities other than foodgrains such as rice, paddy, etc., should be subsidised. I should like to state, as an example that in my State, the price of one maund of paddy is Rs. 4. If the farmers want to purchase a washing soap, they have to pay eight annas or one rupee. That is, for one washing soap, he has to sell ten seers of paddy. Please imagine how the poor cultivator can carry on his life if all the essential commodities are not substantially subsidised or the prices of essential commodities are not reduced. The only source of income for the agriculturists is the income from paddy collected from the field. To sum up the position, when you have plenty of money, you have no food; when you have plenty of food, you have no money. That is the position. In the scarcity days, subsidies were given to the rural population and revenue remission was allowed; test relief work was also extended to the affected areas.

My second point is, milling of rice should be controlled or should be prohibited. Hand-pounded rice is nutritious and more tasty. The most cogent reason in favour of paddy-husking and hand-pounding of rice is economic and employment. If rice milling is allowed without check or control, thousands of workers, mostly female workers, would be thrown out of employment. These female wor-

kers used to get formerly a wage of about eight annas from paddy-husking and hand-pounding of rice in Manipur. A large number of women workers were thrown out of employment on account of the introduction of rice mills. You should not gamble with rice. I can cite an example how gambling with rice resulted in a popular upheaval. In Manipur, the great women's movement was launched against the export of rice in 1939 and also to fight the unemployment caused by the introduction of rice mills. Thousands of women workers were thrown out of employment. The result was that there was a great upheaval among the women. In those areas, women are the main wage-earners and their main occupations in rural areas are paddy husking and hand pounding of rice and handloom industry. For those who are living in suburban areas, the same occupations they have.

My third point is: You have to establish farmers' co-operatives in the rural areas. Through these co-operatives, you can lend agricultural implements and cattle, and make seed loans so that the farmers can be freed from the bondage of local landlords and also relieved of the chronic debt they have been suffering from for many many years now.

My fourth point is regarding the inter-State movement of rice. During the last two years, Manipur has suffered due to the prevalence of scarcity conditions. So, if you want to allow inter-State movement of rice, you should first try to build up a food reserve, so that the deficit in the State for the last two years could be replenished. For the present, it is advisable to ban the inter-State movement of rice.

My earnest request to the hon. Minister is this. These are areas where the *kisans* or farmers are hard-hit by the sharp fall in prices of paddy. So you must please see that some relief is given to the rural population of these areas. Ours is an agricultural economy, and our main economic crop is rice only. So, if the *kisans* or farmers cannot earn money from rice, I am afraid they have no other alternative for their livelihood. In order to enable them to stand on their own legs, I would appeal to Government to see that all the essential commodities which are sold in the rural areas are subsidised, for at present the prices of the essential commodities in the rural areas are very high. This is because of the number of transport bottlenecks that we have in the Assam railway and also because of the fact that we have to cover a distance of nearly 135 miles along the Manipur-Dimapore road. Due to the inconveniences caused as a result of these things, the prices of essential commodities have gone up in Manipur. I would earnestly request that the essential commodities that are imported into Manipur may be subsidised, and that the prices of these commodities may be reduced. Again, my earnest appeal to the hon. Minister is this: Please take a little more interest in these *kisans* of my area. With these words, I resume my seat.

Mr. Chairman: The following are the selected cut motions relating to various Demands under the Ministry of Food and Agriculture which the hon. Members may move now:

Demand No	*No. of Cut Motions*
41	160, 240, 241, 242, 243, 379, 432, 513, 514, 515, 601, 604, 605, 606, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617 618, 619, 620.
42	382, 622, 623.
43	244.

Failure to raise minimum price of sugar-cane payable to growers.

Shri Sadhan Gupta (Calcutta—South East) I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Need to create an All India Warehouse Board to help cultivators to get better prices

Shri Sivamurthi Swami (Kushtagi): I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Indifferent policy regarding encourgement to Co-operative farms and Collective farms

Shri Sivamurthi Swami: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Need to open more training schools in Andhra State for training of Village Level Workers.

Shri Gadilingana Gowd: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Inadequate supervision of activities of Central Tractor Organisation

Shri Gadilingana Gowd: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Failure to ensure minimum economic price to jute growers.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Problem of agricultural prices vis-a-vis *prices of industrial goods*

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Sugar and sugarcane prices

Shri Ramji Verma (Deoria Distt.—East): I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Policy to help Agriculturists by way of raising price levels of foodgrains

Shri Boovaraghaswamy (Perambalur): I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Failure to fix land ceilings and bring all cultivable lands under Government co-operative farming

Shri Boovaraghaswamy: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Fall in production of jute and sugarcane

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Implementation of land policy enunciated in First Five Year Plan.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Necessity of proper land laws to ensure larger production.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Failure to ensure minimum economic price of jute, sugar-cane and other commercial crops

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Per capita *food consumption in lower income groups*

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Failure to prevent adulteration in fertilisers in course of distribution

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Inefficiency in organising deep-sea fishing

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Sugar and Sugarcane Policy

Shri S. L. Saksena (Gorakhpur Distt.—North): I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Increase in Excise duty on sugar

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Reduction in Sugarcane prices

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Refusal to give bonus to sugarcane growers

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Corruption in co-operative societies for sale of sugarcane

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Situation in oil-seeds market and Government's failure to help it adequately

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Building up of paddy stocks in place of rice stocks

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Purchase of American wheat by Government at Rs. 16 per maund against Indian wheat at Rs. 10 per maund

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Purchase of American Wheat at 31 per ton or Rs. 16 per maund this year as part of American aid

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Inadequate measures to check the fall of Agricultural prices

Shri S. L. Saksena: I beg to move:

"That the demand under the head 'Ministry of Food and Agriculture' be reduced by Rs. 100."

Rights of local people over certain minor forest products essential to their life.

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Forest' be reduced by Rs. 100."

Inability to prevent violation of forest laws by private forest owners

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Forest' be reduced by Rs. 100."

Grievances of employees of Dehra Dun Forest Research Institute

Shri N. B. Chowdhury: I beg to move:

"That the demand under the head 'Forest' be reduced by Rs. 100."

Need of Co-operative Supply Board in every group of villages for credit facilities to cultivators

Shri Sivamurthy Swami: I beg to move:

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

Mr. Chairman: All these cut motions are now before the House for discussion

श्री पी० एन० राजभोज (शोलापुर—रक्षित—अनुसूचित जातियां) : सभापति महोदय, जैसा कि मेरे और भी भाई लोगों ने ध्यान दिलाया कि हालांकि आज हमारा देश आजाद है और हमारी अपनी देशी हुकूमत राज्य कर रही है लेकिन देहातों में जो हमारे श्रमिक लोग हैं, खेतिहर और कामगर हैं उन को इस आजादी का अनुभव नहीं हुआ है, क्योंकि उनकी अवस्था में अभी तक कोई सुधार नहीं हो पाया है। उन की आर्थिक अवस्था अत्यन्त शोचनीय है और यह बहुत ही जरूरी हो जाता है कि जो किसान देहातों में रहते हैं और खेती बाड़ी का काम करते हैं या जो श्रमिक लोग हैं उन की मजदूरी बढ़ाई जाये। मजदूरी बढ़ाने के लिये गवर्नमेंट के पास कोई स्कीम नहीं है और जब तक हमारे खेतिहर और श्रमिक लोगों की आर्थिक अवस्था नहीं सुधरती, तब तक मेरे ख्याल से इस आजादी का उन के नजदीक कोई महत्व नहीं रहता, और यह आजादी उन के लिये ठीक नहीं है। इस आजादी के युग में भी उन लोगों की उन्नति होनी नितान्त आवश्यक है। मेरे विचार से दो बातों में उन्नति की बहुत आवश्यकता है। एक तो जमीन के मामले में और दूसरे जो किसान देहातों में रहते हैं और जो खेती का काम करते हैं, या श्रमिक हैं उन का जीवन स्तर ठीक करने में। पंजाबी में कहावत है कि : "पेट नहीं पइय्यां रोटियां, सबै गल्ला खोटियां" । मतलब यह कि जब तक आदमी को भरपेट खाने को नहीं मिले तब तक और दूसरी जितनी भी लम्बी चौड़ी बातें हैं, वे बेकार और निरर्थक हैं। मेरे ख्याल से यह दोनों बातें जल्द पूरी होनी चाहियें। पंजाबी में एक दूसरी कहावत भी है: "गुल्ली, कुल्ली, जुल्ली" । ब्रेड, क्लाथ और शेल्टर। इन तीनों चीजों की आवश्यकता हर एक आदमी को है। किसानों के हक में हमारे सोशलिस्ट, कम्यूनिस्ट सब भाई लोग बोलते हैं लेकिन मैं पूछना चाहता हूं कि उन में से कौन किसान या मजदूर हैं ? श्री शिब्बन लाल सक्सेना बड़ी अच्छी अच्छी बातें लेबरर्स के लिये करते हैं और अपने पक्ष में बड़ी बड़ी दलीलें पेश करते हैं लेकिन क्या उन को हल चलाना आता है ? फैक्ट्स एण्ड फिगर्स तो वह बहुत देते हैं और उन की बातें सुन कर मालूम होता है कि कोई बड़े ही ऊंचे विचार वाला व्यक्ति सामने बैठा हुआ है। इसी तरह हमारे सरदार लाल सिंह बड़ी लम्बी चौड़ी तकरीरें करते हैं और कमेटीज की फाइंडिंगस रखते हैं और अपनी बात को ठीक साबित करने के लिये फिगर्स (आंकड़े) देते हैं, वह सब

ठीक है, लेकिन खाली यहां पालियामेंट में किसानों और मजदूरों के हक में तकरीरें करने से तो काम चलने वाला नहीं है। ये जितने भी हमारे शुभचिन्तक लोग बैठे हैं, लेकिन अमल में बहुत कम लाते हैं, बात तो बहुत करते हैं लेकिन हल किसी को चलाना नहीं आता है। लेकिन मैं तो एक खानदानी खेतिहर हूं, मैं और मेरी धर्म पत्नी स्वयं खेती बाड़ी का काम करते हैं, खेती बाड़ी का काम हमारे यहां बाप दादों के वक्त से चलता आया है और वह हमारा खानदानी पेशा है। यहां किसानों के भले के लिये बातें तो बहुत की जाती हैं लेकिन वे अमल में नहीं आती हैं। यह ठीक है कि संत विनोबा जी भूदान का काम कर रहे हैं, लेकिन वह काफी नहीं है, साधू आदमी हैं, जमीन थोड़ी बहुत उन को मिल जाती है लेकिन जो जमीन उन को मिलती है वह ठीक नहीं होती है खेती के लायक नहीं होती है, जमीन भीख मांगने से नहीं मिल सकती है, उस के लिये तो सरकार को आवश्यक लेजिस्लेशन लाना होगा। जरूरत तो इस बात की है कि देश में जो करीब ६ करोड़ एकड़ जमीन है, उस जमीन का वितरण उचित प्रकार से सरकार कराये ताकि बेजमीनों को जमीन मिल सके और चन्द लोगों के पास जमीन का भंडार न रहे। यह ठीक है कि जमींदारियां यहां पर खत्म की गयीं लेकिन वास्तव में जमींदारों की जमींदारियां खत्म नहीं हुई हैं, बल्कि उन से लेकर के उन के रिश्तेदारों में बांट दी गयी हैं, उत्तर प्रदेश में जहां जमींदारी खत्म हुई है वहां हुआ यह है कि जमीन उन के रिश्तेदारों में बांट दी गई है और जो हल चलाने वाले हैं, श्रमिक हैं और खेत जोतने वाले हैं उन को कहां मिल पाई है। मैं चाहता हूं कि इस सम्बन्ध में हमारे कृषि मंत्री श्री देशमुख और डिप्टी मिनिस्टर श्री कृष्णप्पा एक ऐसी यूनिफार्म पालिसी सब स्टेटों के लिये बनायें जिस से सब जगह गरीबों को जमीन मिल जाये। स्टेट का कानून अलग और यूनियन गवर्नमेंट का कानून कुछ अलग, इस तरह का भेद नहीं होना चाहिये। पार्ट सी० स्टेट्स में कुछ थोड़ी बहुत जमीन दे रहे हैं, ऐसा उस में लिखा है, लेकिन वहां पर बहुत थोड़ी जमीन दे रहे हैं। भोपाल और राजस्थान में भी थोड़ा बहुत जमीन का बटवारा हो रहा है लेकिन मेरा ख्याल है कि देहातों में जो श्रम करने वाले मजदूर लोग हैं, जो दलित और अछूत वर्ग के हैं, उन को ज्यादा जमीन मिलनी चाहिये। अभी बम्बई में बंजर जमीन दी जा रही है वह भी लोगों का मुंह देख कर दी जा रही है। यह उसी तरह से हो रहा है जैसे श्री विनोबा जी जब जमीन मांगते हैं तो उन्हें कुछ अधिक जमीन मिलती है, श्री शंकर राव देव जमीन मांगने निकलते हैं तो उन को कुछ कम मिलती है और तीसरे दर्जे का अगर कोई कांग्रेसी जमीन मांगने जाता है तो उस को उन से भी कम जमीन मिलती है। भेद भाव और पक्षपात नहीं होना चाहिये। मेरा कहना यह है कि वह जमीन जो वहां पर गरीब अछूत लोग हैं और श्रम करने वाले हैं उन को नहीं मिलती बल्कि जो पटवारी के और तहसीलदार के जानने वाले होते हैं उन को दे दी जाती है। इसलिये मैं चाहता हूं कि ऐसा कानून बनना चाहिये कि जिस के पास जमीन और मकान न हो उस को मिले, जिस की जमीन एक्वायर (अर्जित) की जाय उस को कम्पेन्सेशन (मुआवजा) देने की जरूरत है। संविधान में जो आप भूमि संबंधी संशोधन ला रहे हैं उस में यह धारा आ सकती है कि अछूतों के लिये सरकार के हृदय में सद्भावना है या नहीं, इस का प्रमाण इस से मिल जायेगा, केवल हरिजनों के मन्दिर प्रवेश से उन का और देश का उद्धार होने वाला नहीं है, हमें तो जमीन खेती करने के लिये और मकान रहने के वास्ते मिलना चाहिये। जो देहात में शेड्यल्ड कास्ट्स (अनुसूचित

[श्री पी० एन० राजभोज]

5 P. M.

जातियों) के लोग हैं या गरीब लोग हैं, उन को सिर्फ जमीन ही नहीं देनी चाहिये, उन को हल चलाने के लिये पैसा भी देना चाहिये, और भी उन की जो जो आवश्यकतायें हों, वह उन को ग्रान्ट्स की तरह से देनी चाहियें। उन को लोन (ऋण) देने से काम नहीं चलेगा। जिस तरह से आप ने रिहैबिलिटेशन (पुनर्वास) के लिये करोड़ों रुपया खर्च किया है और उन रिफ्यूजियों की सब तरह से तरक्की हो रही है, उसी तरह से अछूत लोगों के लिये भी होना चाहिये। आज तो सिर्फ उन की शिक्षा के लिये थोड़ा बहुत जरूर हो रहा है, बाकी कुछ नहीं। इसलिये फूड मिनिस्ट्री के सामने एक बहुत बड़ा सवाल है कि जो देहातों में काम करने वाले ऐग्रीकल्चरल लेबरर्स हैं उन की उन्नति होने की बहुत आवश्यकता है। उन लोगों के लिये कोई कानून जरूर होना चाहिये। आज यू० पी०, विंध्य प्रदेश और हिमाचल प्रदेश में उन लोगों के लिये कोई कानून नहीं है। सब तरह की इंडस्ट्रीज के लेबरर्स के लिये कानून ह, सब तरह के कारखानों के लेबरर्स के लिये कानून हैं, मगर इन बेचारे ऐग्रीकल्चरल लेबरर्स के लिये कोई कानून नहीं है। मेरी प्रार्थना है हाउस से और इस मिनिस्ट्री से भी कि वह जरूर इन बातों पर सब दृष्टियों से विचार करें। आज तो खैर, फूड का राशनिंग हट गया है, लेकिन जिस तरह से पहले खाने की कमी होने के कारण फूड राशनिंग थी, उसी तरह से जमीन की राशनिंग और हाउसेज (मकानों) की राशनिंग होनी चाहिये। जिस तरह से राशनिंग के जमाने में ब्लैक मार्केटियर्स वगैरह ने अपने फायदे के लिये इंडस्ट्रीज वगैरह बनाई थीं, उसी तरह से अगर भूमि बड़े बड़े आदमियों को मिल गई तो उस से हम लोगों का भला नहीं होगा। जब हमें जमींदारी खत्म करना है तो उस को जल्दी करना चाहिये। राजा रजवाड़ों की जमीनों को जब्त कर लेना चाहिये और उस का पैसा जमा करके गरीबों के दु:खों को दूर करना चाहिये जब तक ऐसा नहीं करेंगे तब तक इन ऐग्रीकल्चरल लेबरर्स की तकलीफें दूर नहीं होंगी।

Dr. P. S. Deshmukh: May I at the very outset tender my thanks for the good words of appreciation that were said by my friends? My former senior colleague is no longer here, but I am sure the country and the House will appreciate the compliments, although *post mortem*, that have been paid to his memory and the great work that he has left behind.

It seems neither man nor God can ever be right. You will recollect Sir, how in this House the tone and tenor of a food debate used to be. What curses were flung and what blames were attributed and attached to the Minister in charge for the deficiencies in food, for importing food, for controls and rationing and the difficulties springing therefrom....

Shri M. V. Krishnappa: And high prices.

Dr. P. S. Deshmukh: All those things we have completely forgotten, but there has not been even a six months period when I could have said or people could have said that we are now in a comfortable position. From one difficulty, from one calamity, we seem to have almost overnight gone into the other and there are very severe complaints about the fall in the prices.

I am glad, reference was made to the Japanese method of rice cultivation also. I think during the last two or three years, we have been able to reorientate our efforts so far as publicity, propaganda and demonstration in the field of agriculture are concerned, and the credit, although some people are tempted to give it rather cheaply to nature and to monsoon, a good deal of the credit, I would claim, for the betterment of the food situation to men also, not one single

man but thousands and millions of men in the field who responded to our calls and appeals.

Mr. Chairman: What is the basis for thinking that people do not appreciate the excellent work that the hon. Minister has done in regard to popularisation of Japanese method of cultivation.

Dr. P. S. Deshmukh: Thank you. By your appeals and efforts, we have probably committed the error of producing too much as a result of which the whole country seems to be worried so far as the food situation is concerned, and complaints about the prices going down rather steeply and the prices of other things that are necessary for the farmer not having gone down to the same extent—in some cases they have also gone up—are made. This particular point of prices will be dealt with by my senior colleague, Shri A. P. Jain.

Pandit K. C. Sharma: It is due to bad planning—lop-sided production.

Dr. P. S. Deshmukh: Do not try to make us understand what you were not able to do in the 15 minutes allotted to you by an interjection.

There are many points which were touched upon by hon. Members and it is very difficult to deal with all of them adequately within the allotted time, but I assure them that not only the points referred to in their speeches this morning and afternoon but also all the points that were made during the General Discussion will be taken due and adequate notice of. In respect of many of the points, I am afraid I must say that everything that we do is not known to hon. Members. In many respects, I should say—not that we have done adequately in every particular sphere; we have not been able to attend to many things adequately; we are conscious of it—I might say roughly that there are hardly any activities under my Ministry which have been completely neglected. There are of course large amount of work to be done and leeways to be made up, but I think we are proceeding sufficiently correctly in taking up those things which should receive priority, and we have also been able to achieve results. Although millet production and rice production had gone up, we were conscious that we had to pay more attention to cotton as well as jute and sugarcane. I am happy to tell the House that up to the 15th March 1955, we have already produced 11·30 lakhs of tons of sugarcane as against 8.92 lakhs of tons last year. This gives us, up to 15th March 1955, an additional production over that of last year of 2·38 lakh tons and I am happy to say that we are at least half a lakh ton ahead of the year when we produced the record of nearly 15 lakh tons. So even in this case of sugarcane production, we have made considerable progress and I feel certain—I know the House is always worried about sugar imports and so on—that sugar imports will probably be a thing of the past very soon.

One hon. Member devoted almost the whole of his speech to the CTO. He complained about the inadequacy of training to his son and son-in-law. Probably, since they were relations of an M. P., they were treated with a little more courtesy than they should have been. This training, if I may say so, is quite popular and this is the first time I have heard any complaint about it. But if there are any deficiencies, I assure the hon. Member and the House that we will try and rectify them. But I thought that this was very popular. There is a lot of demand for it. I do not think we charge any fees also. We are trying to oblige people to learn it. Of course, there can be one difficulty on which ground we were not prepared in fact to get these trainees there and train them. The difficulty was whether they should be allowed to work on our machines. These are very costly machines and if they want any actual practical work to be done in the field with the C. T.O. machines, I think it will be a dangerous thing for us to do, not only because our work may suffer but also because the machines may be damaged. So it is not possible for us to give them that sort of training, but short of that we are trying to give

[Dr. P. S. Deshmukh]

them every practical training as well as theoretical training in the CTO.

I think many hon. Members are misinformed about the tractors lying idle in the CTO. There have been some mistakes in purchases made originally so far as some things were concerned, but that is a thing of the past and in respect of that also—I have no time to give all the figures—it will be found that we have disposed of material worth about 26 lakhs of rupees and we have actually made a profit of Rs. 4.39 lakhs. For a long time we were handing our surplus material to the D.G.S. & D, but that procedure is rather long-winded and they were unable to dispose of things as quickly as the Chairman of the CTO had been able to do.

Now, so far as the machines are concerned, I would like to give these figures to the House. We have altogether 292 tractors including 'pony' tractors, which are utilised for going from one place to another or for transporting certain material etc. Out of these, as many as 278 tractors are in working condition. There are only 14 which have been idle for certain periods, but they will also start operating from next month. In 1953-54, we had 293 in stock and 281 were operating in the field. So, the impression that my friend has got that there are a large number of....

Shri Gadilingana Gowd: That is the answer which the hon. Minister himself has given. I have read the answer itself.

Dr. P. S. Deshmukh: That was probably long ago. I do not know what particular passage he has referred to.

So far as the cost of operation is concerned, it has been progressively decreasing. In 1950-51, it was Rs. 51, in 1951-52, it came down to Rs. 50|- and in 1952-53 it went up by Re. 1|1|- and in 1953-54 it has been worked out to be Rs. 45·78. All these figures form part of a long story of the C. T. O. If hon. Members will have the patience and if they go through it and if they will also oblige me by visiting the C. T. O. headquarters, I am sure they will be completely satisfied. This has happened in more than one instance. If people have some doubts and suspicions about the C. T. O. and its working, if they should please visit this workshop and see for themselves what has been done there, I think much of their prejudice would, probably, be removed.

We have also taken other steps. We have cancelled most of the orders worth about Rs. 4½ lakhs and other proposals for purchases to the extent of Rs. 4 lakhs have also been postponed. It is also proposed to have an annual saving on recurring expenses of the order of Rs. 3 lakhs per annum. So, all that I wish to tell the House is that we are trying to pay every possible attention to the good and efficient working of the C. T. O. There are many misconceptions regarding it which I would like to be removed. But if hon. Members have still some doubts about them, I will be glad to give them the necessary further information.

Sir, a debate has been raised about the land policy, and certain views have been advanced from both sides of the House with almost equal vigour. I have no desire to enter into this debate because the Governments policy, so far as land reform is concerned, has been announced more than once. It is embodied in the Five Year Plan also and it is a policy not only of the Government but it is a policy which has been endorsed and accepted by this House. As such, it is binding upon us and if any views are going to be advanced one way or the other, those Members and those people who hold strongly to these views will have to urge them and if they are strong enough to affect the policy one way or the other in the Second Five Year Plan, that would be their chance. I have no desire to contradict one Member or the other or take up cudgels but I would leave things there only adding that our policy is clear, and, as a matter of fact, most of the implementation and working out of

details and other things are the responsibility of the States. By all means, we want to act up to the ideal which we have declared and I believe that we are approaching it. We want that many more people should be happier than they are......

Shri P. N. Rajabhoj: What about agricultural labourers?

Dr. P. S. Deshmukh: We also want to advance towards our goal of a socialistic pattern. There is no doubt about it and, therefore, there can be no doubt that we will be progressing towards better land legislation, better protection to tenants and seeing that people who are already in possession are not ousted from it.

There may be certain other questions which, probably, require a little more attention or a little more study. In fixing the ceilings, for instance there are not many people who object to it absolutely but there are some today who express doubts. One of the objections reasonably urged is that the ceiling should not be too low as to distribute poverty, that is, not give any person a reasonable standard of living. That would be, for the sake of doing justice to some, it would mean doing injustice to others. So far as the rest of the opinions expressed here are concerned, I do not think I need go too deeply into them.

श्री पी० एन० राजभोज : जो मैं ने पूछा था उस के बारे में बताइये ।

Dr. P. S. Deshmukh: More than one Member has already said that there is lot of land which should be distributed to the landless. As has been made clear elsewhere, I think, the State Governments are trying to rehabilitate the people on lands which are fit for cultivation. I know in Bombay and other places there are co-operatives for farming and there are also certain *sarvodaya* groups working for the rehabilitation of landless people on those lands. So far as we are concerned, we have a scheme in Bhopal State about the landless persons being rehabilitated.

Shri P. N. Rajabhoj: Will you please explain how many Scheduled Caste people have been benefited?

Mr. Chairman: Let the hon. Minister proceed; he has not finished.

Dr. P. S. Deshmukh: We have a certain amount of information so far as the settlement of these landless people is concerned. I am sorry to say that in some places at least, our experience has not been very happy; whatever money or other things we give them, they are not able to utilise them; they simply spend the money or sell away the cattle and go away and the object is not accomplished.

Shri A. M. Thomas (Ernakulam): Give the money and the land to the enterprising agriculturist in Travancore-Cochin.

Dr. P. S. Deshmukh: We are trying that experiment also. I hope that that experiment will succeed. Some 72 families have already come to Bhopal from Travancore-Cochin and I was surprised that somebody started complaining that they were not being properly looked after.

Shri N. B. Chowdhury: May I know whether the Government have enquired into the reasons for the failure to rehabilitate the agricultural workers?

Dr. P. S. Deshmukh: That will be a long story. I am trying to reply to the points which my friend had made in the course of his speech. If I were to able up this new point, I am afraid the other points would remain unanswered.

Mr. Chairman: It relates to the work of rehabilitation. The land may have been given to non-agriculturists or there might be other reasons.

Dr. P. S. Deshmukh: I may also say in order to satisfy Shri Rajbhoj that in many States where new lands are being given, preference is given to the Scheduled Caste people.

There has been a legitimate complaint so far as the fruit preservation industry and horticulture are concerned. I admit that we have not been able to do as much as we wanted to. We are going to take up this matter more seriously and we want to esta-

[Dr. P. S. Deshmukh]

blish a Horticultural Institute also, where we will study fruit preservation and other things. But, I may inform the House that for the first time we are going to have a very big Mango Exhibition and the mango export also has made progress. There are areas in Tripura in Assam, where there are fruits which are not being preserved. But, there also the Government is trying to see what we can do and it may be that we will be able to sets up some factory. We are trying to see if some private enterprise would come forward because in every case the Government does not necessarily succeed; it becomes costly. So, we were trying to get, so far as Assam fruit is concerned, some private company to start it but nobody seems to have come forward so far, although one or two suggestions are still under consideration.

So far as inland fisheries and poultry are concerned, there are many States which have done commendable work in inland fisheries. I do not know all the details about the Indonesian method of fisheries. I will be glad if my friend will give details to me. But, we are thoroughly informed about all these activities, and wherever we find that there is something which we might do to the advantage of our country, we never spare the pains.

So far as cattle development is concerned, many hon. Members expressed concern about it and we are ourselves deeply concerned. We are also concerned about the havoc that is wrought in Bombay and Calcutta. I have seen that havoc with my own eyes. But, here also everything that is possible is being done. The speed may not be as much as it should be, but this is a thing which does take time because it involves a lot of money and so on. But we are trying to protect most of the cattle in these big cities and we are also trying to give facilities so that dry animals could be brought back. I hope there will be sufficient accommodation for the return of these cattle from Calcutta to Punjab and my friend Chaudhary Ranbir Singh will see to it that they are rehabilitated once again. But in all probability, I foresee that it will not be posible to get back all the cattle and he will probably not like it too. Because with control of diseases and better veterinary facilities and so on the average age of cattle has gone up. I think it is correct to say that a very large percentage of our cattle is being saved as a result of these means and therefore our cattle population is growing very fast. On the other hand the killing that used to be there has not only diminished, but it is coming to a halt. The fodder supply being constant, or having gone down as a result of our Grow More Food campaign, the health of the cattle cannot be as good as it used to be. That is what is responsible for the reduced yield. Unless we consider the fundamentals of this proposition with a little clearer mind and a little more scientific perspective, the situation is likely to become worse and worse and it is not likely to improve unless we do something to reduce the number of cattle.

As the House knows, we are sorry that the Go Sadan Scheme is not working satisfactorily. There are, according to many officers and me also, certain fundamental defects in the scheme. I think we will have to shoulder more burden and higher responsibility to make the scheme work. We may have to go to the extent of purchasing these cows which we want to go into the Go Sadans and also bear the expenses of transporting them. Unless we resort to such things, I am afraid the Go Sadan Scheme is not going to be very attractive to the States and is not likely to be successful. We are conscious of this. As you know, a Committee was appointed last year when Seth Govind Das's Bill was before the House. It has considered the question of Calcutta slaughter as well as Bombay slaughter and approached it from a new angle. Their report will be available to

ment very soon. We are therefore, trying to do all that is possible.

So far as poultry is concerned, it was more or less forgotten in the Five Year Plan, probably because most of the Members of the Planning Commission were vegetarians. But I have resurrected this activity and I am very keen on this. I can assure my hon. friend who is so much in favour of more chickens and eggs, that there will be plentifuls of them by the end of the next Five Year Plan. My target is that we should increase it at least to ten times the present supply if not twenty or twentyfive times within the next five years. This is a matter which is bound to improve the health of our people. My hon. friend, Mr. Chowdhury complained that there is not enough of protective food; he also doubted whether people were getting sufficient food or not. I might tell him that he must have got hold of some wrong figures, because he asserted that only the production of our coarse foodgrains has gone up and not the better type of grains. Rice is not a coarse grain nor a bad grain. Production of rice has gone up in a record fashion. I do not think any soul in the whole world could have foreseen a production of 27 million tons of rice in our country. That we have done two years, ahead of the plan. Therefore, naturally, our *per capita* availability of food has gone up. It has gone up considerably and if I am not wrong it has gone up above the target which was aimed at by the Planning Commission for 1955-56. But along with attainment of self-sufficiency and greater production there is an awakening among the people which there never was in the whole history of India. It is a matter of the people being conscious of their rights, of people complaining that there is scarcity and famine conditions, far too soon in many cases. It is the result of adult franchise and nobody is prepared to tolerate any deficiencies.

My hon. friend Mr. Chowdhury also spoke about scarcity and famine conditions. The tragedy is that we seem to welcome these famines and scarcity conditions, because we will then alone have a market for the huge stocks we hold. My young lady friend I think I am right in calling her young, at any rate I hope she does not object to it—complained that we had a lot of stocks which are likely to rot. She also complained about the prices. We are not either so foolish or callous as to allow our food stuffs to go to waste and rot more than we can help. But I would like her to imagine as to what will be the state of the prices if we try to sell our stocks in the present market? The prices will collapse still further, causing considerable distress to the agriculturists and the farmers. We have no alternative but to hold to the stocks so long as there is no calamity when we can sell them. As far as famine and scarcity conditions are concerned, Government is fully alive to it and there has been no case where there has been any deficiency, so far as foodgrains are concerned. We have enough foodgrains which we can make available in the various centres. Actually there is no centre where there is any deficiency of food.

The prices, as everybody knows, are so low as to be un-economic for the cultivator. Therefore, nobody can complain that the prices of food are so high that the poor people cannot purchase them. Sir, there have been a good many suggestions made. Unless we have already given effect to them, or we are on it, we shall examine every suggestion made by hon. Members.

There was a legitimate complaint made so far as fertiliser prices are concerned. We are ourselves very anxious to reduce the prices as far as possible. There is, however, a limit below which we cannot go. I at least personally do realise that if we want to keep up the popularity of fertilisers, we will have to cheapen them. Otherwise, the good work that we have done will probably not be there and it will be wiped out. So, we are conscious that there is need for reduction of the price of fertilisers in con-

[Dr. P. S. Deshmukh]

sonance with the prices of foodgrains and other commodities, which have gone down.

The point about the reclamation of land was also raised. The State Governments have so far reclaimed more than 22 lakhs of acres and the Central Tractor Organisation has reclaimed 12·7 lakhs acres, making a total of 34.7 lakhs acres. The question was raised about the high rates charged by the C. T. O. One hon. Member suggested that somebody can do it for about Rs. 15 when I interjected that I am prepared to give the contract for the whole of the country if they can plough the land as deep as the Central Tractor Organisation at not Rs. 15 but even Rs. 25 to 30. As a matter of fact, the ordinary ploughing of good land was tried to be done by the Mysore Government and I think they charged Rs. 15. The result was that they had to wind up the whole tractor organisation, because they suffered very heavy losses. The same thing happened in PEPSU also. The minimum expenses for even an ordinary field being ploughed with tractors come to between Rs. 22 to Rs. 24. These are very heavy tractors in the C. T. O. The depth of our ploughing varies from 13 inches to 17 inches in some cases.

Shri Raghavachari (Penukonda): The Andhra Government is doing it at Rs. 12.

Dr. P. S. Deshmukh: I hope they do it for some time more. But while condemning the Central Tractor Organisation, my hon. friend invited it to go to Andhra. I cannot understand the consistency in this, if the Central Tractor Organisation is so bad.

Shri Gadilingana Gowd: Because the State Government need not pay anything, as in other States when the amounts are due.

Dr. P. S. Deshmukh: I am afraid we have no tractors to lend to the State Government on these conditions.

Complaints were also voiced that we are not paying sufficient attention to wool, sheep, goats, and so on. There are certain schemes which we have undertaken and the U. P. Government as well as the Rajasthan Government are paying considerable attention to this.

Mr. Chairman: Punjab Government also.

Dr. P. S. Deshmukh: Yes, Punjab Government also. Shri Somana of Coorg said that private forests are being destroyed and the Central Government should do something in the matter. I know the exact case he has in view, but the Central Government cannot interfere in this. It is entirely a State matter, but I know that the State Government is taking some steps in this direction and I have no doubt that they will be adequate. This is a matter of only a short period, because hereafter there is not going to be any private forest. Of course, in the interrugnum, many of these people have, caused a lot of loss by cutting down these trees. Whatever damage has been done has been done, but hereafter I assume every private forest will be taken over by the State Governments and I hope there will be no complaints of this nature hereafter.

There was a reference to the credit facilities also. I would invite the attention of the House to a very comprehensive report that has been submitted to Government through the Reserve Bank on rural credit. It was a very comprehensive survey they had taken up and their recommendations are under consideration. A conference of the State Ministers of Co-operation is scheduled to meet in the middle of the next month. We are quite conscious, that under the present circumstances when money-lending has more or less come to a stand-still, that the Government must attempt making easy and proper rural credit available to the farmers. I hope we will be able to take, according to our resources, adequate steps in this direc-

tion and hon. Members will note that Government is conscious of this problem and is doing all it could.

There were certain things which were purely of a local nature, like minor irrigation and certain other things, which I am afraid we cannot take up directly. Most of these minor irrigation grants or every pie of the grant is given as a loan to the State Government, and unless any particular scheme has its blessing and is recommended and included in the scheme of the State Government, we cannot directly assist anybody. I hope this will be borne in mind.

There were also certain comments and suggestions which really fall within the purview exclusively of the State Governments and in which we are quite powerless to do anything. But so far as other suggestions that have been made by hon. Members are concerned, we thank them for their suggestions and I assure them that every one of the suggestions will be examined and adequate steps taken.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 25th March, 1955.

GIPND—US—16 LSD—16-5-56—830